

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

O.A. No. 1003 of 2024

**IN THE MATTER OF:****SHRI ASHOK KUMAR & ANR.****.....APPLICANT****VERSUS****STATE OF UTTAR PRADESH & ORS.****.....RESPONDENT(S)****INDEX**

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*THROUGH COUNSEL*



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**DATE: 29.04.2025**

**PLACE: GHAZIABAD**

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.1003/2024**



**IN THE MATTER OF:**

**SHRI ASHOK KUMAR & ANR**

**.....APPLICANT(s)**

**VERSUS**

**STATE OF UTTAR PRADESH & OTHERS**

**.....RESPONDENT(s)**

**VERIFICATION REPORT ON BEHALF OF UTTAR PRADESH  
POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER  
DT. 08.04.2025 PASSED BY THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

I, Ankit Singh, aged about 38 years, S/o Ajit Singh, posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.



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2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That in the present matter, the applicants have alleged that M/s New Panthar Security Guard Service (herein referred to as the “Project Proponent”) has got a mining permit/lease for sand mining at Yamuna riverbed i.e. Gata No. 303 mi, 313 mi, 290 mi, 301mi, 303mi, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi situated at Khand No. 02, Village-Panchayat, Tehsil-Loni, Ghaziabad, UP.
4. That the above captioned matter was last listed for hearing on 08.04.2025, wherein the Hon’ble Tribunal directed as under:

*“.....11. In view of the facts and circumstances of the case, Respondents No. 5 and 6 are directed to file their affidavits on or before 15.04.2025 mentioning in tabular format compliance made with respect to the EC and CTO conditions with advanced copy to UPPCB and UPPCB is directed to file the compliance status verification report on or before 21.04.2025.*”

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5. That pursuant to the aforesaid directions of the Hon'ble Tribunal, a letter dated 15.04.2025 was written by the UPPCB to the Project Proponent. That vide the said letter it was directed to the Project Proponent to provide with a compliance report with respect to the EC & CTO conditions.

A copy of letter dt. 15.04.2025 is annexed herewith and marked as **ANNEXURE A-1.**

6. That the with respect to the aforementioned letter, a response was received from the Project Proponent (hereinafter "PP") on 17.04.2025, following which an inspection of the site was conducted by officials of the Regional Office, UPPCB, Ghaziabad on 17.04.2025.

A Copy of the verification report dt. 17.04.2025 has been annexed herewith as **ANNEXURE A-2.**

7. That it is pertinent to mention that in compliance with the Hon'ble Tribunal's order dated 14.02.2025, the mining activities at the site were discontinued after 25.02.2025. In furtherance, the District Magistrate, Ghaziabad, also issued directions to the PP vide its letter dated 25.02.2025 restraining any mining activity until further orders.

8. That the major compliances and non- compliances as per the verification report dt. 17.04.2025 are respectfully submitted as under:

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**I. COMPLIANCE STATUS VERIFICATION WITH RESPECT TO ENVIRONMENTAL CLEARANCE (EC) CONDITIONS**

**A. COMPLIANCE:**

- i. A valid mining lease has been executed in favour of the Project Proponent by the District Administration, Ghaziabad.
- ii. The mining site is situated on non-forest land, as verified from the EC.
- iii. Boundary pillars demarcating the lease area were physically found at the site, and a copy of the Environmental Clearance (EC) was displayed on the office wall of the PP.
- iv. Water sprinklers have been installed at the project site for suppression of dust emissions. Furthermore, ambient air monitoring was conducted by a NABL-accredited laboratory on 25.05.2024, and all parameters were found to be within the permissible limits. *A Copy of the ambient air monitoring report has been annexed with the verification report i.e Annexure A-2.*



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- v. A detailed hydro-geological study has been carried out by the PP, and a copy of the report has been submitted for record. *Copy of the hydrological study has been annexed with the verification report i.e Annexure A-2.*
- vi. Approximately 300 saplings were found to be planted by the Project Proponent during the inspection. The said saplings have been planted alongwith the haulroad constructed outside the lease area. However, the Project Proponent claims that 500 saplings have been planted along the roadside, no proof of the said plantation was found  
Photographs of the plantation has been annexed herewith as **ANNEXURE A-3.**
- vii. A replenishment study to assess the sustainability of mining operations has been undertaken and the relevant report has been submitted. *Copy of the replenishment study has been annexed with the verification report i.e Annexure A-2*
- viii. Six-monthly compliance reports have been submitted regularly by the Project Proponent, with the last submission made for the period ending December 2024. *Copy of the compliance report has been annexed with the verification report i.e. Annexure A-2.*

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- ix. The Project Proponent has forwarded a copy of the EC to the concerned departments to ensure public disclosure and transparency.
- x. Medical health camps have been organized by the Project Proponent with a reported expenditure of Rs. 5 lakhs towards community development.
- xi. Form V (Environmental Statement) for the year 2024-25 has been submitted by the PP as required under the EC conditions.

*Copy of the Form V has been annexed with the verification report i.e. Annexure A-2.*

- xii. An approach kaccha road is maintained by the Project Proponent.

**B. NON-COMPLIANCE / PARTIAL COMPLIANCE:**

- i. No display board containing details of the EC was found installed at the project site, which is a mandatory requirement.
- ii. No documentary records or breakup of the CSR and environmental budget expenditure have been provided by the PP.
- iii. No reports regarding monitoring of flora and fauna in the project area have been submitted.

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- iv. Action plan pertaining to the suggestion made by the Project Proponent in the mandatory public hearing prior to the grant of EC has not been provided.
- v. Ambient air quality monitoring stations, as required to be installed on-site, were not found during the inspection.
- vi. No evidence was provided to show that the EC was advertised in two newspapers within seven days of its issuance, as per EC conditions.
- vii. No rainwater harvesting structures or waterbody maintenance proposals were submitted for review.
- viii. Weekly monitoring reports, which are mandated to be submitted to the authorities, have not been provided.
- ix. The Project Proponent has not submitted any audit reports or certifications demonstrating compliance with environmental conditions.

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**II. COMPLIANCE STATUS VERIFICATION WITH RESPECT TO  
CONSENT TO OPERATE (CTO) CONDITIONS**

**A. COMPLIANCE:**

- i. Water sprinklers were found installed at the project site to suppress dust emissions arising from the movement of vehicles, in compliance with the prescribed dust mitigation measures.
- ii. The Project Proponent (PP) has submitted the Environmental Statement (Form V) for the year 2024–25, in accordance with the requirements under the CTO conditions.

**B. NON-COMPLIANCE / PARTIAL COMPLIANCE:**

- i. The inspection book, which is mandatorily required to be maintained at the project site and presented to officials of the Uttar Pradesh Pollution Control Board (UPPCB) during inspections, was not available at the time of site visit.
- ii. The unit has not yet submitted the proposal for establishment of a Miyawaki forest, as required under Government Order No. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 issued by the Department of Environment, Forest and Climate Change. Furthermore, the Bank



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Guarantee (BG) of Rs. 50,000/- to be deposited within a month of the order has not been submitted by the PP.

9. That at the time of inspection, no mining activity was found to be carried out at the site. This fact is further substantiated through a video recording done by drone, which clearly shows that mining activity at the said site is not underway. In the drone video, the Permanent PTZ (Pan-Tilt-Zoom) camera installed at the site, the demarcation pillars marking the boundaries of the mining lease, and the office premises of the Project Proponent are clearly visible. That the video footage reveals the clear visibility and non-disturbance of natural surface strata, which is indicative of no mining operation being carried out currently at the said site.

A Copy of the video footage has been annexed herewith as **ANNEXURE A-4**.

10. That in light of the above, the UPPCB has ensured necessary compliance in strict adherence to the directions issued by the Hon'ble Tribunal.

11. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

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*[Handwritten Signature]*  
**DEPONENT**

**VERIFICATION**

Verified at Ghaziabad on this 29 day of April, 2025, that the contents of the above affidavit from paragraphs 1 to 11 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

*[Handwritten Signature]*  
**DEPONENT**

*[Handwritten Signature]*  
**ATTESTED**  
(Sandeep Sharma)  
Reg. No. 1136/98  
NOTARY PUBLIC  
Ghaziabad (U.P.)



**29 APR 2025**

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क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- [www.uppcb.com](http://www.uppcb.com), e-mail: [roghaziabad@uppcb.in](mailto:roghaziabad@uppcb.in)

संदर्भ संख्या : 61/1047-222/2025

दिनांक 15/04/2025

पंजीकृत

M/s New panther Security Guard Service,  
Proprietor-Shri Bani Singh S/o Shri Raghunath Singh,  
R/o Salasar Complex, 306, Shankar Vihar Colony,  
Kuraishi, District-Aligarh, U.P.

**विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1003/2024 अशोक कुमार एवं अन्य बनाम स्टेट ऑफ यू०पी० एवं अन्य के सम्बन्ध में।**

उपरोक्त विषयक का संदर्भ ग्रहण करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1003/2024 अशोक कुमार एवं अन्य बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक 08.04.2025 के मुख्य अंश निम्नवत् है:-

“.....11. In view of the facts and circumstances of the case, Respondents No. 5 and 6 are directed to file their affidavits on or before 15.04.2025 mentioning in tabular format compliance made with respect to the EC and CTO conditions with advanced copy to UPPCB and UPPCB is directed to file the compliance status verification report on or before 21.04.2025.

12. List on 22.04.2025 for further consideration.

मा० अधिकरण द्वारा पारित आदेश के अनुपालन में आपकी ग्राम पच्चायरा, तहसील लोनी, जनपद गाजियाबाद में स्थित बालू खनन परियोजना को निर्गत पर्यावरण स्वीकृति एवं सहमति में अधिरोपित शर्तों की अनुपालन की आख्या दाखिल की जानी है। अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये आपको निर्देशित किया जाता है कि पर्यावरणीय स्वीकृति/सहमति की शर्तों की अनुपालन आख्या अविलम्ब इस कार्यालय की ई-मेल [roghaziabad@uppcb.in](mailto:roghaziabad@uppcb.in) में प्रेषित करना सुनिश्चित करें, जिससे की सत्यापन कर आख्या मा० अधिकरण के समक्ष स-समय दाखिल की जा सकें।

*Subal S.*  
(अंकित सिंह)  
क्षेत्रीय अधिकारी

प्रतिलिपि:-

मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

*Subal S.*  
क्षेत्रीय अधिकारी  
o/c  
*copy*

**Compliance status verification report with respect to the EC and CTO conditions on behalf of Uttar Pradesh Pollution Control Board in compliance to Hon'ble National Green Tribunal, New Delhi order dated 08.04.2025 in the matter of Mr. Ashok Kumar and Anr Versus State of U.P. & Ors. in O.A. No. 1003 of 2024.**

**1. Background:-**

Hon'ble National Green Tribunal, New Delhi vide order dated 08.04.2025 in the matter of Mr. Ashok Kumar and Anr Versus State of U.P. & Ors. in O.A. No. 1003 of 2024 has directed following:-

*“.....11. In view of the facts and circumstances of the case, Respondents No. 5 and 6 are directed to file their affidavits on or before 15.04.2025 mentioning in tabular format compliance made with respect to the EC and CTO conditions with advanced copy to UPPCB and UPPCB is directed to file the compliance status verification report on or before 21.04.2025.*

*12. List on 22.04.2025 for further consideration.....”*

In compliance to aforesaid direction of the Hon'ble NGT, New Delhi a letter was issued to M/s New panther Security Guard Service, Proprietor-Shri Bani Singh S/o Shri Raghunath Singh, R/o Salasar Complex, 306, Shankar Vihar Colony, Kuraishi, District-Aligarh, U.P. on 15.04.2025 (annexed as **Annexure-I**) for providing compliance report made with respect to the EC & CTO conditions issued by SIEAA, U.P. and UPPCB. Further the same was received on 17.04.2025 and accordingly inspection of site in question was carried out by officials from Regional Office, UPPCB, Ghaziabad on 17.04.2025. During the site visit and as per records compliance status verification report are given below:-

(a) Compliance status verification with respect to Environmental Clearance (EC) issued by SIEAA on 27.05.2021 and amended on 29.09.2021(Copy annexed as **Annexure-II**).

Sl. No.	EC's Conditions	Compliance made by Project Proponent	Compliance status as per site verification
<b>General Conditions</b>			
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration /Mining Department	That the Mining lease deed executed in favour of <b>New Panther Security Guard Services Prop Bani Singh</b> on 08.10.2021 for a period of 5 years valid for 02.11.2021 to 11.11.2026. (Lease Deed attached along with the I.A.No.259/2025)	Agreed, District Administration, Ghaziabad has executed the mining lease deed in favour of P.P.
2.	Forest clearance shall be taken by the proponent as necessary under law.	That the proposed mining area is State Govt. Land and the lease area does not fall under forest land. Therefore, forest clearance is not required.	It was informed by representative of P.P. that the lease area does not fall under forest land, hence not required.
3.	Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	That the EC was duly granted on 27.05.2021 and then as per the reduction in area, the EC was duly amended and Amended EC dated 29.09.2021 was issued. Hence the said condition is duly being followed and complied. (EC and Amended EC attached along with The I.A.No.259/2025)	It is being ensured.
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by	That the demarcation of mining area was carried out by department of revenue; forest department & mining department in the presence of Project Proponent & precise location of boundary pillars were marked and	Comply, pillars were found in lease area and the copy of the Environmental Clearance was found pasted

	competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a Period of 02 months.	the coordinates are mentioned in the EC. A copy of the Photographs depicting the Site plan and EC on the hoarding board annexed herewith and marked as <b>ANNEXURE R-1.</b>	on display board.
5.	Mining & loading shall be done only within day hours only.	It is submitted that the Mining & loading is being carried out during day time only (i.e. after sunrise & before sun set). This can be verified through inspection.	In compliance of Hon'ble NGT order dated 14.02.2025 mining activities was discontinued after 25.02.2025, hence could not be verified.
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment	It is submitted that the mining is being carried out within sanctioned mineable area (8.512ha). No mining & allied activities is being carried out within safety zone of any bridges or embankment.	It is being ensured.
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	It is submitted that the sampling of ambient air quality has been conducted from time to time and the same revealed that all parameters are well within permissible limit. A copy of report of last ambient air quality dated 25.05.2024 is annexed here with and marked as <b>ANNEXURER-2.</b> It is further submitted that the water sprinkling on haul road is being carried out to suppress the dust. A copy of photographs depicting sprinkling of water annexed here with and marked as <b>ANNEXURER-3.</b>	The P.P. has carried out ambient air monitoring conducted by NABL accredited lab on 05.12.2024 and as per monitoring report parameters are complying. Further during visit water sprinklers was found installed to suppress the

			dust emission.
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled	That the Project Proponent has obtained all the requisite permissions from the concerned authorities and thereafter mining activities have been started. (All the permission such as Valid Mining lease, Approved mining plan, CCA etc are attached along with the I.A No. 259 of 2025).	It is being ensured.
9.	Parking of vehicles should not be Made on public places.	The said condition is strictly being followed.	Mining activity was found to be discontinued on the day of inspection and on vehicles were observed at site.
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department	It is submitted that the concerned mining lease is a river bed mining and having no trees. Therefore, question of felling of trees does not arise.	It is being ensured.
11.	No wildlife habitat will be infringed.	The mining area is free from any forestland therefore no wild life habitat will be infringed.	It was informed representative of P.P. that the mining lease area free from forest land, hence not required.
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed/basin, where mining is carried out	The mining area consists of sand/morrum having no top soil cover. The mining is being carried out up to the permissible depth of 2.4m or above the water table thus chances of disturbing the soil characteristic does not arise.	It is being ensured.
13.	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	Mining is being carried out in dry portion of river in mineable area only & no paleo channels is being affected due to mining & allied activities. And the mining activities are not disturbing the	No mining activities was being carried out on the day of inspection, hence could not

		velocity& Flow pattern of river water.	be verified.
14.	It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	That in the mining lease area, no fauna is noticed till date.	Will be followed
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	No flora and fauna exist within mining lease area.	It was informed by representative of P.P. that no flora and fauna exist within mining lease area, hence not required.
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. There port shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed/anticipated, mining shall not be carried out.	That the Hydro-geological study has been carried out. A copy of the report is attached along with the IA No.259 of 2025.	P.P. has carried out Hydro-geological study. As per report many small pits were dugged in the mining area more than mining depth to check percolation of water from ground and there no percolation of water occurs, hence mining will not disturb the water level of that area. Copy annexed as <b>Annexure-III.</b>

17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	It is submitted water sprinkling is being carried out regularly to suppress the dust. Light weight loader is being used for loading the mineral into trucks/dumpers. Proper attention is being given for maintenance of machineries deployed in the mining area. Habitation is far away from proposed mining area, therefore no adverse impact has been being observed due to mining & allied activities.	Water sprinklers was found installed to suppress the dust.
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities	It is submitted local workers at maximum in number are employed for the mining which helps in improving the quality of life to economically weaker section of society. Different varieties of fruit trees have been planted in surrounding village to earn additional benefits. The project proponent has spent Rs 5 Lac for community development activities. A copy of the proof of expenditure for community development activities is attached here with and marked as <b>ANNEXURE R-4 (Colly)</b> .	As per information provided by PP Rs. 5 Lacs has been spent for the community development activities.
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Project Proponent has planted approximately 500 saplings of local species outside the lease area within consultation with Horticulture wing and private nurseries. A copy of bills of sapling Recently purchased and Photographs depicting the plantation are annexed here with and marked as	During visit it was found that Project Proponent has planted approximately 300 saplings outside the lease area as well as both sides of haulage road.

		<b>ANNEXURER-5(Colly).</b>	
20.	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	The proposed mining area is River sand having no top soil cover. Therefore, no proposal has been envisaged for its separate stacking of top soil.	Complying
21.	Dispensary facilities for first-aid shall be provided at site.	First Aid facilities are being provided at site of mining office.	It is being ensured.
22.	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	It is submitted that the periodical Replenishment study is being conducted and submitted to SEIAA in addition to Six Monthly Compliance Report.	The PP has not carried out annual Environmental audit. Further it was informed that the same will be submitted along with next six monthly compliance report.
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	It is submitted the Project Proponent extends its full support by furnishing the requisite data/other information as required by District Mining Officer.	As per PP complying, however it may be ensured by Mining Officer.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental	It is submitted that the Six-Monthly compliance report is being prepared time to time and the same is being duly submitted to the SEIAA.	The PP has submitted six monthly compliance report up to December

	clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.		2024. Copy is attached as <b>Annexure-IV</b> .
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.	It is submitted that the Project Proponent has forwarded the copy of EC to concern Panchayat, Zila Panchayat/Municipal corporation & urban local body.	Complying, as per PP the copy of clearance letter has been forwarded to concerned department.
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	That the loaded trucks are covered with tarpaulin sheets to avoid fugitive emission & spillage of mineral/dust.  A copy of the photographs showing the Truck being covered is annexed herewith and marked as <b>ANNEXURE R-6</b> .	No mining activities was being carried out on the day of inspection, hence could not be verified.
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	The workers/labours engaged belongs to nearby villages. They return back to their home after their work is over. No temporary habitation is in existence at the site. No waste water discharged into water bodies so treatment of waste Water is not required.	No temporary habitation is in existence at the site and no waste water is discharged, hence treatment is not required.
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	In the mining lease area the noise level is within the permissible limits. All the equipment/machineries are equipped with latest	The P.P. has carried out ambient air monitoring conducted by

		technology to keep the noise level within prescribed limits. A copy of the report dated 25.05.2024 showing the noise level within limits is being attached herewith and marked as <b>ANNEXURE R-7</b> .	NABL accredited lab on 05.12.2024 and as per monitoring report parameters are complying.
29.	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.	The vehicles plying on village roads are being properly wetted by sprinkling so that air borne dust should be minimum.	Water sprinklers was found installed to suppress the dust during movement of the vehicles
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	The proposed mining area is devoid of top soil cover. Therefore, there is no question of soil erosion.	Complying
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the	It is submitted that the Project Proponent kept separate budget under corporate social responsibility (CSR) and same is being utilized as per the needs of local habitants.	The PP has informed that separate budget under corporate social responsibility (CSR) has been kept.

	traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.		
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	That the Project Proponent adopted a village nearby and maintains the road, provides drinking water to the people etc. by its own expenses. That the Project Proponent is planning to adopt two more nearest villages for its infrastructure development & its report shall be furnished in next six-monthly compliance report. A copy of the letter issued by the Pradhan of village is annexed herewith and marked as <b>ANNEXURE R-8</b> .	The PP has submitted a letter issued by village panchayat Pachayara on dated 01.03.2024 wherein the work done under CSR are given.
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.	It is submitted that Project Proponent has kept the Funds separately for the protection of environment.	It was informed by PP that the funds for the protection of environment for kept separately, however no record was available at site.
34.	Action plan with respect to suggestion/ improvement and recommendations made and agreed during Public Hearing shall be submitted to the district mines Officer, concern Regional Officer of	Suggestions were made with respect to employment and maintenance of roads. Both issues are being taken care of by the PP	It was informed that issue/ suggestion made during public hearing are being taken.

	UPPCB and SEIAA within 02 months.		
35.	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act,1972 from the competent authority, if applicable to this project.	That the area is free from wild life (Protection) Act 1972, therefore no clearance is required under the Wildlife (Protection) Act,1972.	It was informed by PP that the area is free from wild life (Protection) Act 1972, hence no clearance is required.
36.	The proponent shall observe every 15 days for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	That the proposed mining is carried out dry part of river bed having no water body & no turtle nesting is observed.	Complying.
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not	Mining is being carried out upto permissible depth of 2.4m only from river bed profile & no water table has been encountered because of mining & allied activities. No hydro-geological regime of surrounding area is affected.	The PP has carried out hydro-geological study report. As per report mining will not disturb the water level of

	be affected.		that area.
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	That the withdrawal of groundwater is not required. Drinking water is being obtained from the private persons who provides tanker of drinking water. Water for sprinkling is also being taken from the private persons who provides water tanker. A copy of some of the bills generated by supplier of the tanker is annexed here with and marked as <b>ANNEXURER-9.</b>	Drinking water as well as sprinkling purposes is being obtained from the tanker, hence NOC for abstraction of ground water is not required.
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	That the machinery deployed in the mining activities is being properly maintained. Supervisors are employed to ensure that there is no leakage of oil& grease from vehicles. Only PUC vehicles, are allowed to enter the mining area for transportation of mineral.	It is being ensured.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	It is submitted that only PUC vehicles are allowed to enter into mining area. Vehicles are permitted for transportation of mineral within their capacity & it is strictly observed that vehicles are not overloaded.	It is being ensured.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. (MoEF circular	Labour engaged belongs to nearby villages and they return to their homes after work is over in evening. However, necessary amenities are provided such as toilet, safe drinking water, medical health care etc.	Complying

	Dated: 22.09.2008 regarding stipulation of condition to improve the living conditions of construction labour at site).		
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Medical health camp is being organized periodically under the supervision of qualified doctor & free medicine are distributed to workers employed in the mine & nearby villagers. A copy of the photographs of Medical health camp is annexed herewith and marked as <b>ANNEXURE R-10</b> .	The PP informed that medical health camp is being organized periodically.
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	That a copy of environmental clearance has been forwarded to concerned Panchayat, Zila Parishad/Municipal Corporation etc. for their record.	Complying
44.	The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment	Environmental statement for the financial year 2024-25 in Form V has been submitted to UPPCB.	Complying, PP has submitted Environmental statement for the year 2024-25 in form V, copy is attached as <b>Annexure-V</b> .

	(Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.		
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	It is submitted that approximately 500 saplings of local species have been planted along road side. (Copy of photograph of plantation attached with the present affidavit)	During visit it was found that Project Proponent has planted approximately 300 saplings outside the lease area as well as both sides of haulage road.
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	That the entire lease out area is consists of river sand having no debris or waste. Therefore, no proposal has been envisaged for its separate stacking of Debris.	Complying
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	Each worker employed in the mining activities is being provided safety shoes, helmets, mask, etc. for their safety. First Aid box with all preventive medicines is provided in the office for treatment of bite of poisonous reptile/insect like snake.	Is being under taken
48.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under	That a free medical camp is being organized by proponent for check-up of workers employed as per provisions of	Complying, the PP informed that medical health camp is

	ESI as per rule.	Mine Act. Copy of photograph depicting free medical camp attached with the present affidavit)	being organized periodically.
<b>Specific Conditions</b>			
<b>Sl. No.</b>	<b>EC's Conditions</b>	<b>Compliance made by Project Proponent</b>	<b>Compliance status as per site verification</b>
1.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Suggestions were made with respect to employment and maintenance of roads. Both issues are being taken care of by the PP.	Complying, it was informed that issue/suggestion made during public hearing are being taken.
2.	The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (Conservation) Act, 1980 before the start of work.	Total lease out area is State Govt. land & same is free from forest area. The route map for transportation of mineral is falls under revenue land. No forest land involved in the mining & allied activities therefore Forest Clearance not required.	It was informed by PP that the total lease area is state government land and is free from forest area, hence Clarence is not required.
3.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	It is river bed mining and mined out area is replenished every year during monsoon period to restore its maximum original topography. Therefore, proposal re-grassing of mined out area is not feasible in the present case.	As per PP, it is river bed mining therefore re-grassing of mined out area is not feasible.
4.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources	Withdrawal of ground water is not required. Drinking water is being obtained from the private persons who provides tanker of drinking water. Water for sprinkling is also being taken from the private persons who provides water	Drinking water as well as sprinkling purposes being obtained from the tanker, hence NOC for abstraction of

	other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	tanker.	ground water is not required.
5.	At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.	It is submitted that all the necessary guidelines issued by Government of India/State Govt./District Administration related to covid-19 are being complied.	The PP informed that guidelines issued related to covid-19 was complied.
6.	Environment management in according to environmental status and impact of the project.	It is submitted that the mining is carried out from month of October to June without affecting the geohydrology of the river. all the minedpits are replenished during monsoon period. Therefore, there is no adverse impact in the water regime. All conditions are being complied as explained in present status report.	Complying, the PP informed that the mining is carried out from month October to June and all the minedpits are replenished during monsoon period.
7.	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Trees were being planted regularly in consultation with the nursery and they are being replaced and maintained from time to time.	It is being ensured.
8.	No mining activity should be carried out instream channel as per SSMMG, 2016	No mining activity is carried out instream channel.	No mining activity was being carried on the day of inspection, hence could not be verified.
9.	Pakkamotorable haul road to be maintained by the	haulage road is regularly being maintained for motorable	It is being ensured.

	project proponent.	purpose.	
10.	A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	That the Project proponent has established Environmental Management cell with suitable qualified geologist (M.Sc.)	Project proponent has established Environmental Management cell with suitable qualified geologist (M.Sc.), Copy of letter is attached as <b>Annexure-VI.</b>
11.	Permission from the competent authority regarding evacuation route should be taken.	It is submitted that irrigation department's bund is being maintained properly for the purpose of evacuation route.	It was informed by PP that bundh road is being used for evacuation purpose and no permission is required.
12.	Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Trees were being planted regularly in consultation with the nursery and they are being replaced and maintained from time to time.	It is being ensured.
13.	Site pit photographs should be submitted with date time and point coordinate within 15 days.	That the Site pit photographs with date time & point coordinates has been submitted to the UPPCB.	PP has submitted site pit photographs which annexed as <b>Annexure-VII.</b>
14.	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	It is submitted that the Project Proponent gets conducted the monitoring report of the area for air quality, water quality and Noise level from time to time and reports of the same indicate that all parameters were with in permissible limits. No flora fauna exists in	PP is submitting monitoring report along with 06 monthly compliance report. Copy attached as <b>Annexure-VIII.</b>

		mining lease area.	
15.	Provision for cylinder to workers should be made for cooking.	Workers engaged belongs to nearby villages and they return to their homes after work is over in evening. However, cylinder with gas burner also provided for cooking.	Complying
16.	The capacity of trucks/tractor for loading purpose will be in tones as per Transport Department applicable norms and standard fixed by the Government.	No overloading is being carried out. Mineral is being loaded as per permissible capacity which is monitored through weigh bridge.	It is being ensured.
17.	Provide suitable mask to the workers.	It is submitted that each worker employed for the mining is provided mask.	It is being ensured.
18.	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meters.	It is submitted that the Project Proponent has constructed kaccha motorable road and being maintained. saplings have been planted both sides of road to control the dust.	Complying, the PP has planted saplings on the both sides of haulage road.
19.	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Project Proponent has planted approximately 500 saplings of local species outside the lease area with in consultation with Horticulture wing and private nurseries.	During visit it was found that Project Proponent has planted approximately 300 saplings outside the lease area as well as both sides of haulage road.
20.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	That the Detailed replenishment study has been conducted & report has been submitted to the concerned authorities. A copy of the latest replenishment study is already attached along with the I.A. No259/2025.	PP has carried out Replenishment study survey carried out 26.06.2024/16.01.2025. As per report after

			monsoon period entire lease area has been replenished by the newer alluvium which has been recorded. The mining of mineral in the given quantity per year is feasible after monsoon on the present lease. Copy attached here with as <b>Annexure-IX.</b>
21.	Provision for two toilets and hand pumps should be made at mining site.	That the Project Proponent has constructed toilets. Water is being made available through private tankers. A copy of the photographs depicting the construction of toilets is annexed herewith and marked as <b>ANNEXURE R-11.</b>	Complying
22.	Drinking water for workers would be provided by tankers.	It is submitted that Project Proponent provides the Drinking water to workers by tankers.	Complying
23.	Mining should be done by Bar scalping methods extraction (typically 0.3 - 0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.	That the mining is being carried out by Bar scalping method as per SSMMG guidelines 2016.	No mining activity was being carried on the day of inspection, hence could not be verified.
24.	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	That buffer/barrier zone has been made all along lease boundary.	Habitation is not in existence near the mining lease site.
25.	Corporate Environmental	It is submitted that the Project	The PP has

	Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.	Proponent kept separate budget under corporate social responsibility (CSR) and same is being utilized as per the needs of local habitants.	submitted details of the various heads of expenditure.
26.	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/ temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.	That the Project Proponent organises free medical camp from time to time for safety and health aspects of the workers.  (Photographs already annexed)	Complying, the PP informed that medical health camp is being organized periodically.
27.	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	This condition is not relevant for sand mining activities however regular replenishment study is being carried out.	No proposal was submitted by PP in this regard.
28.	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	That the extraction of mineral is being carried out in dry part of area having depth up to 2.4m only and there is no obstruction of free flow of water. That all the precautionary measures have been adopted and its report has been submitted to concern department from time to time.	It is being ensured.
29.	Width of the haul road shall be more than 6m.	That width of haul road has been kept more than 6m.	Complying
30.	Submit annual	That annual replenishment	Replenishment

	replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till there plenishment is completed.	study is being regularly conducted and the same has been submitted to the concerned authorities. (Copy attached along with the I.A. No.259 of 2025)	study report is being carried out by PP.
31.	The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	There is no eco-sensitive zone of National park/Sanctuary exists within 10km from the lease area in question.	As per PP information no eco-sensitive zone of National park/Sanctuary exists within 10km from the lease area.
32.	If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.	That the EIA study of the lease area had been conducted. Till date there is no other lease falling within the 500m distance, therefore cluster situation is not formed till now.	Will be followed
33.	The Environmental Clearance will be co--	The lease is valid till 2026 and the said condition is being	Will be followed.

	terminus with the mining lease period/mining plan whichever is less.	implemented.	
34.	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked	That the project does not fall under 10 km area of wild life Sanctuary therefore it is not necessary to obtain any clearance from NBWL.	As per PP no eco-sensitive zone of National park/Sanctuary exists within 10km from the lease area and clearance is not required.
35.	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	That the mining is being carried out as per approved mine plan and in accordance with the guidelines.	Will be followed
36.	Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	That the Geo-coordinates of each pillar have been verified by DMO and the report has been submitted to SEIAA.	No record was provided in this regard, however it may be verified by Mining Department.
37.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand	The said condition is duly being complied and there is no incorrect information give by the project proponent.	Will be followed.

	revoked.		
38.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	That the Replenishment study of pre monsoon and post monsoon season has been carried out and report of the same has been submitted to concerned authorities. (The latest study has been already submitted in the supplementary Affidavit of the Respondent No. 5 & 6)	PP has carried out Replenishment study survey carried out 26.06.2024/16.01.2025. As per report after monsoon period entire lease area has been replenished by the newer alluvium which has been recorded. The mining of mineral in the given quantity per year is feasible after monsoon on the present lease.
39.	The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	It is manual opencast mining and light weight excavator like Dozer etc. is being deployed for loading the mineral into trucks/dumpers for mineral stack yard.	No mining activity was being carried on the day of inspection, hence could not be verified.
40.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	That the mining operations have been restricted up to depth of 1m from river bed profile. That the 10% of total width of river had been kept in both sides of bank to avoid erosion of river bank.	It is being ensured.

41.	The project proponent shall under take adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	That the hydro-geological study has been conducted as per SSMMG guideline 2016 and report has been submitted to the concerned authorities. As pert the report surrounding areas are not affected. (Copy attached along with the Supp Affidavit)	The PP has carried out hydro-geological study and as per report mining will not disturb the water level of that area.
42.	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease condition and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left unworked (Non mining area), distance from the bridge etc. It shall be ensured that no mining shall be carried out during the monsoon season.	That the mining is being carried out with in mineable area i.e. 8.512ha only out of 12.512ha & remaining area 4.0ha has been considered as non-mining zone. No bridge exists within 1 Km away from downstream. No mining has been carried out during the monsoon period.	It is being ensured.
43.	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	The provision of Mines Act has been strictly followed regarding deployment of labours within lease area.	Will be followed.
44.	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out	That all the workers employed in the mine are equipped with Personal Protective Equipment. Vocational training programme has been conducted for safety & health aspects of the workers. Medical camp has been organized by proponent for health check-up of workers.	It is being ensured.

	and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.		
45.	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].	That the monitoring of Ambient air quality has been conducted in the impact zone and the parameter PM10, PM2.5, So2, & NOX were found well with in permissible limits.	The P.P. has carried out ambient air monitoring conducted by NABL accredited lab on 05.12.2024 and as per monitoring report parameters are complying.
46.	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	That the sprinkling of water is being carried out regularly over haul road, loading & unloading points and all transfer points to suppress the air borne dust.	No mining activity was being carried on the day of inspection, hence could not be verified.
47.	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	That the sample of ambient air quality was taken to check the air quality and the report revealed that all parameters are well with in permissible limits as prescribed by CPCB. (Copy already attached in the present Affidavit)	The P.P. has carried out ambient air monitoring conducted by NABL accredited lab on 05.12.2024 and as per monitoring report parameters are complying.
48.	The extended mining	That the Project Proponent has	Will be

	scheme will be submitted by the proponent before expiry of present mining plan.	submitted scheme of mining with the concerned authority.	followed.
49.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and Environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	That the sampling of ambient air quality is being conducted from time to time during mining operation through third party keeping in view of geographical constraint of the mining site. It has revealed that all parameters are well within permissible limit. (Latest report already attached along with the present Affidavit)	No ambient air quality monitoring stations were found to be established.
50.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	That the haulage road from lease area to link road has been properly maintained by proponent with its own expenditure & properly maintained.	Complying, the PP informed that the haulage road from lease area to link road has been maintained with its own expenditure.
51.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	That the Project Proponent has established adequate sanitary facility for the workers and other staff.	Adequate sanitary facility has been provided by PP.
52.	Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	That a dust bin has been provided within working area for collection of solid waste material. A copy of photographs of dust bin is annexed herewith and marked as <b>ANNEXURE R-12.</b>	Complying, dust bin has been provided by the PP.

53.	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	That the Project Proponent has developed the green belt along the haulage road as per consultation with Panchayat and villagers.	The PP has planted saplings along haulage road.
54.	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	That the Natural/customary path used for local villagers has not been obstructed during course of mining.	It is being ensured.
55.	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.	This condition does not pertain to the answering Respondent.	The compliance should be made by mining department. Further as per information by mining department district survey report (2014) has been issued on 05.07.2024 in public domain and final DSR is under finalization by District Administration.
56.	A copy of clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom suggestion/representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.	That a copy of EC has been circulated to concerned Panchayat/Local NGO.	Complying, the PP informed that copy of EC has been circulated to concerned authority.
57.	State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and	This condition does not pertain to the answering Respondent.	Copy of clearance letter are available in concerned department.

	Collector's Office/Tehsildar's Office for 30 days.		
58.	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <a href="http://www.seiaaup.in">http://www.seiaaup.in</a> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	That the Project Proponent has made advertisement in two local newspapers that environmental clearance has been accorded at that point of time.	No records were provided by PP.
59.	The MoEF& CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	This condition does not pertain to the answering Respondent.	This condition pertains to MoEF & CC/SEIAA.
60.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment	The said condition is being complied.	Will be followed

	(Protection) Act, 1986.		
61.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	The said condition is being complied and followed.	Will be followed
62.	Waste water from potable use be collected and reused for sprinkling.	That the waste water from portable use is collected in dump & used for sprinkling.	Complying.
63.	During the school opening and closing time transportation of minerals will be restricted.	The proponent has developed haulage road to link road & no school comes in the periphery of transportation route.	Will be followed
64.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank	That the mining activities has been carried out as per approved plan. 10% of total width of river has been marked as "Restricted zone for Mining" & no mining & allied activities shall be undertaken with in restricted zone.	Complying.

**(b) Compliance status verification with respect to Consent to operate (CTO) issued by UPPCB on 07.01.2023, which is valid up to 31.12.2026.(Copy annexed as Annexure-III).**

Sl. No.	CTO Conditions	Compliance made by Project Proponent	Compliance status as per site verification
<b>General Conditions:</b>			
1.	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory	This condition is not applicable in the case of mining.	The P.P. has carried out ambient air monitoring conducted by NABL

	recognized by the MoEF and shall report to the UPPCB.		accredited lab on 05.12.2024. However PP has been irregular in submission of monitoring report.
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	This condition is not applicable in the case of mining.	Will be followed
3.	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	This condition is not applicable in the case of mining.	Not applicable
4.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	That the Project Proponent is duly complying the applicable conditions of the CCA.	Complying
5.	The applicant shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof	This condition is not applicable in the case of mining.	Not applicable
6.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth	This condition is not applicable in the case of mining.	Not applicable

	sampling/monitoring of efficiency of pollution control systems.		
7.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	This condition is not applicable in the case of mining.	No inspection book was observed at site.
8.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	This condition is not applicable in the case of mining.	Will be followed
9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	This condition is not applicable in the case of mining.	Not applicable
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	It is agreed and being followed.	Will be followed
11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ Production capacity/manufacturing process/capacity enhancement etc. or any change in effluent	That the Project Proponent will comply with the condition as and when requires.	Will be followed

	discharge point or emission point		
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	The said condition is agreed.	Will be followed
<b>Sl. No.</b>	<b>CTO Conditions</b>	<b>Compliance made by Project Proponent</b>	<b>Compliance status as per site verification</b>
<b>Specific Conditions:</b>			
1.	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.	The said condition is agreed.	Will be followed
2.	The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	That the Project Proponent is complying with the conditions and undertakes to comply the requisite statutory compliance.	Complying
3.	The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.	This condition is not applicable in the case of mining.	Not Applicable
4.	The Unit should be operated in such a way so that there is no adverse impact on public and environment.	That the mining is being carried out by abiding the conditions of the EC and CCA and there is no adverse impact on public and environment.	Will be followed
5.	The Unit shall submit quarterly	This condition is not	Not applicable

	monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.	applicable in the case of mining.	
6.	Unit shall comply with CAQM direction passed time to time.	That the Project Proponent complies with CAQM direction passed time to time.	It is being ensured
7.	Unit shall comply with CAQM direction no. 66 regarding operation of units during GRAP.	That the Project Proponent complies with CAQM direction no. 66 regarding operation of units during GRAP.	Will be followed.
8.	Unit shall comply with the Environmental Clearance issued to the PP.	That the Project Proponent is complying conditions of the Environmental Clearance.	Most of conditions of EC is being complied by PP.
9.	Unit will follow all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.	That the Project Proponent is complying all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.	It may be ensured by Mining Department.
10.	The unit will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.	That the Project Proponent is not extracting ground water for the purpose of mining, hence there is no requirement of permission from the UPGWD/CGWA. Although Project Proponent undertakes to take permission from the UPGWD/CGWA for ground water extraction as and when required.	The PP informed that drinking water as well as sprinkling water is being obtained from the tanker, hence NOC for abstraction of ground water is not required.
11.	The unit shall submit the point wise compliance report of the	Noted for compliance at relevant point of time.	Complying

	conditions imposed in the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.		
12.	If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.	It is agreed.	Will be followed
13.	The unit shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.	The said condition has been complied and the Statement has been duly submitted. A copy of the form-v of the latest financial year 2024-25 is attached herewith and marked as ANNEXURE A	Complying, PP has submitted Environmental statement for the year 2024-25 in form V.
14.	The unit shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.	That the Project Proponent undertakes to abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.	Will be followed
15.	Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.	It is agreed and complied with.	Will be followed
16.	The unit should ensure the operation of the air pollution control system such as water	That the Project Proponent gets sprinkled the water to suppress the	Comply

	sprinklers etc in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.	dust and to maintain the standards prescribed under the E.P Act 1986 as amended.	
17.	The unit shall obtain prior consents in the event of any addition of new emission generation sources such as-Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).	This condition is not applicable in the case of mining.	Will be followed
18.	The unit should be operated in such a way so that there is no adverse impact on public and environment.	That the mining is being carried out by abiding the conditions of the EC and CCA and there is no adverse impact on public and environment.	Will be followed
19.	MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.	This condition is not applicable in the case of mining.	The PP has provided separate Dust bin for collection of MSW.
20.	The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For greenbelt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.	That the Project Proponent has developed green belt area.	The PP has planted approximately 300 saplings outside the lease area as well as both sides of haulage road.
21.	Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated	That this condition has been covered under the conditions of the	Not deposited

	13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.	development of the green belt area.	
22.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.	That the Project Proponent complies with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.	Will be followed
23.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.	That the Project Proponent complies with CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.	Will be followed.
24.	Unit shall operate and maintain/upgrade the Air pollution control device in such manner that emission should be as per norms prescribed by CAQM.	That the Project Proponent gets Sprinkled water to suppress the dust.	Water sprinklers was found installed to suppress the dust during movement of the vehicles
25.	For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.	That the Project Proponent complies with CAQM direction no. 55 and 68.	Will be followed
26.	Unit shall submit latest	That the stack/ambient	The P.P. has carried out

	stack/ambient air monitoring report from NABL approved laboratory within one month.	air monitoring report has been already annexed while dealing with the conditions of the Environment clearance	ambient air monitoring conducted by NABL accredited lab on 05.12.2024 and as per monitoring report parameters are complying
27.	Unit shall comply with Environment clearance/permissions obtained for mining from competent authority.	That the Project Proponent complies with Environment clearance/permission so obtained for mining from competent authority.	Most of condition of EC complied.
28.	Unit shall comply Environmental Clearance from State Level Environmental Impact Assessment Authority, U.P. vide letter no. 201/Parya/SEAC/5793/2019 dated 29.09.2021 and letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021.	That the conditions of the Environmental Clearance are being complied.	Most of condition of EC complied.

During visit it was observed that in compliance of Hon'ble NGT order dated 14.02.2025 mining activities was discontinued after 25.02.2025. Further in pursuant to above District Magistrate, Ghaziabad issued direction to project proponent vide its letter dated 25.02.2025 regarding not carrying out any mining activities in the mining lease till further order and to ensure the direction Hon'ble NGT, New Delhi passed on 14.02.2025.

The above compliance status verification report with respect to the EC and CTO conditions is being submitted for kind perusal and necessary action please.

  
(Navneet Kumar Pandey)  
A.E.E.

  
(Vipul Kumar)  
A.E.E.

क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : ...E1/N47-237/2025

दिनांक ...15.04/2025

पंजीकृत

M/s New panther Security Guard Service,  
Proprietor-Shri Bani Singh S/o Shri Raghunath Singh,  
R/o Salasar Complex, 306, Shankar Vihar Colony,  
Kuraishi, District-Aligarh, U.P.

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1003/2024 अशोक कुमार एवं अन्य बनाम स्टेट ऑफ यू०पी० एवं अन्य के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1003/2024 अशोक कुमार एवं अन्य बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक 08.04.2025 के मुख्य अंश निम्नवत् है:-

“.....11. In view of the facts and circumstances of the case, Respondents No. 5 and 6 are directed to file their affidavits on or before 15.04.2025 mentioning in tabular format compliance made with respect to the EC and CTO conditions with advanced copy to UPPCB and UPPCB is directed to file the compliance status verification report on or before 21.04.2025.

12. List on 22.04.2025 for further consideration.

मा० अधिकरण द्वारा पारित आदेश के अनुपालन में आपकी ग्राम पच्चायरा, तहसील लोनी, जनपद गाजियाबाद में स्थित बालू खनन परियोजना को निर्गत पर्यावरण स्वीकृति एवं सहमति में अधिरोपित शर्तों की अनुपालन की आख्या दाखिल की जानी है। अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये आपको निर्देशित किया जाता है कि पर्यावरणीय स्वीकृति/सहमति की शर्तों की अनुपालन आख्या अविलम्ब इस कार्यालय की ई-मेल roghaziabad@uppcb.in में प्रेषित करना सुनिश्चित करें, जिससे की सत्यापन कर आख्या मा० अधिकरण के समक्ष स-समय दाखिल की जा सकें।

*(अंकित सिंह)*  
क्षेत्रीय अधिकारी

प्रतिलिपि:-

मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

*(अंकित सिंह)*  
क्षेत्रीय अधिकारी  
o/c  
w/pdy

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1003 Of 2024**

**IN THE MATTER OF:**

Mr. Ashok Kumar and Anr.

...Applicants

**Versus**

State of Uttar Pradesh &amp; Ors.

...Respondents

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**FILED BY**



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**PLACE – NEW DELHI**

**DATE - 15.04.2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1003 Of 2024**

**IN THE MATTER OF:**

Mr. Ashok Kumar and Anr.

...Applicants

**Versus**

State of Uttar Pradesh & Ors. ...Respondents

**COMPLIANCE AFFIDAVIT ON BEHALF OF THE  
RESPONDENT NO. 5 & 6 PURSUANT TO THE ORDER DATED  
08.04.2025 PASSED BY THIS HON'BLE TRIBUNAL IN THE  
CAPTIONED MATTER**

1. That the instant Compliance Affidavit is being filed on behalf of the Respondent No. 5 and 6 pursuant to the order dated 08.04.2025 passed by this Hon'ble Tribunal in the captioned matter.
2. That the captioned Original Application is a Letter Petition dated 23.12.2023 preferred by one Ashok Kumar, S/o-Late Sh. Dharam Singh and Karan Singh, S/o- Late Sh. Ved Prakash raising various frivolous environmental issue against the Respondent No.5&6 herein without placing any concrete proof to substantiate its allegation leveled in the Letter Petition and which got culminated into the present Original Application.
3. That this Hon'ble Tribunal *vide* order dated 08.04.2025 directed the Project Proponent/Respondent no. 5 & 6 to file the Affidavit with respect to the compliance of the conditions of EC and CTO. The operative para of the order dated 08.04.2025 passed by this Hon'ble Tribunal is as under:

*“11. In view of the facts and circumstances of the case, Respondents No. 5 and 6 are directed to file their affidavits on or before 15.04.2025 mentioning in tabular format compliance made with respect to the EC and CTO conditions with advanced copy to UPPCB and UPPCB is directed to file the compliance status verification report on or before 21.04.2025.*

At this juncture, it is worthwhile to mention that Six-monthly compliance as per EC condition is being regularly sent to the concerned authorities. In order to assist this Hon'ble Tribunal and further to show the compliance made, the present compliance Affidavit is being filed.

4. That the conditions of the Environmental Clearance and compliance made thereto are as under:

Sr No.	EC's Conditions	Compliance made
<b>General Conditions</b>		
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	That the Mining lease deed executed in favour of <b>New Penther Security Guard Services Prop Bani Singh</b> on 08.10.2021 for a period of 5 years valid for 02.11.2021 to 11.11.2026. (Lease Deed attached along with the I.A.No. 259/2025)
2.	Forest clearance shall be taken by the proponent as necessary under law.	That the proposed mining area is State Govt. Land and the lease area does not fall under forest land. Therefore, forest clearance is not required.
3.	Any change in mining area, khasra	That the EC was duly granted on

	numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	27.05.2021 and then as per the reduction in area, the EC was duly amended and Amended EC dated 29.09.2021 was issued. Hence the said condition is duly being followed and complied. (EC and Amended EC attached along with the I.A. No. 259/2025)
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	That the demarcation of mining area was carried out by department of revenue; forest department & mining department in the presence of Project Proponent & precise location of boundary pillars were marked and the coordinates are mentioned in the EC. A copy of the Photographs depicting the Site plan and EC on the hoarding board annexed herewith and marked as <b>ANNEXURE R-1.</b>
5.	Mining & loading shall be done only within day hours only.	It is submitted that the Mining & loading is being carried out during day time only (i.e. after sunrise & before sun set). This can be verified through inspection.
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment	It is submitted that the mining is being carried out within sanctioned mineable area (8.512ha). No mining & allied activities is being carried out within safety zone of any bridges or embankment.
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of	It is submitted that the sampling of ambient air quality has been conducted from time to time and the same revealed that all parameters are well within permissible limit.  A copy of report of last ambient air quality dated 25.05.2024 is annexed herewith and marked as <b>ANNEXURE R-2.</b>

	water on haul roads to control dust will be ensured by the project proponent.	It is further submitted that the water sprinkling on haul road is being carried out to suppress the dust. A copy of photographs depicting sprinkling of water annexed herewith and marked as <b>ANNEXURE R-3.</b>
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled	That the Project Proponent has obtained all the requisite permissions from the concerned authorities and thereafter mining activities have been started. (All the permission such as Valid Mining lease, Approved mining plan, CCA etc are attached along with the I.A No. 259 of 2025).
9.	Parking of vehicles should not be made on public places	The said condition is strictly being followed.
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department	It is submitted that the concerned mining lease is a river bed mining and having no trees. Therefore, question of felling of trees does not arise.
11.	No wildlife habitat will be infringed.	The mining area is free from any forest land therefore no wildlife habitat will be infringed.
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out	The mining area consists of sand/morrum having no top soil cover. The mining is being carried out up to the permissible depth of 2.4m or above the water table thus chances of disturbing the soil characteristic does not arise.
13.	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	Mining is being carried out in dry portion of river in mineable area only & no paleo channels is being affected due to mining & allied activities. And the mining activities are not disturbing the velocity & flow pattern of river water.
14.	It shall be ensured that there is no	That in the mining lease area, no fauna is noticed till date.

	fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	No flora and fauna exist within mining lease area.
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	That the Hydro-geological study has been carried out. A copy of the report is attached along with the IA No.259 of 2025.
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	It is submitted water sprinkling is being carried out regularly to suppress the dust. Light weight loader is being used for loading the mineral into trucks/dumpers. Proper attention is being given for maintenance of machineries deployed in the mining area. Habitation is far away from proposed mining area, therefore no adverse impact has been being observed due to mining & allied activities.
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit	It is submitted local workers at maximum in number are employed for the mining which helps in improving the quality of life to economically weaker section of society. Different varieties of fruit trees have been planted in surrounding villages to earn

	bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities	additional benefits. The project proponent has spent Rs 5Lac for community development activities. A copy of the proof of expenditure for community development activities is attached herewith and marked as <b>ANNEXURE R-4 (Colly)</b> .
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Project Proponent has planted approximately 500 saplings of local species outside the lease area with in consultation with Horticulture wing and private nurseries. A copy of bills of sapling Recently purchased and Photographs depicting the plantation are annexed herewith and marked as <b>ANNEXURE R-5 (Colly)</b> .
20.	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	The proposed mining area is River sand having no top soil cover. Therefore, no proposal has been envisaged for its separate stacking of top soil.
21.	Dispensary facilities for first-aid shall be provided at site.	First Aid facilities are being provided at site of mining office.
22.	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	It is submitted that the periodical Replenishment study is being conducted and submitted to SEIAA in addition to Six Monthly Compliance Report.
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to	It is submitted the Project Proponent extends its full support by furnishing the requisite data/other information as required by District Mining Officer.

	SEIAA.	
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	It is submitted that the Six-Monthly compliance report is being prepared time to time and the same is being duly submitted to the SEIAA.
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.	It is submitted that the Project Proponent has forwarded the copy of EC to concern Panchayat, Zila Panchayat/Municipal corporation & urban local body.
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	That the loaded trucks are covered with tarpaulin sheets to avoid fugitive emission & spillage of mineral/dust.  A copy of the photographs showing the Truck being covered is annexed herewith and marked as <b>ANNEXURE R-6.</b>
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	The workers/labours engaged belongs to nearby villages. They return back to their home after their work is over. No temporary habitation is in existence at the site. No waste water discharged into water bodies so treatment of waste water is not required.
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	In the mining lease area the noise level is within the permissible limits. All the equipment/machineries are equipped with latest technology to keep the noise level within prescribed limits. A copy of the report dated

		25.05.2024 showing the noise level within limits is being attached herewith and marked as <b>ANNEXURE R-7.</b>
29.	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried- out by the project proponent regularly at his own expenses.	The vehicles plying on village roads are being properly wetted by sprinkling so that air borne dust should be minimum.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	The proposed mining area is devoid of top soil cover. Therefore, there is no question of soil erosion.
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	It is submitted that the Project Proponent kept separate budget under corporate social responsibility (CER) and same is being utilised as per the needs of local habitants.
32.	Possibility for adopting nearest three villages shall be explored and	That the Project Proponent adopted a village nearby and maintains the

	<p>details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.</p>	<p>road, provides drinking water to the people etc. by its own expenses. That the Project Proponent is planning to adopt two more nearest villages for its infrastructure development &amp; its report shall be furnished in next six-monthly compliance report.</p> <p>A copy of the letter issued by the Pradhan of village and solar lights installed by the Project Proponent is annexed herewith and marked as <b>ANNEXURE R-8 (Colly)</b>.</p>
33.	<p>The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&amp;CC, GoI, Lucknow, SEIAA, U.P and UPPCB.</p>	<p>It is submitted that Project Proponent has kept the Funds separately for the protection of environment.</p>
34.	<p>Action plan with respect to suggestion/ improvement and recommendations made and agreed during Public Hearing shall be submitted to the district mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.</p>	<p>Suggestions were made with respect to employment and maintenance of roads. Both issues are being taken care of by the PP</p>
35.	<p>Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act,1972 from the competent authority, if applicable to this project.</p>	<p>That the area is free from wild life (Protection) Act 1972, therefore no clearance is required under the Wildlife (Protection) Act,1972.</p>
36.	<p>The proponent shall observe every 15 days for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in</p>	<p>That the proposed mining is carried out dry part of river bed having no water body &amp; no turtle nesting is observed.</p>

	consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	Mining is being carried out upto permissible depth of 2.4m only from river bed profile & no water table has been encountered because of mining & allied activities. No hydrogeological regime of surrounding area is affected.
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	That the withdrawal of ground water is not required. Drinking water is being obtained from the private persons who provides tanker of drinking water. Water for sprinkling is also being taken from the private persons who provides water tanker. A copy of some of the bills generated by supplier of the tanker is annexed herewith and marked as <b>ANNEXURE R-9</b> .
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	That the machinery deployed in the mining activities is being properly maintained. Supervisors are employed to ensure that there is no leakage of oil & grease from vehicles. Only PUC vehicles, are allowed to enter the mining area for transportation of mineral.
40.	Vehicular emissions shall be kept	It is submitted that only PUC

	under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	vehicles are allowed to enter into mining area. Vehicles are permitted for transportation of mineral within their capacity & it is strictly observed that vehicles are not overloaded.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. (MoEF circular Dated: 22.09.2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	Labour engaged belongs to nearby villages and they return to their homes after work is over in evening. However, necessary amenities are provided such as toilet, safe drinking water, medical health care etc.
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Medical health camp is being organised periodically under the supervision of qualified doctor & free medicine are distributed to workers employed in the mine & nearby villagers. A copy of the photographs of medical health camp is annexed herewith and marked as <b>ANNEXURE R-10</b> .
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the	That a copy of environmental clearance has been forwarded to concerned Panchayat, Zila Parishad/Municipal Corporation etc. for their record.

	proponent.	
44.	The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Environmental statement for the financial year 2024-25 in Form V has been submitted to UPPCB.
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	It is submitted that approximately 500 saplings of local species have been planted along road side. (Copy of photograph of plantation attached with the present affidavit)
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	That the entire lease out area is consists of river sand having no debris or waste. Therefore, no proposal has been envisaged for its separate stacking of Debris.
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	Each worker employed in the mining activities is being provided safety shoes, helmets, mask, etc. for their safety. First Aid box with all preventive medicines is provided in the office for treatment of bite of poisonous reptile/insect like snake.
48.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	That a free medical camp is being organized by proponent for check-up of workers employed as per provisions of Mine Act. Copy of photograph depicting free medical camp attached with the present affidavit)

<b>Specific Conditions</b>		
1.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Suggestions were made with respect to employment and maintenance of roads. Both issues are being taken care of by the PP.
2.	The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (Conservation) Act, 1980 before the start of work.	Total lease out area is State Govt. land & same is free from forest area. The route map for transportation of mineral is falls under revenue land. No forest land involved in the mining & allied activities therefore Forest Clearance not required.
3.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	It is river bed mining and mined out area is replenished every year during monsoon period to restore its maximum original topography. Therefore, proposal regressing of mined out area is not feasible in the present case.
4.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Withdrawal of ground water is not required. Drinking water is being obtained from the private persons who provides tanker of drinking water. Water for sprinkling is also being taken from the private persons who provides water tanker.
5.	At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.	It is submitted that all the necessary guidelines issued by Government of India/State Govt./District Administration related to covid-19 are being complied.
6.	Environment management in according to environmental status	It is submitted that the mining is carried out from month of October

	and impact of the project.	to June without affecting the geo-hydrology of the river. all the minedpits are replenished during monsoon period. Therefore, there is no adverse impact in the water regime. All conditions are being complied as explained in present status report.
7.	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Trees were being planted regularly in consultation with the nursery and they are being replaced and maintained from time to time.
8.	No mining activity should be carried out instream channel as per SSMMG, 2016	No mining activity is carried out in-stream channel.
9.	Pakkamotorable haul road to be maintained by the project proponent.	haulage road is regularly being maintained for motorable purpose.
10.	A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	That the Project proponent has established Environmental Management cell with suitable qualified geologist (M.Sc.)
11.	Permission from the competent authority regarding evacuation route should be taken.	It is submitted that irrigation department's bund is being maintained properly for the purpose of evacuation route.
12.	Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Trees were being planted regularly in consultation with the nursery and they are being replaced and maintained from time to time.
13.	Site pit photographs should be submitted with date time and point coordinate within 15 days.	That the Site pit photographs with date time & point coordinates has been submitted to the UPPCB.
14.	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora	It is submitted that the Project Proponent gets conducted the monitoring report of the area for air quality, water quality and Noise

	& fauna should be examined twice a week and be submitted within 45 days for a record.	level from time to time and reports of the same indicate that all parameters were within permissible limits. No flora fauna exists in mining lease area.
15.	Provision for cylinder to workers should be made for cooking.	workers engaged belongs to nearby villages and they return to their homes after work is over in evening. However, cylinder with gas burner also provided for cooking.
16.	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	No overloading is being carried out. Mineral is being loaded as per permissible capacity which is monitored through weigh bridge.
17.	Provide suitable mask to the workers.	It is submitted that each worker employed for the mining is provided mask.
18.	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meters.	It is submitted that the Project Proponent has constructed kaccha motorable road and being maintained. saplings have been planted both sides of road to control the dust.
19.	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Project Proponent has planted approximately 500 saplings of local species outside the lease area with in consultation with Horticulture wing and private nurseries.
20.	The project proponent shall in 2 years conduct detailedreplenishment studydulyauthenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	That the Detailed replenishment study has been conducted & report has been submitted to the concerned authorities. A copy of the latest replenishment study is already attached along with the I.A. No259/2025.
21.	Provision for two toilets and hand pumps should be made at mining site.	That the Project Proponent has constructed toilets. Water is being made available through private tankers.

		A copy of the photographs depicting the construction of toilets is annexed herewith and marked as <b>ANNEXURE R-11.</b>
22.	Drinking water for workers would be provided by tankers.	It is submitted that Project Proponent provides the Drinking water to workers by tankers.
23.	Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.	That the mining is being carried out by Bar scalping method as per SSMMG guidelines 2016.
24.	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	That buffer/barrier zone has been made all along lease boundary.
25.	Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No.22-65/2017-IA.III dated 01/05/2018.	It is submitted that the Project Proponent kept separate budget under corporate social responsibility (CER) and same is being utilised as per the needs of local habitants.
26.	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.	That the Project Proponent organises free medical camp from time to time for safety and health aspects of the workers.  (Photographs already annexed)
27.	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	This condition is not relevant for sand mining activities however regular replenishment study is being carried out.
28.	The excavated mining material should be carried and transported in such a way that no obstruction to	That the extraction of mineral is being carried out in dry part of area having depth upto 2.4m only and

	the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	there is no obstruction of free flow of water. That all the precautionary measures have been adopted and its report has been submitted to concern department from time to time.
29.	Width of the haul road shall be more than 6m.	That width of haul road has been kept more than 6m.
30.	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly	That annual replenishment study is being regularly conducted and the same has been submitted to the concerned authorities. (Copy attached along with the I.A. No.259 of 2025)
31.	The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National Park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	There is no eco-sensitive zone of National Park/Sanctuary exists within 10km from the lease area in question.
32.	If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.	That the EIA study of the lease area had been conducted. Till date there is no other lease falling within the 500m distance, therefore cluster situation is not formed till now.
33.	The Environmental Clearance will be co-terminus with the mining	The lease is valid till 2026 and the said condition is being

	lease period/mining plan whichever is less.	implemented.
34.	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked	That the project does not fall under 10 km area of wild life Sanctuary therefore it is not necessary to obtain any clearance from NBWL.
35.	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	That the mining is being carried out as per approved mine plan and in accordance with the guidelines.
36.	Geo coordinates should be verified by Director, DGM/DistrictMagistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	That the Geo-coordinates of each pillar have been verified by DMO and the report has been submitted to SEIAA.
37.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.	The said condition is duly being complied and there is no incorrect information give by the project proponent.
38.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	That the Replenishment study of pre monsoon and post monsoon season has been carried out and report of the same has been submitted to concerned authorities. (The latest study has been already submitted in the supplementary Affidavit of the Respondent No. 5 & 6)
39.	The mining work will be open-cast	It is manual opencast mining and

	and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	light weight excavator like Dozer etc. is being deployed for loading the mineral into trucks/dumpers for mineral stack yard.
40.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	That the mining operations have been restricted upto depth of 1m from river bed profile. That the 10% of total width of river had been kept in both sides of bank to avoid erosion of river bank.
41.	The project proponent shall under take adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	That the hydro-geological study has been conducted as per SSMMG guideline 2016 and report has been submitted to the concerned authorities. As pert the report surrounding areas are not affected. (Copy attached along with the Supp Affidavit)
42.	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease condition and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left unworked (Non mining area), distance from the bridge etc. It shall be ensured that no mining shall be carried out during the monsoon season.	That the mining is being carried out within mineable area i.e. 8.512ha only out of 12.512ha & remaining area 4.0ha has been considered as non-mining zone. No bridge exists within 1 Km away from downstream. No mining has been carried out during the monsoon period.
43.	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	The provision of Mines Act has been strictly followed regarding deployment of labours within lease area.

44.	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	That all the workers employed in the mine are equipped with Personal Protective Equipment. Vocational training programme has been conducted for safety & health aspects of the workers. Medical camp has been organized by proponent for health check-up of workers.
45.	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].	That the monitoring of Ambient air quality has been conducted in the impact zone and the parameter PM10, PM2.5, So2, & NOX were found well with in permissible limits.
46.	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	That the sprinkling of water is being carried out regularly over haul road, loading & unloading points and all transfer points to suppress the air borne dust.
47.	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	That the sample of ambient air quality was taken to check the air quality and the report revealed that all parameters are well with in permissible limits as prescribed by CPCB. (Copy already attached in the present Affidavit)
48.	The extended mining scheme will be submitted by the proponent before expiry of present mining	That the Project Proponent has submitted scheme of mining with the concerned authority.

	plan.	
49.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	That the sampling of ambient air quality is being conducted from time to time during mining operation through third party keeping in view of geographical constraint of the mining site. It has revealed that all parameters are well within permissible limit. (Latest report already attached along with the present Affidavit)
50.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	That the haulage road from lease area to link road has been properly maintained by proponent with its own expenditure & properly maintained.
51.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	That the Project Proponent has established adequate sanitary facility for the workers and other staff.
52.	Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	That a dust bin has been provided within working area for collection of solid waste material. A copy of photographs of dust bin is annexed herewith and marked as <b>ANNEXURE R-12</b> .
53.	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	That the Project Proponent has developed the green belt along the haulage road as per consultation with Panchayat and villagers.
54.	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	That the Natural/customary path used for local villagers has not been obstructed during course of mining.
55.	Digital processing of the entire lease area in the district using	This condition does not pertain to the answering Respondent.

	remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.	
56.	A copy of clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom suggestion/representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.	That a copy of EC has been circulated to concerned Panchayat/Local NGO.
57.	State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.	This condition does not pertain to the answering Respondent.
58.	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site	That the Project Proponent has made advertisement in two local newspapers that environmental clearance has been accorded at that point of time.

	of the SEIAA at <a href="http://www.seiaaup.in">http://www.seiaaup.in</a> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	
59.	The MoEF& CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	This condition does not pertain to the answering Respondent.
60.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	The said condition is being complied.
61.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	The said condition is being complied and followed.
62.	Waste water from potable use be collected and reused for sprinkling.	That the waste water from portable use is collected in dump & used for sprinkling.
63.	During the school opening and closing time transportation of minerals will be restricted.	The proponent has developed haulage road to link road & no school comes in the periphery of transportation route.
64.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank	That the mining activities has been carried out as per approved plan. 10% of total width of river has been marked as "Restricted zone for Mining" & no mining & allied activities shall be undertaken with in restricted zone.

5. That the conditions of the Consolidate Consent to Operate and Authorization and compliance made thereto are as under:

Sr. No	Conditions	Compliance made
<b>General Conditions:</b>		
1.	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	This condition is not applicable in the case of mining.
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	This condition is not applicable in the case of mining.
3.	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	This condition is not applicable in the case of mining.
4.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal actions shall be initiated against the applicant.	That the Project Proponent is duly complying the applicable conditions of the CCA.
5.	The applicant shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof	This condition is not applicable in the case of mining.
6.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	This condition is not applicable in the case of mining.
7.	The industry shall provide Inspection Book at the	This condition is not

	time of inspection to the Board's officials.	applicable in the case of mining.
8.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	This condition is not applicable in the case of mining.
9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	This condition is not applicable in the case of mining.
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	It is agreed and being followed.
11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ Production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	That the Project Proponent will comply with the condition as and when requires.
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	The said condition is agreed.
<b>Specific Conditions:</b>		
1.	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.	The said condition is agreed.
2.	The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	That the Project Proponent is complying with the conditions and undertakes to

		comply the requisite statutory compliance.
3.	The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.	This condition is not applicable in the case of mining.
4.	The Unit should be operated in such a way so that there is no adverse impact on public and environment.	That the mining is being carried out by abiding the conditions of the EC and CCA and there is no adverse impact on public and environment.
5.	The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.	This condition is not applicable in the case of mining.
6.	Unit shall comply with CAQM direction passed time to time.	That the Project Proponent complies with CAQM direction passed time to time.
7.	Unit shall comply with CAQM direction no. 66 regarding operation of units during GRAP.	That the Project Proponent complies with CAQM direction no. 66 regarding operation of units during GRAP.
8.	Unit shall comply with the Environmental Clearance issued to the PP.	That the Project Proponent is complying conditions of the Environmental Clearance.
9.	Unit will follow all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.	That the Project Proponent is complying all the

		guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.
10.	The unit will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.	That the Project Proponent is not extracting ground water for the purpose of mining, hence there is no requirement of permission from the UPGWD/CGWA. Although Project Proponent undertakes to take permission from the UPGWD/CGWA for ground water extraction as and when required.
11.	The unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.	Noted for compliance at relevant point of time.
12.	If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.	It is agreed.
13.	The unit shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.	The said condition has been complied and the Statement has been duly submitted. A copy of the form-v of the latest financial

		year 2024-25 is attached herewith and marked as ANNEXURE A
14.	The unit shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.	That the Project Proponent undertakes to abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.
15.	Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.	It is agreed and complied with.
16.	The unit should ensure the operation of the air pollution control system such as water sprinklers etc in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.	That the Project Proponent gets sprinkled the water to suppress the dust and to maintain the standards prescribed under the E.P Act 1986 as amended.
17.	The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).	This condition is not applicable in the case of mining.
18.	The unit should be operated in such a way so that	That the mining is

	there is no adverse impact on public and environment.	being carried out by abiding the conditions of the EC and CCA and there is no adverse impact on public and environment.
19.	MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.	This condition is not applicable in the case of mining.
20.	The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For greenbelt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.	That the Project Proponent has developed green belt area.
21.	Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.	That this condition has been covered under the conditions of the development of the green belt area.
22.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.	That the Project Proponent complies with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions

		that CAQM gives in this context.
23.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.	That the Project Proponent complies with CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.
24.	Unit shall operate and maintain/upgrade the Air pollution control device in such manner that emission should be as per norms prescribed by CAQM.	That the Project Proponent gets Sprinkled water to suppress the dust.
25.	For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.	That the Project Proponent complies with CAQM direction no. 55 and 68.
26.	Unit shall submit latest stack/ambient air monitoring report from NABL approved laboratory within onemonth.	That the stack/ambient air monitoring report has been already annexed while dealing with the conditions of the Environment clearance
27.	Unit shall comply with Environment clearance/permissions obtained for mining from competent authority.	That the Project Proponent complies with Environment clearance/permission so obtained for mining from competent authority.

28.	Unit shall comply Environmental Clearance from State Level Environmental Impact Assessment Authority, U.P. vide letter no. 201/Parya/SEAC/5793/2019 dated 29.09.2021 and letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021.	That the conditions of the Environmental Clearance are being complied.
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6. That the Project Proponent/Respondent No. 5 and 6 has all kinds of requisite permissions from the respective authorities such as, Consolidated Consent-to-Operate and Environmental Clearance in order to continue the mining activities.
7. That, in view of the above facts and circumstances of the case and the answering Respondent has a good case on merits and the Original Applicant has made bald allegation without any substantive proofs/evidence to substantiate their allegation hence, the present original Application may be disposed of in accordance with law and the mining of the answering Respondent may be resumed.
8. That the supporting Affidavit is being filed along with this Compliance Affidavit.

**FILED BY**

**THROUGH**



**SAURABH RAJPAL**  
**(ADVOCATE FOR RESPONDENT NO.5 &6)**  
**OFFICE:-D-206, 2<sup>ND</sup> FLOOR,**  
**LAJPAT NAGAR-I,**  
**NEW DELHI-110024**  
**MOB: -99717 92885**  
**E-MAIL: -[advocatesaurabhrajpal@gmail.com](mailto:advocatesaurabhrajpal@gmail.com)**

**PLACE – NEW DELHI**

**DATE - 15.04.2025**

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1003/2024

**IN THE MATTER OF:**  
MR ASHOK KUMAR AND ANR

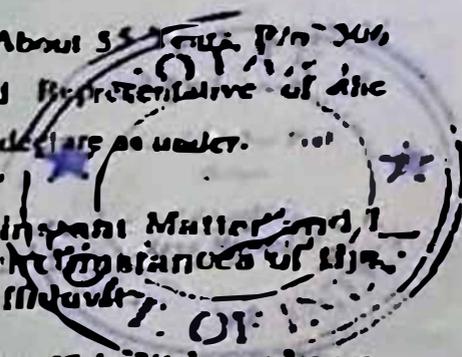
.. APPLICANT

**VERSUS**  
STATE OF UTTAR PRADESH & ORS.

.. RESPONDENTS

**AFFIDAVIT**

I, Bani Singh, S/o Shri. Raju Nath Singh, Aged About 55 Years, P/O-306, Shankar Vihar Colony Quarni Aligarh Authorized Representative of the Respondent Company, do hereby solemnly affirm and declare as under.



1. That I am the Respondent No. 6 in the instant Matter and I am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying citing compliance affidavit have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge and belief.
3. That the Annexures, filed along with the citing compliance affidavit are true copy of their respective originals.

*Bani Singh*  
**DEPONENT**

**VERIFICATION**

Verified at Ghaziabad on this 15 day of April 2025 that the contents of my aforesaid affidavit are true and correct to my knowledge and belief. No part of it is false nor anything material has been concealed therefrom.

*Bani Singh*  
**DEPONENT**

15-4-25  
**ATTESTED**

Mehar Chand Paul  
Advocate, Notary  
No. 10/10

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
 Plot No. 10, Sector 10, Ganga Nagar, Lucknow - 226001  
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 E-mail: [deia@up.gov.in](mailto:deia@up.gov.in)  
 Website: [www.deiaup.gov.in](http://www.deiaup.gov.in)

Ref No. 27 /Para/SEAC/5793/2021  
 Dated 7 / 9 / 2021

Sub: Environmental Clearance for Proposed Sand/Marble Mining from Various Locations at Seta No. 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000.

Dear Sir,  
 Please refer to your application dated 26.08.2020, 09.09.2020, 09.09.2021, 03.09.2021, 04.09.2021, 19.09.2021 & 24.09.2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment, U.P. on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13.08.2021 and 04.09.2021. In its meeting dated 03.09.2021, a presentation was made by the project proponent along with their consultant M/s. Global Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Marble Mining from various locations at Seta No. 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000.

2. The terms of reference in the letter were issued by SEIAA, U.P. vide letter no. 200/Para/SEAC/5793/2021, dated 04/09/2021.

3. The public hearing was organized on 01/09/2021. Final EIA report submitted by the project proponent on 09/09/2021.

4. Different opinions of the project as submitted by the project proponent:

1. On the proposed site	200/Para/SEAC/5793/2021
2. On the location of the project	200/Para/SEAC/5793/2021
3. Name of Project	200/Para/SEAC/5793/2021
4. Full correspondence address of proponent and address on	200/Para/SEAC/5793/2021
5. Name of Project	200/Para/SEAC/5793/2021
6. Name of State	200/Para/SEAC/5793/2021
7. Project location (Pin/Post/Block No.)	200/Para/SEAC/5793/2021
8. Name of Mining Mineral	200/Para/SEAC/5793/2021
9. Schedule (as per EIA notification 2006)	200/Para/SEAC/5793/2021
10. Category of Project	200/Para/SEAC/5793/2021
11. Environmental Impact Assessment (EIA)	200/Para/SEAC/5793/2021
12. Mitigation Measures (as per)	200/Para/SEAC/5793/2021
13. Project Status	200/Para/SEAC/5793/2021
14. EIA Report (as per)	200/Para/SEAC/5793/2021
15. Name & Address of author/consultant	200/Para/SEAC/5793/2021
16. Other Coordinates mentioned by SEIAA	200/Para/SEAC/5793/2021

Page 2 of 7

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
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 Website: [www.deiaup.gov.in](http://www.deiaup.gov.in)

Ref No. 27 /Para/SEAC/5793/2021  
 Dated 7 / 9 / 2021

Sub: Environmental Clearance for Proposed Sand/Marble Mining from Various Locations at Seta No. 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 95



Analyzing for an Assured  
Future

# NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)  
MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

## ANNEXURE R-2

Test Report of	Report Code	Date of Issue
Ambient Air Quality	AAQ-200524-01	25/05/2024

Issued to: M/s New Panthar Security Guard Service

Project Name: Ordinary Sand Mining Project at Gata No. 303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.- 2, Village:

Pachayara, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh

### Sampling & Analysis Data

Sample Drawn By	: NTL Representative
Date of Sampling	: 19/05/2024
Sample Description	: Ambient Air
Sampling Plan & Procedure	: SOP-AAQ/08
Analysis Duration	: 20/05/2024 to 25/05/2024
Sampling Location	: Core Zone (Gonda)
Average Flow Rate of SPM (m <sup>3</sup> /min.)	: 1.14
Average Flow Rate of Gases (lpm)	: 1.0
Sampling Instrument Used	: RDS (PM <sub>10</sub> ) FPS (PM <sub>2.5</sub> ) With Gaseous Attachment
Weather Condition	: Clear

### TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Suspended Particulate Matter (SPM)	IS:5182 Part-IV	385.0	µg /m <sup>3</sup>	500.0
2.	Particulate Matter (PM <sub>10</sub> )	IS:5182 Part-XXIII	72.83	µg /m <sup>3</sup>	100.0
3.	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 Part-XXIV	40.51	µg /m <sup>3</sup>	60.0
4.	Sulphur dioxide (SO <sub>2</sub> )	IS:5182 Part-II	9.76	µg /m <sup>3</sup>	80.0
5.	Nitrogen dioxide (NO <sub>2</sub> )	IS:5182 Part-VI	16.94	µg /m <sup>3</sup>	80.0

#### Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

*Sohufash*  
CHECKED BY

AUTHORIZED SIGNATORY



# ANNEXURE R-3



ANNEXURE R-4



















# KARTIK ENTERPRISES

Deals In: Bedsheet, Blanket, Quilt, Pillow, Almirah

Address : Main Delhi Road, Indrapuri, Loni, Ghaziabad - 201 102

M/s. <u>New Panther Security</u> <u>Guard Service</u> <u>Village - Pachayra, Loni, Gzb.</u> Mob. <u>8630446481</u>			Serial No. : <u>821</u> Dated <u>18-12-2024</u>	
S.No.	PARTICULARS	QUANTITY	RATE	AMOUNT
1	गद्दे (2 डंची वाले)	100	400	40,000
2	कमवल (मिगल)	100	600	60,000
<u>(Cash Received)</u>			TOTAL	<u>100,000/-</u>

E. & O.E.

For KARTIK ENTERPRISES

Signature

BILL/INVOICE/CASH MEMO Original : White, Duplicate : Pink, Triplicate : Green

!! जय माता दी !!

**GARG FURNITURE HOUSE**

SHOP NO. 056, MAIN ROAD, LONI, GHAZIABAD (U.P.)

BOOK NO.

— 16

M/s. NEW PANTHER SECURITY GUARD  
SERVICE

INVOICE NO.

— 717

Party's Phone/Mob No. 8630446481DATE 01-12-2024

S.No.	DESCRIPTION OF GOODS	QTY	RATE	Rs. AMOUNT	P.
1.	60 Plastic chair (Village - Pachasa, Loni)	<del>60</del>	400	24000	

Amount In Words Twenty four thousand  
one hundred only.

Total Sale

24000/-

Dicount

—

Cartage

100/-

GRAND TOTAL

24100/-

## TERMS &amp; CONDITIONS :

1. All disputes are subject to Gzb. Jurisdiction
2. Goods once sold will not be take back
3. Company is not responsible for any loss, damage of goods in transit.
4. Interest @ 18% will be charged if the bill not paid on presentation.

For Garg Furniture House  
गर्ग फर्नीचर हाउस  
दिल्ली सहारनपुर रोड़  
लोनी, गाजियाबाद

Signature

!! जय बाबा मोहन राम !!

47

बील बुक / केश मेमो

ANNEXURE R-5

# चौधरी नर्सरी

नोट: हमारे यहाँ सभी प्रकार के पेड़, पैधे, मनीप्लान्ट, छोटे व बड़े गमले एवं खाद उचित रेट पर उपलब्ध है। हमारे यहा पार्क भी बनाये जाते है

बिल नं: 009/2005

दिनांक : 08-01-2025

पार्टी का नाम NEW PANTHER SECURITY GUARD SERVICE

पता VILL-PACHAYRA, LONI मो 8630446481

क्र.सं.	विवरण	मात्रा	रेट	Rs.	कुल रूपये	P.
1)	200 पैड - जामुन	200	150		30,000 /-	
2)	50 पैड - पीपल	50	200		10,000 /-	
3)	200 पैड - नीम	200	200		40,000 /-	
4)	50 पैड - फाइवस	50	200		10,000 /-	
5)	100 पैड - शहतूत	100	250		25000 /-	
6)	20 पैड - आम	20	250		5000 /-	
7)	20 पैड - केला	20	250		5000 /-	
	लेबर (Total 700 पैड लगाई)	700	20		14000 /-	
	शब्दों में रूपये <u>200 लाख अतालिस हजार सिर्फ</u>		टोटल		139000 /-	

भूल चूक लेनी देनी

चौधरी नर्सरी  
हस्ताक्षर







 GPS Map Camera

# Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797882, Long 77.208208

01/17/2025 04:47 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera

# Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797601, Long 77.208257

01/17/2025 04:46 PM GMT+05:30

Note : Captured by GPS Map Camera







 GPS Map Camera

# Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797996, Long 77.208348

01/17/2025 04:48 PM GMT+05:30

Note : Captured by GPS Map Camera





GPS Map Camera

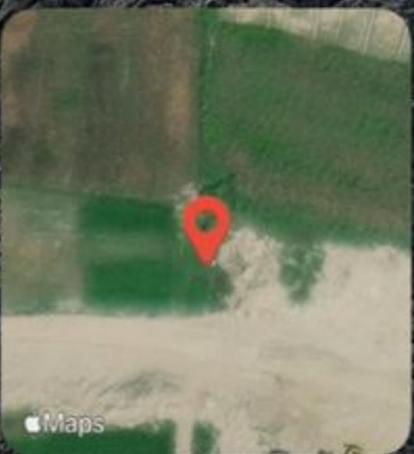
**Ghaziabad, Uttar Pradesh, India**

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797895, Long 77.208200

01/17/2025 04:52 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera

# Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797608, Long 77.208786

01/17/2025 04:44 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera



# Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797669, Long 77.208727

01/17/2025 04:45 PM GMT+05:30

Note : Captured by GPS Map Camera



GPS Map Camera

# Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797568, Long 77.208746

01/17/2025 04:44 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera

# Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797563, Long 77.208539

01/17/2025 04:46 PM GMT+05:30

Note : Captured by GPS Map Camera





GPS Map Camera

# Ghaziabad, Uttar Pradesh, India

Loni, Ghaziabad, Uttar Pradesh, India

Lat 28.797725, Long 77.208429

01/17/2025 04:47 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera

**Ghaziabad, Uttar Pradesh, India**

Loni, Ghaziabad, 201103, Uttar Pradesh, India

Lat 28.797567, Long 77.208864

01/17/2025 04:45 PM GMT+05:30

Note : Captured by GPS Map Camera



ANNEXURE R-6







Analyzing for an Assured  
Future

# NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

## ANNEXURE R-7

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-200524-02	25/05/2024

Issued to: M/s New Panthar Security Guard Service

Project Name: Ordinary Sand Mining Project at Gata No. 303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.- 2, Village:

Pachayara, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh

### SAMPLING & ANALYSIS DATA

Sample Drawn On : 19/05/2024  
 Sample Drawn By : NTL Representative  
 Sample Location : Core Zone (Gonda)  
 Sample Received On : 20/05/2024  
 Sample description : Ambient Noise  
 Sampling Time : 24hrs

TEST RESULT						
S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in		
				dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	58.8	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	41.6	dB(A)	Residential Area	55	45
				Silence Zone	50	40

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

*Shufosh*  
CHECKED BY

*Ranjit*  
AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



# ग्राम पंचायत पचायरा

991

64



(विकास खण्ड : लोनी गाजियाबाद, उत्तर प्रदेश)

ग्राम प्रधान

वर्षा पत्नी ठा. ब्रह्मसिंह चौहान

मो.नं. 9873935390, 9560475491

ANNEXURE R-8 (Colly)

निवास स्थान:

ग्राम पचायरा, पोस्ट मण्डौला,

तहसील लोनी, गाजियाबाद-201102

पत्रांक.....

दिनांक...1-3-2024

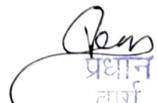
## प्रशंसा पत्र (वर्ष - 2023-24)

मैं वर्षा w/o ठा. ब्रह्मसिंह चौहान (ग्राम प्रधान ग्राम पचायरा)

यह प्रशंसा पत्र M/s Panther Security Guard Service mining contractor for Khand-2 द्वारा किये गये CSR कार्यों के लिए देती हूँ।

CSR कार्य निम्न प्रकार हैं।

- 1) लंबे समय तक व छाँव वाले वृक्ष लगवाये।
- 2) ग्राम में Solar light लगवाई।
- 3) गरीब परिवारों को मदद व कंबल बाँटे।
- 4) Primary School के बच्चों के लिए Books व Stationary का सामान बँटवाया।
- 5) ग्राम पंचायत को कुसिया दी।
- 6) गाँव वालों के लिए साफ पीने का पानी दिया।
- 7) अदियाँ में गरीब परिवार के लोगों को अलाव के लिए लकड़ियाँ उपलब्ध करवाई।

  
प्रधान  
वर्षा  
ग्राम पंचायत पचायरा  
पि० ख० लोनी









995  
Shree Ganeshay Namaha

68  
Ph: 8000400052

ANNEXURE R-9

# JOGINDER WATER SUPPLIER

Near Pathshala More ,Khekra Bagpat, U.P

262

Date: 01-03-24

Name New Paintler Security Guard Service

Sl.	Particular	Rate	Amount
	10 water Tanker drinking water 1-2-24 to 28-2-24 013	400	4000
	Vill no. - PACHARA Loni		
		Total Add	4000

Signature



# JOGINDER WATER SUPPLYER

Near Pathshala More ,Khekra Bagpat, U.P

268

Date: 2-4-24

Name New Panther Security Guard Service

Sl.	Particular	Rate	Amount
	<p>10 water Tanker            Drinking water            1-3-24 to 31-3-24            at            Villages - PACHARA            LONI</p>	<p>400</p>	<p>4000</p>
		<b>Total Add</b>	4000

Signature



FREE FREE FREE

# HEALTH & CHECKUP CAMP

5TH JAN 2025  
10 AM TO 2PM



Dr. Kalika - Obs & Gynae  
Dr. Parvesh Mudgil - Orthopaedic  
Dr. Arun Kumar - Head Ops & Quality  
Dr. Robin Tyagi - Physician  
Dr. Abhimanyu - Dentist  
Dr. Ritika - Eye Checkup

haupal  
131001  
499872  
599872

APNA



999

**सक्सेना मल्टीस्पेशलिटी अस्पताल**  
Advance Medicine, Trusted Care

**स्त्री रोग विभाग**

Having Gynae Problems?  
Do not Suffer in silence!

सभी जांच और सर्जिकल पैकेज पर विशेष छूट

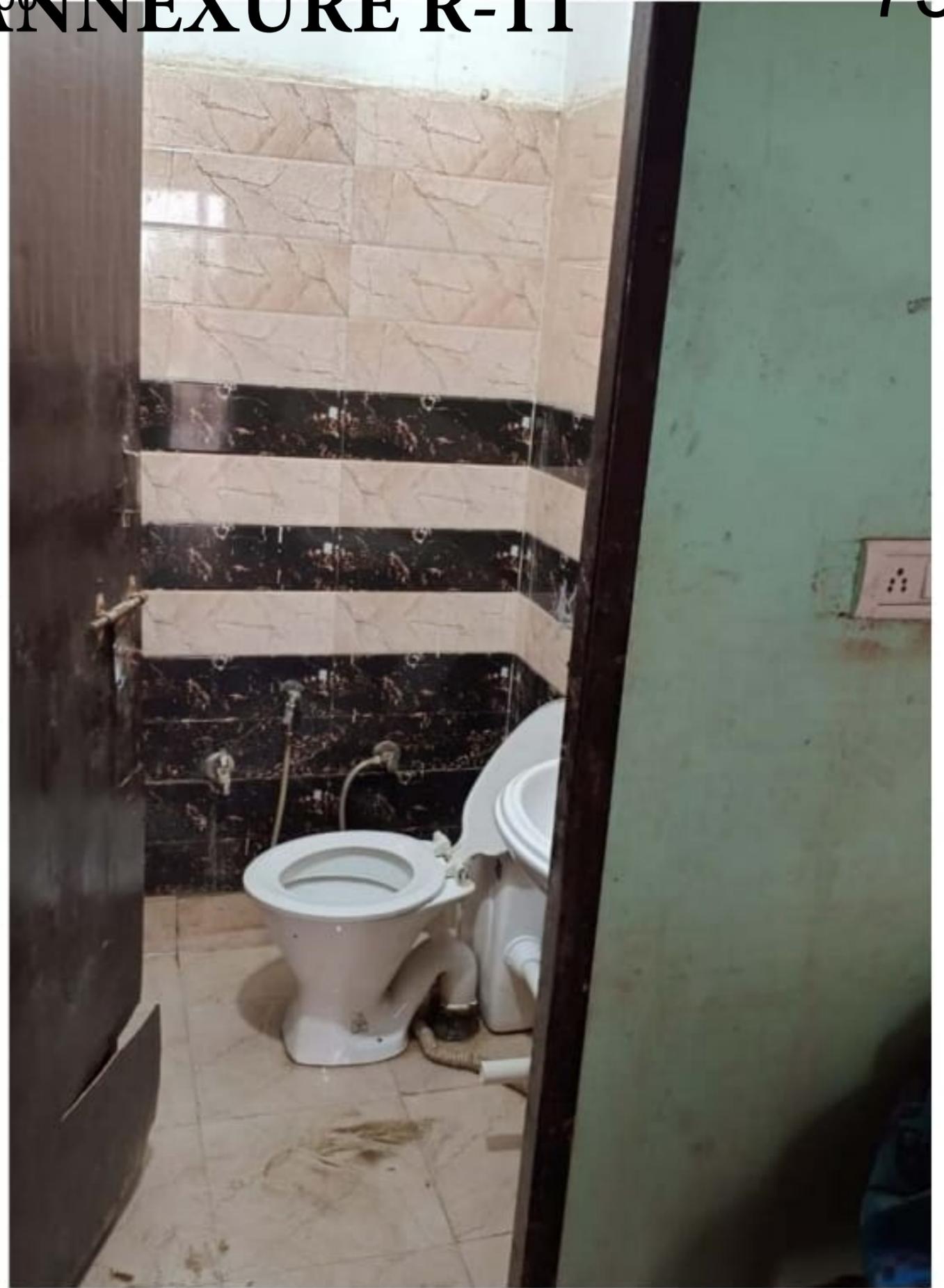
**Dr. Kalika Vaish Saxena**  
(Consultant Obs & Gynae)

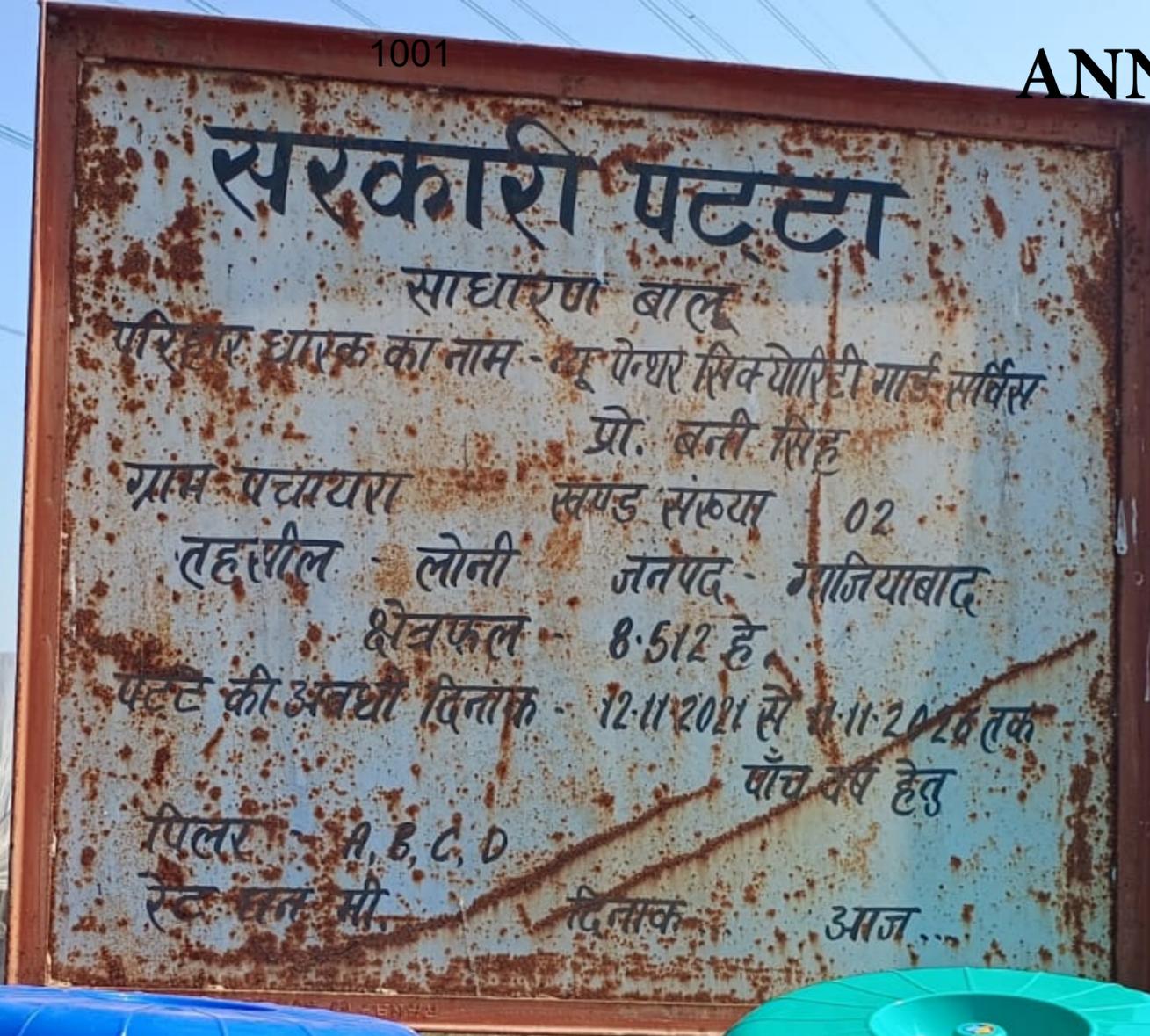
HARYANA GOVT, CGHS, ECHS, ESI  
ALL TPA & CASHLESS PANELS AVAILABLE

112/113, T.P. SCHEME-15, SECTOR-14, SONIPAT-131001 (HR)  
24 HOURS EMERGENCY ☎ +917056599999

- उच्च जोखिम वाली गर्भावस्थाएँ
- भारी अनियमित मासिक धर्म रक्तस्राव
- बच्चेदानी बाहर आना
- बच्चेदानी को बचाने वाली सर्जरी
- बांझपन सर्जरी (Infertility Surgery)
- खांसने या छींकने पर पेशाब का बाहर आना।







# सरकारी पट्टा

साधारण बाल

परिवार धारक का नाम - यू पेशर सिक्थोरिटी गार्ड सर्विस

प्रो. बनी सिंह

ग्राम पचायरा

सण्ड संख्या 02

तहसील - लोनी

जनपद - गजियाबाद

क्षेत्रफल - 8.512 हे.

पट्ट की अवधि दिनांक - 12-11-2021 से 11-11-2026 तक

पाँच वर्ष हेतु

पिलर - A, B, C, D

स्टेशन नं. सी.

दिनांक

आज...



# HYDRO-GEOLOGICAL REPORT

*of*

*Sand/Morrum Mining from Yamuna Riverbed*

*At*

*Gata No.303mi ,313mi, 290mi, 301mi, 303,  
304mi,314mi,297mi,298mi, 302mi, 311mi, 312mi,  
313mi&314mi Khand No.-02,  
Village-Panchayara, Tehsil-Loni, Ghaziabad, U.P.,*



*For*

*M/s New Panther Security Guard Service*

### 1-Introduction

Ground water is a precious and the most widely distributed resource of the earth and unlike any other mineral resource, it gets its annual replenishment from the meteoric precipitation. The world's total water resources are estimated at  $1.37 \times 10^8$  million ha-m. Of these global water resources about 97.2% is salt water mainly in oceans, and only 2.8% is available as fresh water at any time on the planet earth. Out of this 2.8%, about 2.2% is available as surface water and 0.6% as ground water.

Even out of this 2.2% of surface water, 2.15% is fresh water in glaciers and icecaps and only of the order of 0.01% ( $1.36 \times 10^4$  M ha-m) is available in lakes and reservoirs, and 0.0001% in streams; the remaining being in other forms -0.001% as water vapour in atmosphere, and 0.002% as soil moisture in the top 0.6 m. Out of 0.6% of stored ground water, only about 0.3% ( $41.1 \times 10^4$  M ha-m) can be economically extracted with the present drilling technology, the remaining being unavailable as it is situated below a depth of 800 m.

Thus, ground water is the largest source of fresh water on the planet excluding the polar icecaps and glaciers. The amount of ground water within 800 m from the ground surface is over 30 times the amount in all fresh water lakes and reservoirs, and about 3000 times the amount in stream channels, at any one time.

At present nearly one fifth of all the water used in the world is obtained from ground water resources. Agriculture is the greatest user of water accounting for 80% of all consumption. It takes, roughly speaking, 1000 tons of water to grow one ton of grain and 2000 tons to grow one ton of rice. Animal husbandry and fisheries all require abundant water. Some 15% of world's crop land is irrigated. The present irrigated area in India is 60 million hectares (M ha) of which about 40% is from ground water. Surface water and ground water may be viewed as two different forms of occurrence of the same total water resources. Tubewell schemes may be integrated with the canal irrigation schemes (composite irrigation) by suitably spacing them along a line in between the distributary and the drainage line and so designing that the subsoil water level is kept steady at a desired level.

# HYDRO-GEOLOGICAL REPORT

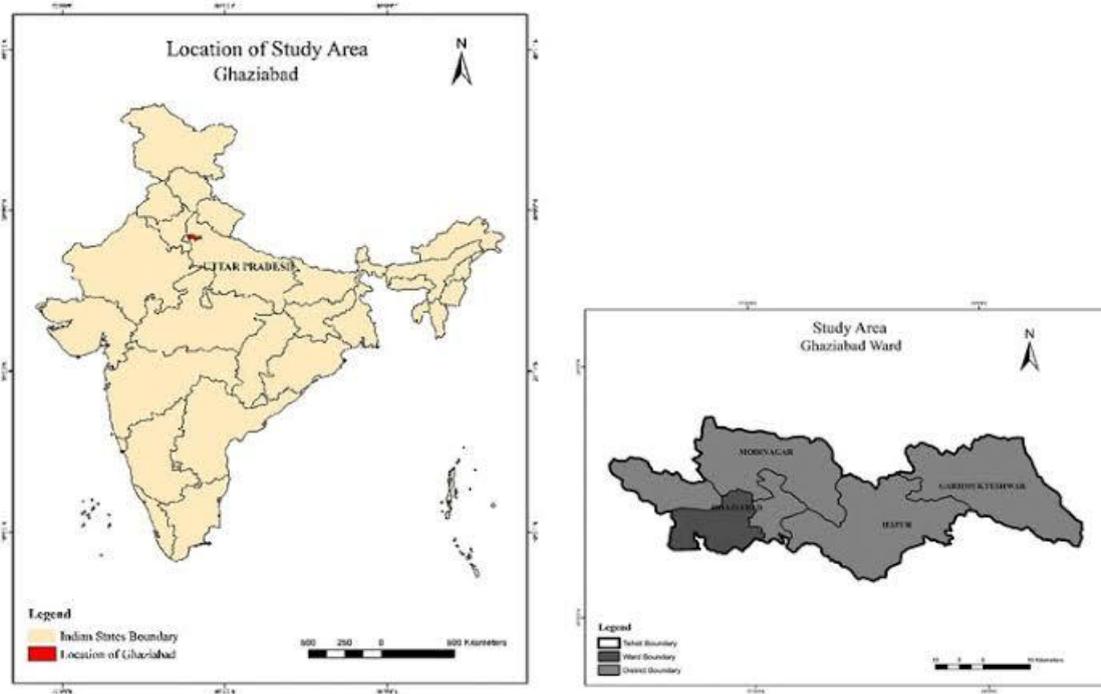
## 1005

The tubewells intercept the canal seepage and serve as an anti-water logging measure and enable the benefit of irrigation facilities to be spread to wider areas. Supplemental ground water irrigation is proposed to be introduced in the command areas of a number of major irrigation systems like the Yamuna canal, the Cauvery and the Krishna deltas to enable intensive agricultural development.

### 2-Location

District Ghaziabad is situated in the middle of Ganga-Yamuna doab and spreads over 1966 sq Km. It is bounded by longitude 77° 12' 78° 13' latitude 28° 26' 28° 2.0 RAINFALL & CLIMATE 54' and is underlain by Quaternary sediments. The district is administratively divided into 4 tehsil and is further divided into 8 development blocks. Ghaziabad is drained by river Yamuna and Ganga and their tributaries namely Hindon and Kali, Minor distributaries of Kali Nadi being Hawa drain Chhoiya Nala and Chhoiya Nadi. The irrigation in major part of the district is by means of minor irrigation structures such as tubewells capacity wells and surface irrigation system i.e. canals. Upper Ganga canal and its tributaries irrigate western part of the district and Anup Shalon branch of upper Ganga Canal irrigate eastern part of the district. Hapur and Loni block are practically devoid of surface irrigation.

Geographical Area (Sq. Km.)	488 km <sup>2</sup>
Number of Tehsil/Block	Tehsil 4 / Block 8
Number of Panchayat/Villages	Panchayat 73 / Vill. 580
Population	3,343,334



**Figure-1. Map of district Ghaziabad**

### 3- Project site

The mining site is located at Gata No.303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.-02, Village-Panchayara, Tehsil-Loni, Ghaziabad, U.P., on river Yamuna River Bed.

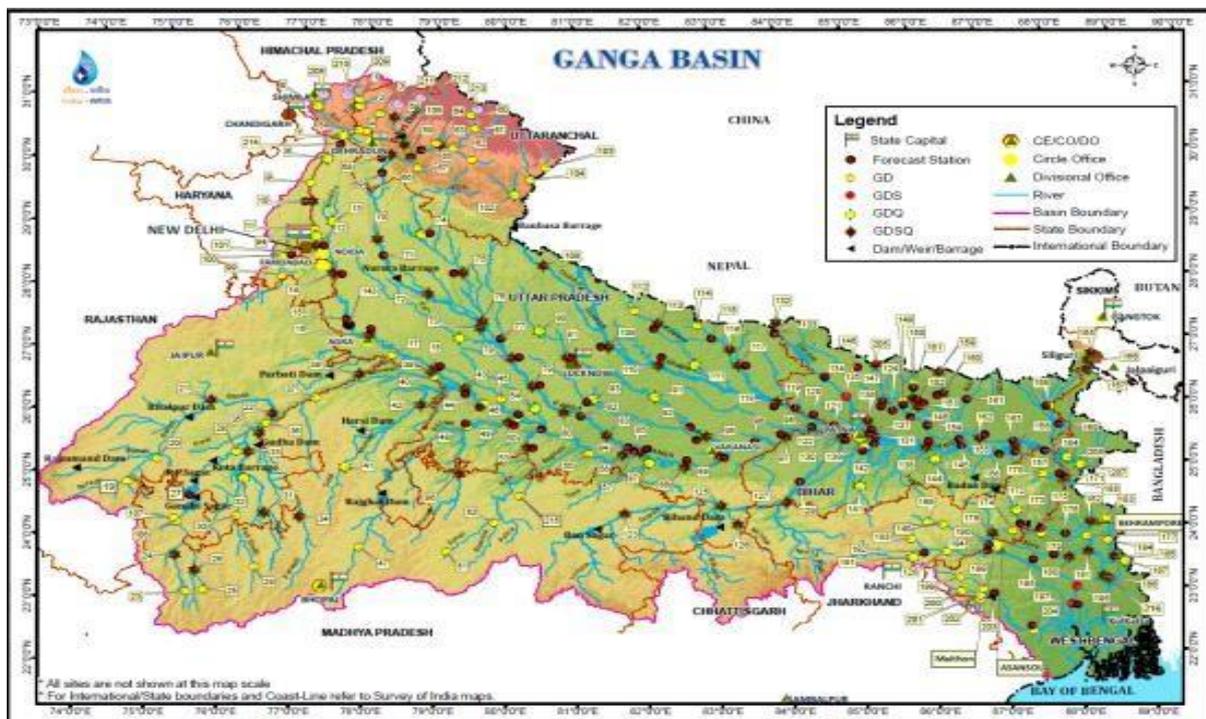
**Figure-2 Project Site showing Total area & Workable Area**



### 4-Physiographic divisions

The Ghaziabad district in Uttar Pradesh, India, is situated within the Ganga-Yamuna Doab, meaning it lies between the Ganges and Yamuna rivers, presenting a mostly flat plain topography with the Hindon river flowing through it, dividing the area into "Cis Hindon" (east of Hindon) and "Trans Hindon" (west of Hindon) regions; the land is primarily composed of alluvial deposits and can be further categorized into older alluvial plains, older floodplains, and active floodplains depending on proximity to the river bank.

Figure -3. Map of Ganga Basin



### 5-Climate and Rainfall

The rainfall in the area is mainly due to southwest monsoon and nearly 80 to 85% of the annual rains occurs between July and September. Remaining 15% to 20% rain is distributed unevenly, some times rain also occurs between January and March. The normal Annual rainfall of the district has been reported to be 731 mm based on data from 1901 to 1970.

There is a large variation in rainfall in space and time. The district is endowed with typical climate with extremes in summer as in winters. The mercury shoots up to 40°C or even more during peak summer and dips to less than 5°C during the month of January. Winter spans from mid of November to mid of February. Summer months are April to middle of June which ends with onset of monsoon.

### 6-Topography

The topography of Ghaziabad district in Uttar Pradesh, India is primarily a flat plain, situated within the Ganga-Yamuna Doab, characterized by the presence of older alluvial plains, older flood plains, and active flood plains, with the Hindon River being a major drainage feature, and the Yamuna River forming its western boundary, marking a distinct border with Delhi; the land is generally flat with slight variations in elevation due to the river systems and their associated floodplains. Average elevation of district is 216m with range of 198-243m for minimum to maximum.

**Figure-4 Elevation map of Ghaziabad district**

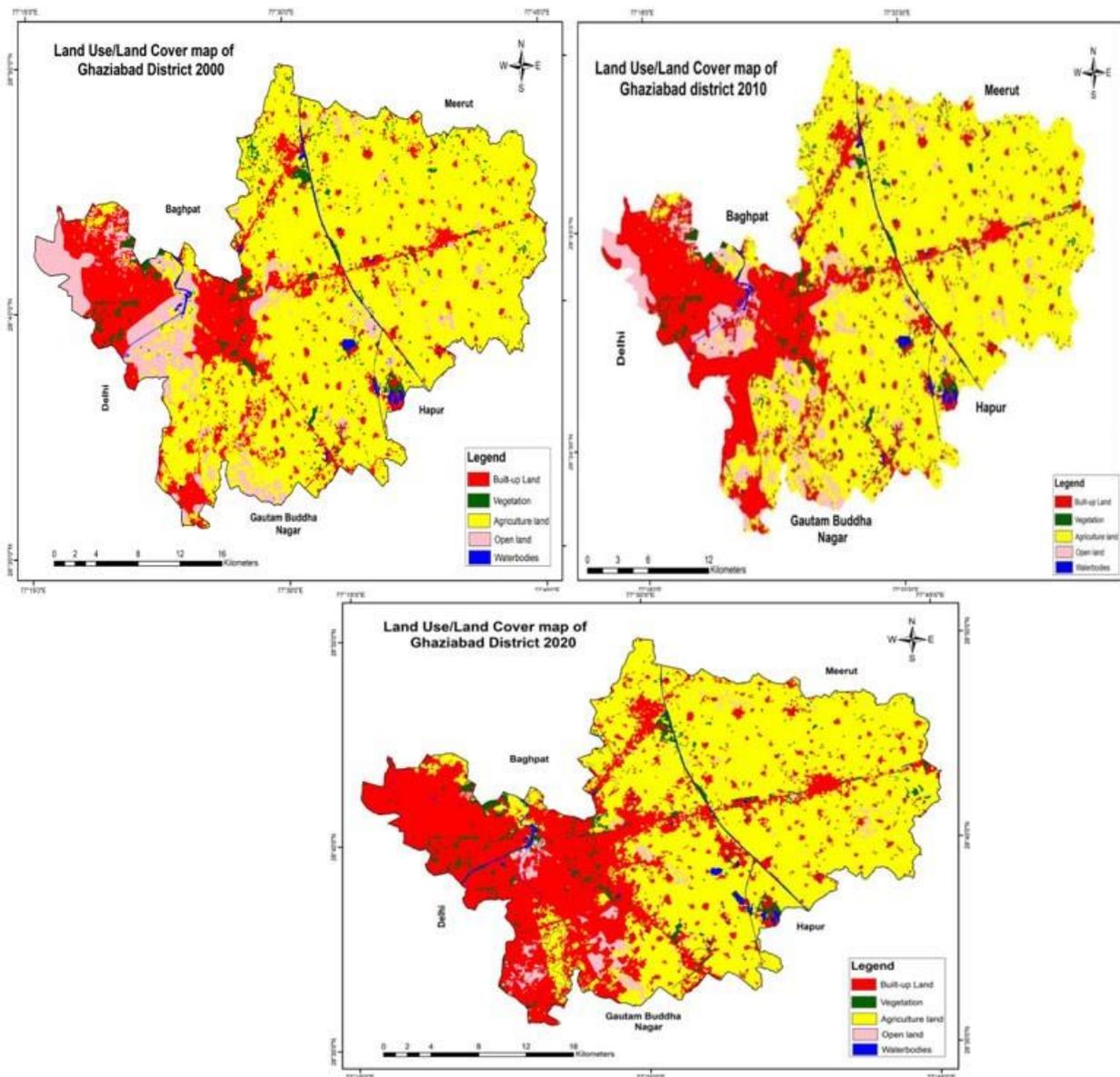


### **7-Geomorphology**

The entire district of Ghaziabad forms the part of Ganga-Yamuna doab, eastern boundary is marked by Ganga river and the river Yamuna defines the western boundaries. The area represents almost a monotonous flat plain dissected by drainage of different order. Ghaziabad town is situated almost in the old flood plain of river Hindon. Morphologically, the area can be divided into 3 morpho units viz a viz (i) older Alluvial Plain (ii) Older Flood Plain and (iii) Active Flood Plain. The banks of rivers are steep and ravinous. The older alluvium occupies the entire upland and interfluvial area occurring between major drainage ways i.e. Yamuna and Hindon and Hindon and Ganga.

### **8-Land use / land cover**

The predominant land use is agriculture, occupying the largest area, with built-up areas concentrated mostly in the western part of the district, constituting the second highest land use category; open land makes up a smaller portion, while water bodies represent a very small percentage of the total land area; overall, agriculture and built-up areas take up the majority of the land in Ghaziabad district. The LULC map shows the change in LULC pattern from 2000-2020.



*Source: Prepared by Authors based on USGS, 2020*

**Figure-5 LULC map shows the change in LULC pattern from 2000-2020.**

### 9-Soil

The development of soils in the district can be ascertained to different erosional and depositional agencies. Different morphological units have been bestowed with different types of soils. The soil range from pure sand to stiff clays, with combinations of these two extreme litho units. The pure sand is called Bhur. Clay is called Matiyar. When the sand is mixed with clay in equal proportion the soil may be termed as Dumat or loam a good agricultural soil.

### **10-Hydrogeology**

Regionally the eastern half of the district forms part of Ganga alluvial plain where as its western part in close proximity of Hindon and Yamuna rivers represents marginal alluvial plain. Tectonically the alluvial plain of Ganga basin represents a structural trough (Fore deep) or down wrap of earth crust. The Original of which is correlated to plate tectonic and Himalayan uplift. The area is underlain by quaternary sediments, there thickness increase from west to east and also towards north east. As per available subsurface alluvium in the district varies from 115 m to 450 m. In Hindon Yamuna doab, the thickness of quaternary sediments including alluvial deposit varies from 300 m the north to 115 m in the central part of the Western side of Hindon river. On the basis of exploratory drilling carried out in the area Annexure-I three tier aquifer system has been identified down to a depth of 450 mbgl. The first aquifer system extends down to a depth of 125 mbgl and extends down to 200 mbgl in north part of the district. Thickness of aquifer decreases in the western part of the district and depth of bedrock is shallow. The aquifer material is medium to coarse grained sand exception being Trans Hindon area. The yield varies between 1000 and 2500 lpm. Transmissivity ranges from 300-2000 m<sup>2</sup>/day. The quality of formation water is good in the eastern part of the district and deteriorates in the western part of the district in trans Hindon area. Second aquifer system exists in the depth ranges of 170- 350 mbgl. The aquifer medium is medicine to fine grained sand with occasional coarse grained sand. The quality of formation water is good. The tubewells are yielding 1000-2000 lpm at a considerably high drawdown. The third aquifer system occurs below 350m and continues down to depth explored of 450 m. Since no tubewell has been constructed in this aquifer group, therefore aquifer parameters are not known. As per electrical log the quality of formation water seems to be good.

# 1012 HYDRO-GEOLOGICAL REPORT

## 11-Ground Water Resources Assessment

Groundwater resource assessment of the Loni Block has been estimated by Central Ground Water Board and Govt. of Uttar Pradesh for the year (2023-24).The details are given below:

Annual Extractable Ground water Resources (ham)	7,113.88
Ground water Extraction for all uses (ham)	9,813.99
Ground Water Recharge (ham)	7,904.31
Irrigation	8,493.60
Domestic	88.27
Industry	1,232.12
Total	9,813.99
Natural Discharges (ham)	790.43
Stage of Extraction	137.96

### Groundwater resource assessment of the Loni block

According to Block wise Ground Water Resources Assessment 2023-24 done by CGWA Loni Block falls under Over Exploited.

## 12. Hydrogeological controls of ground water

The groundwater availability is controlled by hydro-geological situation characterized by occurrence of alluvial formation. The hydro- geological set-up & the following distinct physiographic units influence the controls of ground water occurrence.

(I) Isolated & nearly closed alluvial basin.

(II) Newer flood plain deposits.

## 13- Analysis of percolation of water

The mining site is locate at Gata No.303mi ,313mi, 290mi, 301mi, 303, 304mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi &314mi, Khand No.-02, Village-Panchayara, Tehsil-Loni, Ghaziabad, U.P. on river Yamuna River Bed and ultimate mining depth is 2.40mt. Max. & Min. elevation is 208mRL & 207mRL with zero level of 205mRL. Many small pits were dugged in the mining area more than mining depth to check percolation of water from

# 1013 HYDRO-GEOLOGICAL REPORT

ground and there no percolation of water occur, hence mining will not disturb the water level of that area. The photographs of pits shown in fig.



*Pankaj*  
**PANKAJ PANDE**  
**(GEOLOGIST)**



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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Surface Water	SW-270125-010	31/01/2025

Issued To: **Shri Bani Singh**  
Project Site- Village- Panchayara, Tehsil-Loni, District-Ghaziabad, U.P. Lease Area: 12.512 Ha.

### SAMPLING & ANALYSIS DATA

Sample Drawn By	: NTL Representative
Sample Received Date	: 26/01/2025
Sample Quantity	: 2.0 Lt.
Analysis Duration	: 27/01/2025 to 31/01/2025
Sample Description	: Surface Water

### TEST RESULTS

S. No.	Parameter	Test Method	Results	Unit
1.	pH value	IS-3025(Part-11)	7.50	-
2.	Chemical Oxygen Demand (as O <sub>2</sub> )	IS:3025(Part-58)	23.0	mg/l
3.	Dissolve Oxygen	IS: 3025 (Part - 38)	6.5	mg/l
4.	Biological Oxygen Demand (as O <sub>2</sub> ) 3 days at 27 °C	IS:3025(Part-44)	4.0	mg/l
5.	Total Suspended Solid (TSS)	IS:3025(Part-17)	7.2	mg/l

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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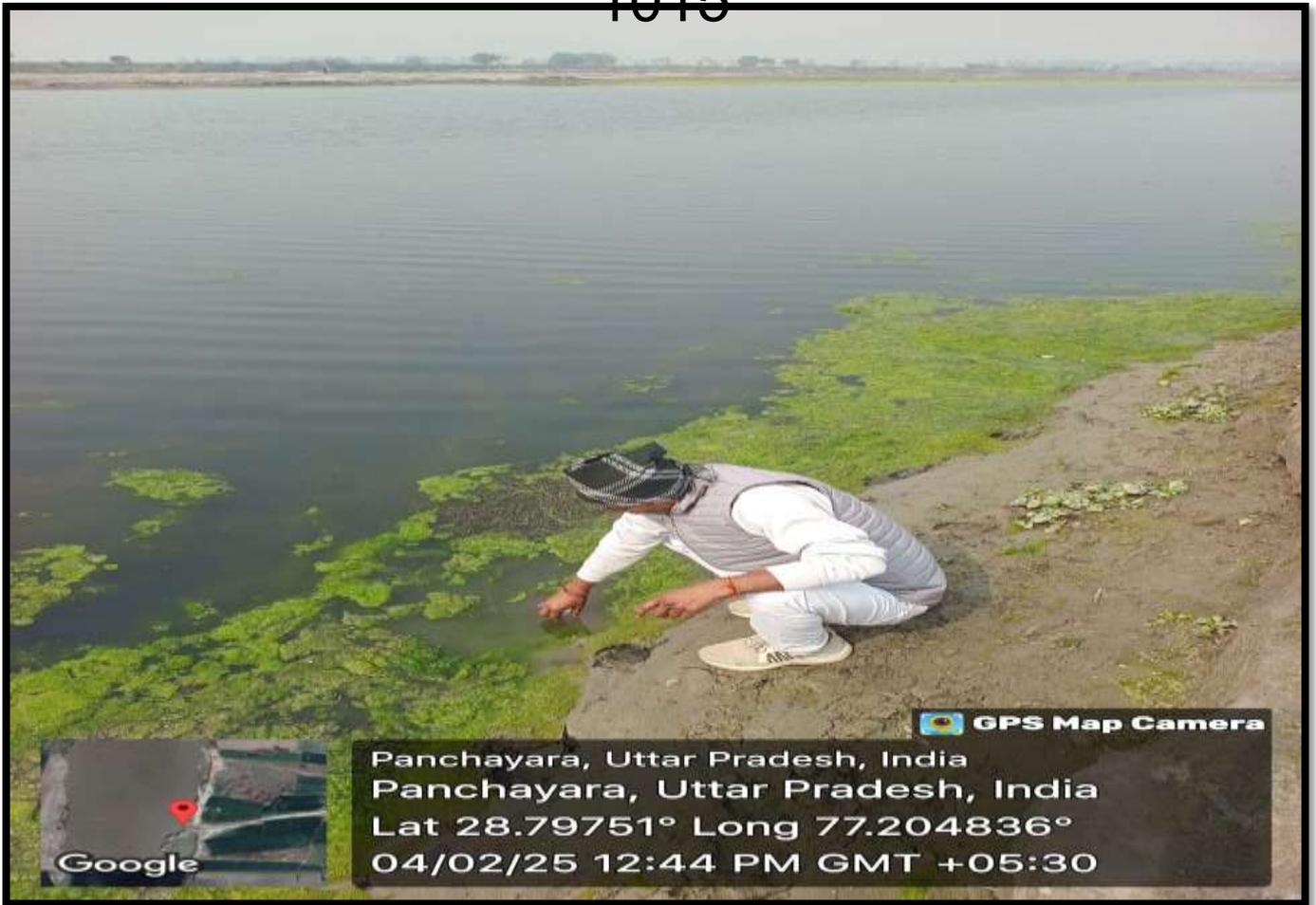
AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Gautam Budh Nagar - 201 301 (U.P.)

Branch Office :

HARIDWAR | DEHRADUN | PUNE

E-mail : noida.laboratory@gmail.com | Website : www.noidalabs.com



**Photographs of Water Collection from yamuna river**



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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-270125-011	31/01/2025

Issued To: **Shri Bani Singh**  
Project Site- Village- Panchayara, Tehsil-Loni, District-Ghaziabad, U.P. Lease Area: 12.512 Ha.

### SAMPLING & ANALYSIS DATA

Sample Drawn By	: NTL Representative
Sample Received Date	: 26/01/2025
Sample Quantity	: 2.0 Lt.
Analysis Duration	: 27/01/2025 to 31/01/2025
Sample Description	: Ground Water 1 (Hand Pump)

### RESULTS

#### Essential test as per IS:10500-2012/ RA 2023

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.16	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21)	389.2	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	176.50	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	98.16	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.220	mg/l	1	No Relaxation
10.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	14.88	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	821.0	mg/l	500	2000
12.	Alkalinity (as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	364.0	mg/l	200	600
13.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	125.12	mg/l	200	400

### MICROBIOLOGICAL REQUIREMENT

### RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012/ RA 2023
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
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AUTHORIZED SIGNATORY



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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-270125-012	31/01/2025

Issued To: **Shri Bani Singh**  
Project Site- Village- Panchayara, Tehsil-Loni, District-Ghaziabad, U.P. Lease Area: 12.512 Ha.

### SAMPLING & ANALYSIS DATA

Sample Drawn By	: NTL Representative
Sample Received Date	: 26/01/2025
Sample Quantity	: 2.0 Lt.
Analysis Duration	: 27/01/2025 to 31/01/2025
Sample Description	: Ground Water 2 (Hand Pump)

### RESULTS

Essential test as per IS:10500-2012/ RA 2023

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.38	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21)	360.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	154.20	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	96.40	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.218	mg/l	1	No Relaxation
10.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	12.60	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	854.0	mg/l	500	2000
12.	Alkalinity (as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	380.0	mg/l	200	600
13.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	121.0	mg/l	200	400

### MICROBIOLOGICAL REQUIREMENT

### RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012/ RA 2023
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, Gautam Budh Nagar - 201 301 (U.P.)

Branch Office :

HARIDWAR | DEHRADUN | PUNE

E-mail : noida.laboratory@gmail.com | Website : www.noidalabs.com



**Photographs of Water Collection from Hand Pump**

From

Date:

**M/s New Panthar Security Guard Service**

Proprietor - Shri Bani Singh S/o Shri Raghunath Singh  
R/o – Salasar complex, 306, Shankar Vihar Colony, Kuraishi  
District - Aligarh, U.P.

To,

**The Member Secretary,**

U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for Ordinary Sand Mining Project at Yamuna River, Gata No. 303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi,312mi, 313mi & 314mi, Khand No.- 2, Village: Pachayara, Tehsil : Loni & District: Ghaziabad, State: Uttar Pradesh, (July 2024 to December 2024)**

**Ref: MoEFCC Proposal no- SIA/UP/MIN/55952/2020 & SEIAA, U.P File no- 5793**

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, for MoEFCC Proposal no- SIA/UP/MIN/55952/2020 & SEIAA, U.P File no- 5793 on date 27-05-2021.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

**Bani Singh**  
**(Project Proponent)**

**Copy to:**

1. The Regional Officer, MoEF&CC, GOI, 5th Floor, Kendriya Bhawan, Sector H, Aliganj Lucknow- 226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Lucknow, Uttar Pradesh

# 1020

## State Level Environment Impact Assessment Authority, Uttar Pradesh

### Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
 Phone : 91-522-2300 541, Fax : 91-522-2300 543  
 E-mail : doeuplko@yahoo.com  
 Website : www.seiaaup.com

To,  
**Shri Bani Singh,**  
**Salasar Complex, 306 Shankar Vihar Colony,**  
**Kuraishi Aligarh - 202001**

Ref. No. 27...../Parya/SEAC/5793/2019

Date: 27 May, 2021

**Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02 , Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).**

Dear Sir,

Please refer to your application/letters 26-08-2020, 09-09-2020, 09-12-2020, 25-03-2021, 01-04-2021, 13-04-2021 & 15-04-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-04-2021 and SEIAA in its meeting dated 21-05-2021

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02 , Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).
- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 500/Parya/SEAC/5793/2019, dated 04/11/2020.
- The public hearing was organized on 01/03/2021. Final EIA report submitted by the project proponent on 19/03/2021.
- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/55952/2020		
2. File no. allotted by SEIAA, UP	5793		
2. ToR Vide Letter No.	500/Parya/SEAC/5793/2019, Dated: 04.11.2020 by SEIAA, U.P.		
3. Name of Proponent	M/s New Panther Security Guard Service Shri Bani Singh S/o Shri Raghunath Singh		
4. Full correspondence address of proponent and mobile no.	R/o- Salasar Complex, 306, Shankar Vihar Colony, Kuraishi, Aligarh - 202001		
5. Name of Project	"Sand/ Moram Mining"		
6. Name of River	Yamuna River		
7. Project location (Plot/Khasra/Gata No.)	Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi		
8. Name of Minor Mineral	River Bed Material (Sand/Moram)		
9. Schedule (as per EIA notification 2006)	1(a)		
10. Category of Project	B(1)		
11. Sanctioned Lease Area (in Ha.)	Total Lease Area: 12.512 Ha		
12. Mineable Area (in Ha.)	8.512 Ha		
13. Project Status	State Govt. has given its consent vide letter no. 993/खनन/ई-निविदासहईनीलामी / 2020, दिनांक- 23/06/2020 for the exploitation of Sand/Morrum for a period of five years.		
14. Zero level mRL	205 mRL		
15. Max. & Min mRL within lease area	Highest: 208 mRL & Lowest: 207 mRL		
16. Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
		28°47'39.12"N	77°12'19.04"E



	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
	Workable Area		
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
	C	28°47'39.12"N	77°12'19.04"E
	D'	28°47'39.39"N	77°12'14.95"E
	C'	28°47'43.86"N	77°12'15.30"E
	B'	28°47'52.33"N	77°12'18.05"E
	A'	28°48'0.94"N	77°12'18.99"E
	Non- Workable Area		
	A'	28°48'0.94"N	77°12'18.99"E
	B'	28°47'52.33"N	77°12'18.05"E
	C'	28°47'43.86"N	77°12'15.30"E
	D'	28°47'39.39"N	77°12'14.95"E
	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
17. Total Geological Reserves	4,11,544 m <sup>3</sup>		
18. Total Mineable Reserves	1,77,736.8m <sup>3</sup> per annum		
20. Proposed Production/year	2,50,240 m <sup>3</sup>		
21. Sanctioned Period of Mine lease	Five years		
22. Production of mine/day	683.60 m <sup>3</sup> /day		
23. Method of Mining	Opencast semi-mechanized		
24. No. of Working days	260 Days		
25. Working hours/day	8 -10 hours/day		
26. No. Of Workers	59 Manpower		
27. No. of vehicles movement/day	34 Units (Assumed Loading Capacity: 20 m <sup>3</sup> /Unit)		
28. Type of Land	State Government Land		
29. Ultimate Depth of Mining	2.40 m		
30. Nearest metalled road from site	Panchayara – Mavikala Road is 750 m, East		
31. Water Requirement	Source	Purpose	Avg.Demand /Day(in KLD)
	Portable Tanker	Drinking @15 lpcd/worker	59 workers x 15 lpcd = 885 Lit/day
		Land reclamation/plantation @2.5 Lit/Tree	625 Trees x 2.5 l/day = 1562.5 Lit/day
		Dust suppression @1 Lit/Sq.m (twice in a day)	Haul Road Area = (750 m Length x 7 m Width = 4305 m <sup>2</sup> ) x 1 l/Sq.m = 4305 Lit/day x 2 = 8610 Lit/day
	Total		11,057 KLD (11.0 KLD)
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till April 03/2021		
33. Any litigation pending against the project or hand in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Ghaziabad. Letter No. 1112, खननलिपिक /2020 दिनांक -07-08-2020		
35. Details of Mining Lease Area in	Sanctioned Lease Area		12.512 Ha

1021



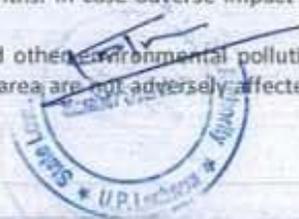
Approved Mining Plan	Workable Area of the lease	8.512 Ha
	Area under, SSMMG 2016	0.2190 Ha
	Area under Safety Zone	1.2449 Ha
	Area under Active Water Channel	2.535 Ha
36. Details of Lease Area in approved DSR	Approved DSR, Ghaziabad : Page No-54, Table No-15, Sr. No-2	
37. Total Cost of Project	Rs. 116.45 Lakhs	
38. Proposed CER Cost	Rs. 2.33 Lakhs (2% of the total Project Cost)	
39. Proposed EMP Cost	Rs. 21.57 Lakhs	
40. Length and breadth of Haul Road	Haulage Road Length 750 m & Haulage Road Width 7 m	
41. No. of Trees to be Planted	625 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 13-04-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 21-05-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,50,240 m<sup>3</sup>/annum in proposed lease area 12.512 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures



- taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
  19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  21. Dispensary facilities for first-aid shall be provided at site.
  22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
  24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
  25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
  35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
  37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.



39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

#### **Specific Conditions**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the



bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
62. Waste water from potable use be collected and reused for sprinkling.
63. During the school opening and closing time vehicle movement will be restricted.
64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.



Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5793/2019 Dated: As above

**Copy for Information and necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Bani Singh,  
Salasar Complex, 306 Shankar Vihar Colony,  
Kuraishi Aligarh - 202001

Ref. No. 201/Parya/SEAC/5793/2019

Date: 29 September, 2021

**Sub: Amendment in Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).**

Dear Sir,

Please refer to your application dated 27-06-2021 and 22-07-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee, UP considered that matter in its meetings held on dated 30-07-2021 and SEIAA considered the project in meeting dated 03-09-2021.

The committee noted that the environmental clearance for the above project was issued by SEIAA, U.P. vide letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021 for the leased area 12.512 ha and production capacity 1,77,736.8 m<sup>3</sup>/annum. The project proponent vide letter dated 10/06/2021 informed that the second value of the geo-coordinates mentioned in EC letter has been changed after reassessment of the site and there is no change in leased area and quantity of the mineral. Therefore, the project proponent applied amendment in EC application on 27/06/2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. Details of proposed amendment in environmental clearance letter dated 27/05/2021:

Pillar coordinates mentioned in EC			Proposed amendment in Pillar coordinates in EC		
Sanction Lease Area Co-ordinate			Sanction Lease Area Co-ordinate		
Pillars	Latitude (N)	Longitude (E)	Pillars	Latitude (N)	Longitude (E)
A	28°48'1.02"N	77°12'19.63"E	A	28°48'1.02"N	77°12'19.63"E
B	28°47'49.56"N	77°12'17.52"E	B	28°47'49.56"N	77°12'17.52"E
C	28°47'39.12"N	77°12'19.04"E	C	28°47'39.12"N	77°12'19.04"E
D	28°47'39.35"N	77°12'13.26"E	D	28°47'39.35"N	77°12'13.26"E
E	28°47'48.74"N	77°12'10.86"E	E	28°47'48.74"N	77°12'10.86"E
F	28°48'2.80"N	77°12'13.01"E	F	28°48'2.80"N	77°12'13.01"E
Workable Area			Workable Area		
A	28°48'1.02"N	77°12'19.63"E	A	28°48'1.02"N	77°12'19.63"E
B	28°47'49.56"N	77°12'17.52"E	B	28°47'49.56"N	77°12'17.52"E
C	28°47'39.12"N	77°12'19.04"E	C	28°47'39.12"N	77°12'19.04"E
D'	28°47'39.39"N	77°12'14.95"E		28°47'39.31"N	77°12'14.07"E



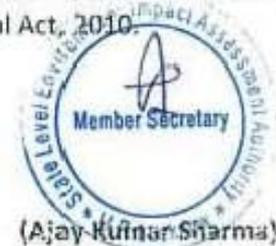
C'	28°47'43.86"N	77°12'15.30"E	C'	28°47'44.28"N	77°12'13.37"E
B'	28°47'52.33"N	77°12'18.05"E	B'	28°47'51.54"N	77°12'14.35"E
A'	28°48'0.94"N	77°12'18.99"E	A'	28°48'2.62"N	77°12'14.05"E
Non- Workable Area			Non- Workable Area		
A'	28°48'0.94"N	77°12'18.99"E	A'	28°48'2.62"N	77°12'14.05"E
B'	28°47'52.33"N	77°12'18.05"E	B'	28°47'51.54"N	77°12'14.35"E
C'	28°47'43.86"N	77°12'15.30"E	C'	28°47'44.28"N	77°12'13.37"E
D'	28°47'39.39"N	77°12'14.95"E	D'	28°47'39.31"N	77°12'14.07"E
D	28°47'39.35"N	77°12'13.26"E	D	28°47'39.35"N	77°12'13.26"E
E	28°47'48.74"N	77°12'10.86"E	E	28°47'48.74"N	77°12'10.86"E
F	28°48'2.80"N	77°12'13.01"E	F	28°48'2.80"N	77°12'13.01"E

The project proponent requested to amend the environmental clearance letter dated 27/05/2021 as per above project details.

Subsequently, the case was considered in 487th SEIAA meeting held on 03-09-2021 wherein, State Level Environment Impact Assessment Authority (SEIAA) agreed with the recommendation of the SEAC to amend the environmental clearance letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021.

Rest all the contents mentioned in environmental clearance letter no. **27/Parya/SEAC/5793/2019** dated **27/05/2021** shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Member Secretary, SEIAA

**No..... /Parya/SEIAA/5793/2019** dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))
4. District Magistrate Ghaziabad.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

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**POINT-WISE COMPLIANCE  
OF  
STIPULATED SPECIFIC AND GENERAL CONDITIONS  
IN THE  
ENVIRONMENTAL CLEARANCE LETTER  
For the period of**

**July 2024 to December 2024**

**MoEFCC Proposal no- SIA/UP/MIN/55952/2020**

**&**

**SEIAA, U.P File no- 5793**

**Date of Issue of EC: 27-05-2021**

**Ordinary Sand Mining Project  
((Sanctioned Lease Area 12.512 Ha, Workable Area- 8.512 Ha).  
and 2,50,240 m<sup>3</sup>/annum)**

**At**

**Yamuna River,**

**Gata No. 303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi,  
297mi, 298mi, 302mi, 311mi,312mi, 313mi &314mi, Khand  
No.- 2, Village: Pachayara, Tehsil Loni & District: Ghaziabad,  
State: Uttar Pradesh**

**Submitted By**

M/s New Panthar Security Guard Service  
Proprietor - Shri Bani Singh S/o Shri Raghunath Singh  
R/o – Salasar complex, 306, Shankar Vihar Colony, Kuraishi,  
District - Aligarh, U.P.

## **PURPOSE OF THE COMPLIANCE REPORT**

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter, Six monthly compliance reports should be submitted to the Uttar Pradesh State Pollution Control Board and Regional Office of MoEF Lucknow.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh State Pollution Control Board, Regional Office-MoEF (Lucknow) and Uttar Pradesh SEIAA. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / UPPCB. Samples for Air, Water, Noise and Soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

### **Methodology for Preparation of Report is as follows:**

1. Study of EC Letter & Related Documents,
2. Site Visits by a Team of Experts,
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise & Soil.
4. Analysis of Samples collected during Monitoring,
5. Interpretation of Monitoring Results,
6. Suggestions for Implementation of various Action Plans.

### **Generic Structure of Report:**

- 1) Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
- 2) Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
- 3) Site Study Report, showing status of the project and site photographs.
- 4) Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details with respect to each condition/ guideline.
- 5) Monitoring Reports & Analysis, showing the level of emission with in the project site for various Environment Parameters.
- 6) Suggestions for Implementation.

**POINT WISE COMPLIANCE TO CONDITIONS OF EC ISSUED BY SEIAA, UP,  
VIDE Ref No. MoEFCC Proposal no- SIA/UP/MIN/55952/2020 & SEIAA, U.P File no- 5793  
on date 27-05-2021**

**Details of Environmental Clearance:**

1. The environmental clearance is sought for Ordinary Sand Mining Project at Yamuna River, No. 303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.- 2, Village: Pachayara, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh, (Sanctioned Lease Area 12.512 Ha, Workable Area- 8.512 Ha.).

2. Environmental Clearance for the proposal has been issued by SEIAA, U.P, vide ref of. MoEFCC Proposal no. SIA/UP/MIN/55952/2020 & SEIAA, U.P File no- 5793 on date 27-05-2021 for the production of 2,50,240 m<sup>3</sup>/annum.

<b>Conditions</b>		<b>Compliance Status</b>
<b>GENERAL CONDITIONS</b>		
<b>1.</b>	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	Noted LOI & Lease Deed paper is enclosed as Annexure I & II.
<b>2.</b>	Forest clearance shall be taken by the proponent as necessary under the law.	All the necessary clearances are taken by the Mines Department Ghaziabad before auctioning the Lease.
<b>3.</b>	Any change in mining area, Khasra numbers, entailing capacity addition with change in process and or mining technology, modernization, and scope of working shall require prior environmental clearance as per the provisions of EIA Notification, 2006 (as amended).	Noted & Agreed
<b>4.</b>	Precise mining area will be jointly demarcated at site by project proponent and officials of mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	Noted & Complied.
<b>5.</b>	Mining and loading shall be done only within day hours' time.	Mining is carried out as per the approved mining plan. Attached in Annexure IV.
<b>6.</b>	No mining shall be carried out in the safety zone of any bridge and/or embankment.	Noted and complied, mining is not carried out in the safety zone of any bridge and/or embankment.
<b>7.</b>	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forest are strictly complied with. Water sprinklers and other dust control majors	Noted & complied. Water is regularly sprinkled in the transportation route of the vehicles.

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	should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	Noted & agreed.
9.	Parking of vehicles should not be made on public places.	Vehicles are parked only in haul area of the mine.
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	Noted and agreed. Mining lease area is the bank of river, no felling of trees or clearance of existing vegetation has been carried out before the start of mining.
11.	No wildlife habitat will be infringed.	Noted and agreed. Schedule I species are not found in the Study area and no wild life habitat is infringed.
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed/basin, where mining is carried out.	Noted and complied. No in stream mining is carried out, only the sand is collected from the river bed by semi-mechanized method.
13.	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	<ul style="list-style-type: none"> <li>• Safety zone is left in the mining lease area.</li> <li>• Only river bed mining is carried out, no active water channels are infringed during mining operation.</li> </ul>
14.	It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	Noted and complied. No fauna is noticed till date in the mining lease area.
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	No endangered or vulnerable flora or fauna is reported in primary survey and till date of mining.
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	Noted and will be complied.  No hydrogeological regime is intercepted during mining activities.
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	Measures taken to Control the air pollution at site: <ul style="list-style-type: none"> <li>• Haulage road is regularly maintained.</li> <li>• PUC certified vehicles are deployed for Transportation.</li> <li>• All the vehicles are covered by tarpaulin sheet during the transportation of the</li> </ul>

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		<p>mineral.</p> <ul style="list-style-type: none"> <li>Water sprinkling is carried out twice a day.</li> </ul>
18.	Need-based assess for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/ tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.	Noted and complied. Budget for CER Activities is allocated @2% of the total project cost.
19.	Green cover development shall be carries out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture officer.	Budget for plantation is also allocated and it is implemented in consultation with the DFO.
20.	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	Noted, no top soil is available in the mining lease area.
21.	Dispensary facilities for first-aid shall be provided at site.	Noted and complied. First aid kit is available at site for primary treatment at site.
22.	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	It will be complied.
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports, In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	Noted and agreed.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and respective Regional Office of the State Pollution Control Board by 1st June and 1 <sup>st</sup> December every year.	Noted and agreed.
25.	A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.	Noted and agreed.

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26.	Transportation of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	Measures taken to Control the air pollution at site: <ul style="list-style-type: none"> <li>• Haulage road is regularly maintained.</li> <li>• PUC certified vehicles are deployed for Transportation.</li> <li>• All the vehicles are covered by tarpaulin sheet during the transportation of the mineral.</li> <li>• Water sprinkling is carried out twice a day.</li> </ul>
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	Not applicable
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	<ul style="list-style-type: none"> <li>• Only day time mining is carried out.</li> <li>• Noise controlled machineries are utilized in the mining activity.</li> </ul>
29.	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities, Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.	<ul style="list-style-type: none"> <li>• Haulage road is regularly maintained.</li> <li>• PUC certified vehicles are deployed for Transportation.</li> <li>• All the vehicles are covered by tarpaulin sheet during the transportation of the mineral.</li> <li>• Water sprinkling is carried out twice a day.</li> </ul>
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	10% margin is left from the embankments of river to avoid the soil erosion.
31.	Under corporate social responsibility a sum of 5 % of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The Programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	Noted and agreed.
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of	It will not be financially viable for the project.

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	issuance of Environment Clearance.	
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forest and its Regional Office located at Lucknow, SEIAA, U.P. and UPPCB.	Budget for EMP is allocated and utilized.
34.	Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Office of UPPCB and SEIAA within 02 months.	All the commitments made during public hearing is strictly followed and complied.
35.	Environmental clearance is subject to obtaining clearance under the wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	Not applicable.
36.	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observe, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	No nesting of any wild life is observed in the area.
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	Only river bed material is collected and ground water is not intercepted during mining activity.
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	Noted and agreed.
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	10% safety margins are left in the mine site. No mining is carried out in active water channel. Separate loading point is defined for parking and loading of vehicles.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	Overloading is avoided. PUC certified vehicles are used in the transportation of mineral.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe	Temporary rest shelters and safe drinking water have been provided on site.  Local peoples are deployed in mining

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	drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of conditions to improve the living conditions of construction labour at site. )	activities.
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information of safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contraptions due to exposure to dust and take corrective measures, if needed.	PPEs are provided to the workers working site. Regular health checks up camps are also organized.
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, zila Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Noted and agreed.
44.	The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forest, Lucknow by e-mail.	Noted and agreed.
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	Road side plantations are carried out.
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	Noted and agreed.
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	PPEs are provided to the workers on site.
48.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered d under ESI as per rule.	Periodical health checkup camps are organized on site.

**Specific condition:**

1.	Direction/suggestions given during public hearing and commitment made by the project proponent	Noted and complied.
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	should be strictly complied.	
2.	The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.	Noted and agreed
3.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	Noted and agreed.
4.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Not applicable.
5.	At the time of operation, project proponent will comply with all the guidelines issued by government of India/State Govt./District Administration related to Covid-19.	Noted and agreed.
6.	Environment management in according to environmental status and impact of the project.	Noted and the EMP is strictly adhered to the impact and status of the environmental conditions at the site.
7.	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Noted and agreed.
8.	No mining activity should be carried out in-stream channel as per SSMMG, 2016.	Noted and agreed. Mining is strictly carried out the beds of river and as per the SSMMG.
9.	Pakka motorable haul road to be maintained by the project proponent.	Noted and Agreed.
10.	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a senior Executive, who will report directly to the Head of the Organization.	Noted and Agreed. Mines manager is deployed for this work.
11.	Permission from the competent authority regarding evacuation route should be taken.	Noted and agreed.
12.	Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Noted and agreed
13.	Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.	Noted and complied
14.	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	Baseline data report is already submitted in the EIA report.

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15.	Provision for cylinder to workers should be made for cooking.	<ul style="list-style-type: none"> <li>• Not applicable, as local peoples are deployed in mining activity.</li> <li>• Only day time mining operation is carried out.</li> </ul>
16.	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	Noted and complied.
17.	Provide suitable mask to the worker	Noted and complied.
18.	Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road.	Noted and complied. Haul roads are regularly maintained.
19.	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Noted and agreed.
20.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	Noted and complied.
21.	Provision for two toilets and hand pumps should be made at mining site.	Noted and agreed.
22.	Drinking water for workers would be provided by tankers.	Noted and complied.
23.	Mining should be done by Bar scalping methods extraction (typically 0.3-0.6 m or 1-2 ft.) as per sustainable sand mining management guidelines 2016.	Noted & Complied. Bar Scalpers are used for the collection of sand and JCB are used for the loading of vehicles.
24.	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	Noted and complied. Safety margins are left in the mine site.
25.	Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No, 22-65/2017-IA.III dated 01/05/2018.	Noted and complied.
26.	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.	Noted and agreed.
27.	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	Not applicable as it is not financially viable with the budget of the project.
28.	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be a concern Department.	Noted and agreed.

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29.	Width of the haul road shall be more than 6 meter.	Noted and agreed.
30.	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/ production levels shall be decreased /stopped accordingly till the replenishment is completed.	Noted and complied.
31.	The project proponent shall ensure that if the project area falls within the eco-sensitive one of National park/Sanctuary prior permission of statutory committee of National board for wild life under the provision of wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	Project does not lies in eco-sensitive area.
32.	If in future this lease area becomes part of cluster of equal to or more than 05 ha. Then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.	Not applicable, project is in Cat B1.
33.	The Environmental clearance will be co-terminus with the mining lease period.	Noted and agreed.
34.	Project falling within 10 km area of Wild life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	No wild life sanctuary lies in buffer zone of the project.
35.	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	Sustainable sand mining management guidelines 2016 is complied.
36.	Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest	Noted and agreed. Lease deed paper is enclosed Annexure.
37.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt and area is less than 05 ha, the E.C. issued will stand revoked.	Noted and agreed
38.	The Project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	Replenishment study has been conducted and the data will be submitted soon.

Six Monthly Compliance Report of EC Conditions  
(July 2024 to December 2024)  
Ordinary Sand Mine

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39.	The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	<ul style="list-style-type: none"> <li>• Bar scalpers and loaders are only utilized in the mining activity.</li> <li>• No drilling or blasting is required in this project.</li> </ul>
40.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.	<ul style="list-style-type: none"> <li>• 10 % safety margins are left on either side of the river bank.</li> <li>• Mining depth is above the ground water table and depth is strictly as per the conditions of approved mining plan.</li> </ul>
41.	The Project proponent shall undertake adequate safeguard measures during extracting of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	It is ensured that no hydro-geological regime is affected due to mining activity.
42.	The Project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (No mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	Noted and strictly complied.
43.	The Project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision there of shall be strictly followed.	During deployment of the labours, mines act is strictly followed.
44.	The Project proponent will provide personal protective equipment (PPE) as required; also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	<ul style="list-style-type: none"> <li>• PPEs are provided to the workers.</li> <li>• Periodical medical checkup camps are also organized.</li> <li>• Regular health and safety related trainings are also provided to the workers.</li> </ul>
45.	The critical parameters such as PM10, PM2.5, SO2 and NOX in the ambient air within the impact zone shall be monitored periodically; Further, quality of discharged water if any shall also be monitored [(TDS, DO, PH, Fecal Coliform and Total Suspended Solids (TSS)].	Baseline data monitoring report is annexed with this compliance.
46.	Effective safeguard measures, such as regular water sprinkling shall be carries out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carries out on haul roads.	Water sprinkling is carried out twice a day.
47.	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the	Noted and agreed.

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	Central Pollution Control Board in this regard.	
48.	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	Noted and agreed.
49.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOX. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	Noted and complied.
50.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared / worked out on the basis of lease area among users.	Noted and complied.
51.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	Noted and complied on site.
52.	Solid waste material viz., gutkha pouches, Plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid waste Management rules.	Waste are collected and disposed as per Municipal Solid Waste Management Rule.
53.	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.	Noted and agreed.
54.	Natural/ customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	Noted and agreed.
55.	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.	Noted and agreed.
56.	A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion/ representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.	Noted and agreed.
57.	State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.	Noted and agreed
58.	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the	Noted and agreed.

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 Six Monthly Compliance Report of EC Conditions  
 (July 2024 to December 2024)  
 Ordinary Sand Mine

	clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <a href="http://www.seiaaup.in">http://www.seiaaup.in</a> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.	
59.	The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted and agreed.
60.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted and agreed.
61.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 11 of the National Environment Appellate Authority Act, 1997.	Noted.
62.	Waste water from potable use be collected and reused for sprinkling.	Noted and complied.
63.	During the school opening and closing time transportation of minerals will be restricted.	Noted and strictly complied.
64.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Noted

**Annexures**

<b>Sl. No.</b>	<b>Contents</b>
<b>1.</b>	<b>Annexures I : ID Proof</b>
<b>2.</b>	<b>Annexures II : LOI</b>
<b>3.</b>	<b>Annexures III : Lease Deed Paper</b>
<b>4.</b>	<b>Annexures IV : Approved Mining Plan</b>
<b>5.</b>	<b>Annexures V : Site Photographs</b>

**Annexure- I**  
**ID PROOF**



सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIA



बनी सिंह  
Bani Singh  
जन्म  
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मेरा आ. पहचान



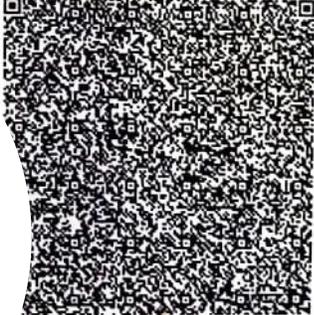
AADHAAR

भारतीय विशिष्ट पहचान प्राधिकरण  
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता:  
S/O रघुनाथ सिंह, फ्लै  
सालासर एबोर्ड्स आ  
पास, कोल, अलीग  
उत्तर प्रदेश - 20

Download Date: 22/09/2018

**Address :**  
S/O Raghunat  
colony salasar  
public school,  
Uttar Pradesh -



Generation Date: 07/02/2015

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1947

help@uidai.gov.in

www.uidai.gov.in

P.O. Box No. 1947,  
Bengaluru-560 001

***Annexure- II***

***LOI***

1049

कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)

पत्र सं०-993/खनन/ई-निविदा सह ई-नीलामी/2020

दिनांक: 23/6/2020

आशय पत्र  
(Letter of Intent)

न्यू पेन्थर सिक्योरिटी गार्ड सर्विस  
पता- सालासर काम्प्लैक्स,  
306, शंकर विहार कालोनी कुरैशी,  
अलीगढ़- 202001।

शासनादेश संख्या- 1875/86-2017-57(सा)2017टीसी-1, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ, दिनांक 14.08.2017 व अनुवर्ती शासनादेश संख्या- 2168/86-2019-57 (सामा०)/2017 टी०सी०-1 दिनांक 09.10.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के पत्र सं० 864/ई-टेण्डर सह ई-आक्सन/विज्ञप्ति-बालू /2019-20 दिनांक 05.03.2020 द्वारा जनपद गाजियाबाद के नदी तल में उपलब्ध साधारण बालू के रिक्त क्षेत्र ग्राम पचायरा खण्ड-2, तहसील लोनी को ई-निविदा सह ई-नीलामी के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अर्न्तगत खनन परिहार पर स्वीकृत किये जाने हेतु घोषित/विज्ञापित किया गया था। सेवा प्रदाता संस्था एम०एस०टी०सी० लि० (भारत सरकार का उपक्रम) द्वारा सम्पादित ई-निविदा सह ई-नीलामी की प्रक्रिया के दूसरे चरण की समाप्ति के उपरान्त निम्नलिखित विवरण के अनुसार आपकी बोली सर्वोच्च पायी गयी है:-

क्षेत्र का विवरण								वार्षिक आकलित खनन योग्य साधारण बालू की मात्रा (घ०मी०/वर्ष)
तहसील	ग्राम	नदी	गाटा संख्या	क्षेत्रफल	जियोक्वार्टिनेट्स		8	
					अक्षांस	देशान्तर		
1	2	3	4	5	7		8	
लोनी	पचायरा खण्ड-2	यमुना नदी	303मि०, 313मि०, 290मि०, 301मि०, 303, 304मि०, 314मि०, 297मि०, 298मि०, 302मि०, 311मि०, 312मि०, 313मि०, 314मि०	12.512 हे०	A	28° 48' 01.02"	77° 12' 19.63"	250240
					B	28° 47' 49.56"	77° 12' 17.52"	
					C	28° 47' 39.12"	77° 12' 19.04"	
					D	28° 47' 39.35"	77° 12' 13.26"	
					E	28° 47' 48.74"	77° 12' 10.86"	
					F	28° 48' 02.80"	77° 12' 13.01"	

ई-नीलामी बालू में प्राप्त सर्वोच्च दर (रु०/घनमीटर)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि (रु० में)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 45 प्रतिशत (जिसमें प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 20 प्रतिशत प्रथम किशत के रूप में एवं प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 25 प्रतिशत के रूप में शामिल है) के समतुल्य धनराशि (रु०में)	जमा प्रीबिड अर्नेस्ट मनी (रु० में)	प्रीबिड अर्नेस्ट मनी रामायोजित होने के उपरान्त जमा किये जाने वाली धनराशि (रु० में)
9	10	11	12	13
233.00	5,83,05,920.00	2,62,37,664.00	40,86,400.00	2,21,71,264.00

(मानचित्र सलग्न)

ई-मेल के माध्यम से एम०एस०टी०सी० लि० द्वारा दी गयी सूचना के आधार पर आप द्वारा इस कार्यालय में प्रस्तुत अभिलेख प्रथम दृष्टया सही पाये गये हैं।

अतः उपरोक्त विवरण के अनुसार साधारण बालू क्षेत्र ग्राम पचायरा खण्ड-2 तहसील लोनी रकबा 12.512 हे० हेतु उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा दिये जाने हेतु आशय पर (Letter of Intent) निम्नलिखित शर्तों के साथ निर्गत की जा रही है:-

**शर्त :-**

- 1- लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 20 प्रतिशत प्रथम किश्त अर्थात् पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि का 45 प्रतिशत (तालिका कॉलिका-11 के अनुसार) के समतुल्य धनराशि निर्धारित लेखाशीर्षक 0853 अलौह खनन एवं धातुकर्म उद्योग में लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर प्री विड अर्नेस्टमनी समायोजित करते हुये जमा किया जाना होगा तथा जमा चालान की मूल प्रति कार्यालय जिलाधिकारी, गाजियाबाद, खनन अनुभाग को प्रेषित करना होगा। प्री विड अर्नेस्ट मनी की धनराशि एम०एस०टी०सी द्वारा जनपद गाजियाबाद के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अथवा ऑनलाईन हस्तारित की जायेगी। यदि निर्धारित अवधि में सफल बोलीदाता/निविदादाता कॉलम-13 में दी गयी उक्त धनराशि जमा करने में असफल होता है, तो निर्गत आशय पत्र (Letter of Intent) निरस्त करते हुये उसके द्वारा जमा अर्नेस्ट मनी राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन पर विचार योग्य नहीं होगा।
- 2- बालू खनन पट्टा पाँच वर्ष हेतु जारी किया जायेगा। प्रथम वर्ष की धनराशि रु० 5,83,05,920/- होगी तथा अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की ई-नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि कर देय होगा।
- 3- पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिये निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के पंचम अनुसूची के अनुसार जमा की जायेगी।
- 4- पट्टाधारक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का जियो कोर्डिनेट भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।
- 5- चयनित आवेदक नियम-34 के प्रावधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स ब्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- 6- पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय अश्रवासन की धनराशि निर्धारित रीति से जमा करायेंगे।
- 7- आशय पत्र (लेटर ऑफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- 8- नियम-34(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम-34(4) के उल्लंघन की दशा में जिलाधिकारी द्वारा नियम-59(7) के अन्तर्गत जारी लेटर ऑफ इन्टेंट निरस्त किया जा सकता है।
- 9- नियम-34(5) के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम-34(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किश्त एवं प्रतिभूति धनराशि समपूहृत करते हुये जारी लेटर ऑफ इन्टेंट निरस्त किया जायेगा।
- 10- आशय पत्र में दी गयी शर्तों के अनुसार निर्धारित समयावधि में प्रथम वर्ष के लिये निर्धारित नीलामी पट्टा की सकल धनराशि का 45 प्रतिशत के समतुल्य धनराशि जमा कर, अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के उपरान्त ही आपके पक्ष में खनन पट्टा स्वीकृति/विलेख के सम्बन्ध में अन्य अग्रतर कार्यवाही की जायेगी।

- 11- पट्टाधारक द्वारा पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0(2%), जिला खनिज फाउण्डेशन (डी0एम0एफ0) (10%) धनराशि आदि नियमानुसार जमा कराया जायेगा।

### अन्य शर्तें:-

- (1) पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिये आवश्यक होगा।
- (2) पट्टा विलेख के निष्पादन के दिनांक से पट्टाधारक तत्काल खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
- (3) पट्टा धारक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे संबंधित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
- (4) पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शारित का भागीदार होगा।
- (5) माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 05.09.2019 के अनुपालन में पट्टाधारक खदान के निवासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेंटर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सापटवेयर में इन्टीग्रेट किया जायेगा। इन्टीग्रेटस में स्थित तौल मशीन में निम्न Features का होना आवश्यक है :-
  - (1) The Weight bridge devices should use the MQTT protocol to transit data.
  - (2) The Weight bridge devices should transit data over the internal to LOT inprasuchase in cloud.
- (6) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
- (7) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (8) नदी की जलधारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- (9) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (10) नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बंध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
- (11) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (12) उ0प्र0 उपखनिज परिहार नियमावली 1963 के नियम 67 के अधीन भूमि को स्वामियों को बाकि प्रतिकार पाने का अधिकार होगा जो भूस्वामियों एवं पट्टेधारक के मध्य तय हो।

- (13) पट्टा विलेख का निष्पादन नियमानुसार निर्धारित स्टाम्प पेपर पर पट्टेधारक द्वारा किया जायेगा।
- (14) सिंचाई विभाग के पत्र सं० 2899/है०व०ख० दिनांक 21.08.2017 में इंगित शर्तों के पालन हेतु पट्टेधारक बाध्य होगा।
- (15) वन विभाग के पत्र सं० 636/147 दिनांक 28.08.2017 में इंगित शर्तों के पालन हेतु पट्टाधारक बाध्य होगा।
- (16) यदि माननीय उच्चतम न्यायालय/उच्च न्यायालय एवं राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली अथवा शासन द्वारा कोई आदेश निर्गत किया जाता है तो आवेदक द्वारा उसका पालन किया जायेगा।
- (17) पट्टा विलेख का निष्पादन नियमानुसार निर्धारित स्टाम्प पेपर पर पट्टेधारक द्वारा किया जायेगा।
- (18) पट्टाधारक द्वारा पर्यावरण स्वच्छता प्रमाण पत्र कार्यालय में जमा करने के उपरान्त ही खनन पट्टा विलेख निष्पादित कराने के उपरान्त अनुमति प्राप्त कर खनन कार्य प्रारंभ किया जायेगा।
- (19) मा० सर्वोच्च न्यायालय के आदेश दिनांक 13.01.2020 के अनुपालन में खनन स्थल पर Anti-Smog Gun लगाया जाना अनिवार्य होगा।
- (20) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।
- (21) कोविड-19 के सम्बंध में भारत सरकार व शासन द्वारा दिये गये दिशा निर्देश, शर्तों एवं मापदण्डों को अनिवार्य रूप से पालन करना होगा।

जिलाधिकारी  
गाजियाबाद।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
3. आयुक्त, मेरठ मण्डल, मेरठ।
4. वरिष्ठ पुलिस अधीक्षक, गाजियाबाद।
4. प्रभागीय निदेशक, सामाजिकी वानिकी वन प्रभाग, गाजियाबाद।
5. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म, क्षेत्रीय कार्यालय गाजियाबाद।
6. उपजिलाधिकारी लोनी।
7. अधिशासी अभियंता, सिंचाई विभाग, गाजियाबाद।

जिलाधिकारी  
गाजियाबाद।

***Annexure- III***  
***Lease Deed Paper***



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No. : IN-UP94105203936034T  
 Certificate Issued Date : 08-Oct-2021 01:02 PM  
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 Unique Doc. Reference : SUBIN-UPUPSHCIL0170453235914703T  
 Purchased by : NEW PENTHER SECURITY GAURD SERVICES PROP BANI SING  
 Description of Document : Article 35 Lease  
 Property Description : BALU KHANAN PATTA PACHAYARA KHAND-2 GATA NO.303MI  
 313MI 290MI 301MI 303 304MI 297MI 298MI 302MI ETC  
 Consideration Price (Rs.) :  
 First Party : DM GHAZIABAD  
 Second Party : NEW PENTHER SECURITY GAURD SERVICES PROP BANI SING  
 Stamp Duty Paid By : NEW PENTHER SECURITY GAURD SERVICES PROP BANI SING  
 Stamp Duty Amount(Rs.) : 30,33,960  
 (Thirty Lakh Thirty Three Thousand Nine Hundred And Sixty only)



Please write or type below this line.....

प्रपत्र एम0एम0-6

खनन पट्टे का आदर्श (मॉडल) प्रपत्र (नियम-29)

यह अनुबन्ध आज दिनांक: ..... को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे)

एक पक्ष

0004271536

## Statutory Alert:

- 1 The authenticity of this Stamp certificate should be verified at 'www.shoestamp.com' or using e-Stamp Mobile App of Stock Holding Corporation of India. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
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- 3 In case of any discrepancy please inform the Competent Authority.

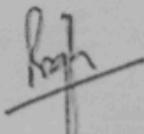
(2)

और न्यू वेन्चर सिन्थेटिक गार्ड सर्विस प्रो. श्री बनी सिंह पला-साखासक  
कान्पलेक्स, 306, संकर विहार कालोनी, कुर्गेशी, ब्रह्मगढ़-222201 (जिसमें आगे  
"पट्टेदार" कहा गया है, जिस पदावली में यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके  
बायाद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे)

### दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 जिसमें आगे "उक्त  
नियमावली" कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में  
177737 घनमीटर (प्रतिवर्ष) बालू के लिये पट्टेदार द्वारा रु०-233.00 प्रति  
घनमीटर की दर से प्रथम वर्ष हेतु रु०-4,14,12,721.00 तथा अनुवर्ती वर्षों में गत  
वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा  
खनन पट्टे के लिये 5 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में  
वर्णित भूमि तहसील लोनी ग्राम-पचायरा खण्ड संख्या-02 गाटा 303नि०,  
313नि०, 290नि०, 301नि०, 303, 304नि०, 314नि०, 297नि०, 298नि०, 302नि०,  
311नि०, 312नि०, 313नि०, 314नि० के कुल रकबा-8.512 हे० के लिये स्वीकार  
कर लिया गया है और उन्होंने प्रतिमूति स्वतन्त्र राज्य सरकार के पास रु०-  
1,03,53,180-00 की धनराशि जमा कर दी है।

यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित  
अनुसूची द्वारा रक्षित और उत्तमें दिये गये और पट्टेदार की ओर से भुगतान  
किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं  
तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित  
प्रदान और पट्टान्तरित करता है। यमुना नदी में उपलब्ध बालू जिन्हें आगे  
अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त खान, तल्य  
(Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि  
में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों  
के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं,  
अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय  
इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं,  
अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।

अभिदिष्ट  
V. H. S. 

दिनांक 12-11-2021 से दिनांक 11-11-2026 तक 05 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वागित्त्वों का भुगतान उसमें निर्दिष्ट मिन्न-मिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग 3 में अभिव्यक्त है।

### उपर अभिदिष्ट अनुसूची

#### भाग-1

#### इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान-वह समस्त भू-खण्ड जो जनपद-गाजियाबाद, तहसील-लोनी के अन्तर्गत स्थान ग्राम-पचायरा खण्ड संख्या-02 स्थित गाटा सं० 290मि०, 297मि०, 298मि०, 301मि०, 303मि०, 304मि०, 311मि०, 312मि०, 313मि०, 314मि० कुल रकबा-8.512 हे० जो इसके साथ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रंजित (Coloured) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित हैं:-

खण्ड संख्या-02	1. क्षेत्र के पूरब में	- गाटा सं० 310 व 290, 301, 304, 311, 314 का शेष भाग,
	2. क्षेत्र के पश्चिम में	- गाटा सं० 297, 298 व 290, 301, 304 एवं 312 का शेष भाग
	3. क्षेत्र के उत्तर में	- गाटा सं० 250
	4. क्षेत्र में दक्षिण में	- 313 व 314 का शेष भाग

पर्यावरण स्वच्छता प्रमाण पत्र के अनुसार :-

बिन्दु	अक्षान्तर	देशान्तर
A	N -- 28 <sup>0</sup> 48' 01.02"	E -- 77 <sup>0</sup> 12' 19.63"
B	N -- 28 <sup>0</sup> 47' 49.56"	E -- 77 <sup>0</sup> 12' 17.52"
C	N -- 28 <sup>0</sup> 47' 39.12"	E -- 77 <sup>0</sup> 12' 19.04"
D'	N -- 28 <sup>0</sup> 47' 39.31"	E -- 77 <sup>0</sup> 12' 14.07"
C'	N -- 28 <sup>0</sup> 47' 44.28"	E -- 77 <sup>0</sup> 12' 13.37"
B'	N -- 28 <sup>0</sup> 47' 51.54"	E -- 77 <sup>0</sup> 12' 14.35"
A'	N -- 28 <sup>0</sup> 48' 02.62"	E -- 77 <sup>0</sup> 12' 14.05"

सीमाबन्धन रिपोर्ट के अनुसार :-

बिन्दु	अक्षान्तर	देशान्तर
A	N -- 28 <sup>0</sup> 48' 01.02"	E -- 77 <sup>0</sup> 12' 19.63"
B	N -- 28 <sup>0</sup> 47' 49.56"	E -- 77 <sup>0</sup> 12' 17.52"
C	N -- 28 <sup>0</sup> 47' 39.12"	E -- 77 <sup>0</sup> 12' 19.04"
D'	N -- 28 <sup>0</sup> 47' 39.31"	E -- 77 <sup>0</sup> 12' 14.07"
C'	N -- 28 <sup>0</sup> 47' 44.28"	E -- 77 <sup>0</sup> 12' 13.37"
B'	N -- 28 <sup>0</sup> 47' 51.54"	E -- 77 <sup>0</sup> 12' 14.35"
A'	N -- 28 <sup>0</sup> 48' 02.62"	E -- 77 <sup>0</sup> 12' 14.05"

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

AMZ V. & Rgh

(4)

भाग-2

इस पदटे द्वारा संरक्षित स्वामित्व

1. स्वामित्व की धनराशि : पदटेदार इस पदटे की अवधि में राज्य सरकार को पदटे पर दिये गये क्षेत्र में उसको द्वारा हटाये गये सभी बालू के सम्बन्ध में नियमावली के घतुर्थ अनुसूची में दी गयी व्यवस्था के अनुसार निम्नानुसार स्वामित्व का भुगतान करेगा।

उपरोक्त उपखनिज (परिहार) (सैतालिसवां संशोधन) नियमावली, 2019 के पंचम अनुसूची के अनुसार देय धनराशियों के जमा करने का विवरण :-

क्र.सं.	पदटा वर्ष	मद	देय धनराशि (₹ में)	देय तिथि
1	प्रथम वर्ष	01 नवम्बर किस्त (20%)	82,82,545.00	अंतिम जमा
2	"	01 दिसम्बर किस्त (10%)	41,41,272.00	अंतिम जमा
3	"	01 जनवरी किस्त (10%)	34,60,667.00	अंतिम जमा
			6,80,605.00	01.01.2022 (अप्रैल किस्त)
4	"	01 फरवरी किस्त (10%)	41,41,272.00	01.02.2022
5	"	01 मार्च किस्त (10%)	41,41,272.00	01.03.2022
6	"	01 अप्रैल किस्त (10%)	41,41,272.00	01.04.2022
7	"	01 मई किस्त (10%)	41,41,272.00	01.05.2022
8	"	01 जून किस्त (10%)	41,41,272.00	01.06.2022
		01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद		
9	"	01 अक्टूबर किस्त (10%)	41,41,272.00	01.10.2022
		प्रतिभूति छोड़कर प्रथम वर्ष में देय धनराशियों का योग		
			4,14,12,721.00	
1	द्वितीय वर्ष	01 नवम्बर किस्त (20%)	91,10,801.00	01.11.2022
2	"	01 दिसम्बर किस्त (10%)	45,55,399.00	01.12.2022
3	"	01 जनवरी किस्त (10%)	45,55,399.00	01.01.2023
4	"	01 फरवरी किस्त (10%)	45,55,399.00	01.02.2023
5	"	01 मार्च किस्त (10%)	45,55,399.00	01.03.2023
6	"	01 अप्रैल किस्त (10%)	45,55,399.00	01.04.2023
7	"	01 मई किस्त (10%)	45,55,399.00	01.05.2023
8	"	01 जून किस्त (10%)	45,55,399.00	01.06.2023
		01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद		
9	"	01 अक्टूबर किस्त (10%)	45,55,399.00	01.10.2023
		द्वितीय वर्ष में देय धनराशियों का योग		
			4,55,53,993.00	
1	तृतीय वर्ष	01 नवम्बर किस्त (20%)	1,00,21,881.00	01.11.2023
2	"	01 दिसम्बर किस्त (10%)	50,10,939.00	01.12.2023
3	"	01 जनवरी किस्त (10%)	50,10,939.00	01.01.2024
4	"	01 फरवरी किस्त (10%)	50,10,939.00	01.02.2024
5	"	01 मार्च किस्त (10%)	50,10,939.00	01.03.2024
6	"	01 अप्रैल किस्त (10%)	50,10,939.00	01.04.2024
7	"	01 मई किस्त (10%)	50,10,939.00	01.05.2024
8	"	01 जून किस्त (10%)	50,10,939.00	01.06.2024
		01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद		
9	"	01 अक्टूबर किस्त (10%)	50,10,939.00	01.10.2024
		तृतीय वर्ष में देय धनराशियों का योग		
			5,01,09,393.00	
1	घतुर्थ वर्ष	01 नवम्बर किस्त (20%)	1,10,24,069.00	01.11.2024
2	"	01 दिसम्बर किस्त (10%)	55,12,033.00	01.12.2024

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3	..	01 जनवरी किस्त (10%)	55,12,033.00	01.01.2025
4	..	01 फरवरी किस्त (10%)	55,12,033.00	01.02.2025
5	..	01 मार्च किस्त (10%)	55,12,033.00	01.03.2025
6	..	01 अप्रैल किस्त (10%)	55,12,033.00	01.04.2025
7	..	01 मई किस्त (10%)	55,12,033.00	01.05.2025
8	..	01 जून किस्त (10%)	55,12,033.00	01.06.2025
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	..	01 अक्टूबर किस्त (10%)	55,12,033.00	01.10.2025
चतुर्थ वर्ष में देय धनराशियों का योग			5,61,20,333.00	
1	पंचम वर्ष	01 नवम्बर किस्त (20%)	1,21,20,471.00	01.11.2025
2	..	01 दिसम्बर किस्त (10%)	60,03,237.00	01.12.2025
3	..	01 जनवरी किस्त (10%)	60,03,237.00	01.01.2026
4	..	01 फरवरी किस्त (10%)	60,03,237.00	01.02.2026
5	..	01 मार्च किस्त (10%)	60,03,237.00	01.03.2026
6	..	01 अप्रैल किस्त (10%)	60,03,237.00	01.04.2026
7	..	01 मई किस्त (10%)	60,03,237.00	01.05.2026
8	..	01 जून किस्त (10%)	60,03,237.00	01.06.2026
01 जुलाई से 30 सितम्बर (वर्षा ऋतु काल) में खनन कार्य बंद				
9	..	01 अक्टूबर किस्त (10%)	60,03,237.00	01.10.2026
पंचम वर्ष में देय धनराशियों का योग			6,06,32,307.00	
प्रतिभूति छोड़कर पाँच वर्षों में देय धनराशियों का योग			25,28,28,807.00	

- स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किस्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।
- स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया: यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किस्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का वकाया।

### भाग-3

#### सामान्य उपबन्ध

- नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

ॐ श्री गि

V...

*[Signature]*

2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेगे:-  
पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।
3. पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी विक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।
4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

#### अतिरिक्त शर्तें

1. पट्टा विलेख के निष्पादन के दिनांक से पट्टाधारक तत्काल खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भांति करेगा।

02/11/2014

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2. पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार PTZ सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित वार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त PTZ सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
3. पट्टेदार प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित वार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
4. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 05.09.2019 के अनुपालन में पट्टाधारक खदान के निवासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेंटर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त साफ्टवेयर में इन्टीग्रेट किया जायेगा। इन्टीग्रेटस में स्थित तौल मशीन में निम्न Features का होना आवश्यक है :-
  - (1) The Weight bridge devices should use the MQTT protocol to transit data.
  - (2) The Weight bridge devices should transit data over the internal to LOT inprasehase in cloud.
5. पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
6. पट्टेदार द्वारा सुरक्षा मानकों के अनुसार खनन संक्रिया किया जायेगा।
7. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
8. नदी की जल धारा से सक्शन मशीन, लिपटर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
9. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
10. यदि पट्टेदार द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण-पत्र खनन योजना, लेटर आफ इंटेंट आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वार पट्टा समाप्त किया जा सकता है।

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11. खनन/परिवहन में जन धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
12. उ०प्र० उपखनिज परिहार नियमावली 1963 के नियम 67 के अधीन भूमि को स्वामियों को वाकि प्रतिकर पाने का अधिकार होगा जो भूस्वामियों एवं पट्टेधारक के मध्य तय हो।
13. मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
14. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
15. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
16. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी०सी०एस० व जिला खनिज फाउण्डेशन (डी०एम०एफ०) नियमानुसार जमा किया जायेगा।
17. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
18. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 यथा संशोधित एवं सुरंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
19. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
20. पट्टेदार नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमासिक के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम०एम०-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर ₹० 2,000.00 की शारित का भागीदार होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
21. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
22. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरान्त क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।

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23. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
24. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
25. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, गाजियाबाद में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय में राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
26. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
27. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
28. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
29. स्वीकृत खनन पट्टा क्षेत्र के भीतर निजी भूमि होने की दशा में पट्टाधारक भूमि के स्वामी को नियम-67 के प्राविधानों के अनुसार प्रतिकर का भुगतान करेगा।
30. उ०प्र० उपखनिज (परिहार) नियमावली, 1963 के नियम-34(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
31. स्थानीय स्थिति तथा परिवेश को ध्यान रखते हुये अन्य शर्तें जो जिलाधिकारी द्वारा उचित समझी जायेगी पट्टेदार को मान्य होगा।
32. सिंचाई विभाग के पत्र सं० 2899/है०व०ख० दिनांक 21.08.2017 एवं संशोधित अनापत्ति पत्र सं० 1804/है०व०ख० दिनांक 24.08.2020 में इंगित शर्तों के पालन हेतु पट्टेधारक बाध्य होगा।
33. वन विभाग के पत्र सं० 636/147 दिनांक 28.08.2017 में इंगित शर्तों के पालन हेतु पट्टाधारक बाध्य होगा।
34. मा० सर्वोच्च न्यायालय के आदेश दिनांक 13.01.2020 के अनुपालन में खनन स्थल पर Anti-Smog Gun लगाया जाना अनिवार्य होगा।
35. कोविड-19 के सम्बंध में भारत सरकार व शासन द्वारा दिये गये दिशा निर्देश, शर्तों एवं मापदण्डों को अनिवार्य रूप से पालन करना होगा।

0-11/11

M. & Singh

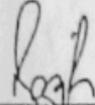
स्टाम्प शुल्क :-

पॉच वर्षों में देय कुल पट्टा धनराशि रू0 25,28,28,807.00 (प्रथम वर्ष में देय कुल पट्टा धनराशि रू0 4,14,12,721.00 + द्वितीय वर्ष में देय कुल पट्टा धनराशि रू0 4,55,53,993.00 + तृतीय वर्ष में देय कुल पट्टा धनराशि रू0 5,01,09,393.00 + चतुर्थ वर्ष में देय कुल पट्टा धनराशि रू0 5,51,20,333.00 + पंचम वर्ष में देय कुल पट्टा धनराशि रू0 6,06,32,367.00) के मद में जमा धनराशि पर देय स्टाम्प शुल्क की कुल धनराशि रू0-30,33,960.00 जरिये ई-स्टाम्प प्रमाण पत्र संख्या-IN-UP94105203936034T दिनांक-08.10.2021 उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इसके साक्ष्य के रूप में उपस्थापन पत्र एतदधीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

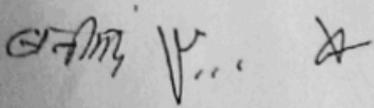
- 1.
- 2.

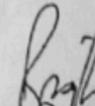
  
जिलाधिकारी,  
गाजियाबाद।

की उपस्थिति में जिलाधिकारी, गाजियाबाद द्वारा हस्ताक्षरित:-

- 1.
- 2.

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-



  
जिलाधिकारी,  
गाजियाबाद।

***Annexure- IV***

***Approved Mining Plan***

**Mining Plan**  
along  
**Progressive Mine Closure Plan**

for

**Riverbed Ordinary Sand Mining from Riverbed of Yamuna River**

Located at

**Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302  
mi, 311 mi, 312 mi, 313 mi & 314 mi**

**Village- Pachayara Khand- 02, Tehsil- Loni,**

**District- Ghaziabad, Uttar Pradesh.**

**Sanctioned Mining Lease Area: 12.512 ha**

**Period of Mining Plan/PMCP - 5 years;**

**Sanctioned Capacity: 2,50,240 cum/year**



Department of Geology and Mining, U.P.  
**APPROVED**  
with reference to vide letter  
No. 705 dated 11/10/2019

**DIRECTOR**

**Proprietor/Lessee**

**M/s New Penthar Security Guard Service**

**Shri Shri Bani Singh S/o Shri Raghunath Singh**

**R/o Salasar complex, 306, Shankar Vihar Colony Qureshi, District Aligarh**

**Uttar Pradesh.**

**Prepared By**

**Sandeep Kumar**

**RQP/UPDGM/No.014/2019**

(अनिल कुमार शर्मा)

मुख्य खनन अधिकारी

खनन एवं खनिकर्म निदेशालय  
RQP, लखनऊ

**SANDEEP KUMAR**  
RQP/UPDGM/No.014/Year 2019

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

गाजियाबाद।

संख्या:- /मा० प्लान/2017

दिनांक 11/06/2020

विषय:- पट्टाधारक न्यू पेन्थर सिक्थोरिटी गार्ड सर्विस के पक्ष में स्वीकृत जनपद गाजियाबाद में तहसील-लोनी, ग्राम-पचायरा ख०-2 भू०सं०-303मि०, 313मि०, 290मि०, 301मि०, 303, 304मि०, 314मि०, 297मि०, 298मि०, 302मि०, 311मि०, 312मि०, 313मि० 314मि० क्षेत्रफल 12.512 हे० में उपखनिज साधारण बालू/मौरम के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक न्यू पेन्थर सिक्थोरिटी गार्ड सर्विस द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 11.08.2020 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष की अवधि के लिए किया जाता है। खनन क्षेत्र से 250240 घन मी० प्रति वर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
  1. बेंच की ऊँचाई अधिकतम 01 मी० एवं बेंच की चौड़ाई न्यूनतम 10 मी० होनी चाहिए।
  2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।
  3. खनन कार्य जीरो (0) लेवल से ऊपर की ओर किया जायेगा।
  4. खनन पट्टा स्थल पर फर्स्ट एड बॉक्स व स्ट्रेचर रखे जायें।

- 1067
5. श्रमिकों के लिये श्रमिक विश्राम धूल को पीने के पानी आदि की समुचित व्यवस्था की जायें।
  6. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।
  7. नदी के तटबन्ध से नदी की ओर न्यूनतम 50 मी० तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।
  8. खनन कार्य से निकाले गये मलवे खास कर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
  9. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)  
मुख्य खान अधिकारी  
कृते निदेशक।

संख्या: 205 (1)/मा० प्लान/2017 तद् दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1-खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद—गाजियाबाद।

2-पट्टाधारक न्यू पेन्थर सिक्वोरिटी गार्ड सर्विस नि० सालासर काम्पलेक्स, 306, शंकर विहार कालोनी कुरैशी, अलीगढ़—202001

3-खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

(अनिल कुमार शर्मा)  
मुख्य खान अधिकारी  
कृते निदेशक।

***Annexure- V***  
***Site Photographs***



**FORM - V**  
(See Rule 14)

**Environmental Statement for the Financial Year ending on 31<sup>st</sup> March 2025,**  
**FYR (2024-2025).**

**PART A**

1. Name and address of the owner/  
Occupier of the industry operation or process: **Panchayara Sand/Morrum Deposit Mine**  
Village - Panchayara, Tehsil - Loni,  
District - Gaziabad (U.P.)  
M/s New Panthar Security Guard  
Service, proprietor - Shri Bani  
Singh S/o Shri Raghunath Singh  
R/o - Salasar complex, 306,  
Shankar Vihar Colony, Kuraishi  
District - Aligarh, U.P.
2. Industry category Primary-(STC Code) : Opencast Sand/morrum Mine,  
Area 12.512 ha. Working area (8.512 ha.)  
Secondary-(STC Code).
3. Production capacity : 2,50,240 cum/year
4. Year of establishment : November 2021
5. Date of the last environmental statement: This is the newly started submitted.  
Mine so there is no requirement of  
environmental statement financial year  
2024-25.

## PART B

### Water and Raw Material Consumption

- (i). **Water consumption m<sup>3</sup>/d** : **Total 12 cum/day**
1. **Process** : Nil
  2. **Cooling** : 8 cum/day (Dust suppression with Road Sprinkling etc.)
  3. **Domestic** : 4 cum/day drinking/ domestic + green belt

Name of the product(s)	Process (cooling)water consumption per unit of products	
	During the previous financial year (2023-24)	During the Current financial year (2024-25)
Sand	2,50,240 m <sup>3</sup>	2,50,240 m <sup>3</sup>
This is an open cast sand deposit mine producing sand. Water is required dust suppression, and green belt and domestic purpose & water sprinkling with the mines.		

(ii). **Raw Material Consumption**

Name of Raw Material	Name of Products	Consumption of raw material per unit of output
	During the previous financial Year (2023-24)	During the Current financial year (2024-25)
<b>Weathered mineral/sand</b>	Nil	Nil
It is an opencast sand deposit mine, so hence ROM is the main production and no waste is generated.		

**PART -C****Pollution discharged to environment/unit of output**

(Parameters as specified in the consent issued)

<b>Pollutants</b>	<b>Quantity of pollution discharged (mass/day)</b>	<b>Concentrations of pollutants in discharges (mass/volume)</b>	<b>Percentage of variation from prescribed standards with reason</b>																								
<b>Water</b>	<p>No liquid effluent is generated from the screening process. However, the waste water generated during the maintenance of vehicles &amp; HEMMs in the workshop premises area treated through Oil Grease Water separation tank through gravity &amp; oil immiscibility methods. Clean water is discharged outside for plantation use after conformity with the CPCB standards.</p> <p>Domestic waste water generated from residential colony and office toilets is discharged to soak pit via septic tank at present. Installation of Sewage Treatment Plant is under progress as a result the treated water will be utilized for plantation &amp; vehicle washing.</p>																										
<b>Air</b>	<p>Concentration of ambient air quality parameters both in core &amp; buffer zone varies in the following ranges throughout the year conforming the NAAQ standards. The monitoring result obtained from the seven locations are submitted periodically to the OSPCB, CPCB, MoEF, and IBM.</p> <p>The ambient air quality in &amp; around the lease hold area is falling within the standards without any deviation.</p> <table border="1"> <thead> <tr> <th><u>Core Zone</u></th> <th><u>Buffer Zone</u></th> <th><u>Standards</u></th> <th><u>Variation</u></th> </tr> </thead> <tbody> <tr> <td><b>PM<sub>10</sub></b> : 36 – 89.6</td> <td>32 – 78</td> <td>100</td> <td>Nil</td> </tr> <tr> <td><b>PM<sub>2.5</sub></b> : 13 – 45</td> <td>12 – 37</td> <td>60</td> <td>Nil</td> </tr> <tr> <td><b>SO<sub>2</sub></b> : 6 – 23.1</td> <td>6 – 23.1</td> <td>80</td> <td>Nil</td> </tr> <tr> <td><b>NO<sub>x</sub></b> : 8 – 39</td> <td>7 – 14</td> <td>80</td> <td>Nil</td> </tr> <tr> <td><b>CO</b> : &lt;1</td> <td>&lt;1</td> <td>2</td> <td>Nil</td> </tr> </tbody> </table> <p>All parameter are in microgram/cubic meter except CO which is in mg/cubic meter.</p>			<u>Core Zone</u>	<u>Buffer Zone</u>	<u>Standards</u>	<u>Variation</u>	<b>PM<sub>10</sub></b> : 36 – 89.6	32 – 78	100	Nil	<b>PM<sub>2.5</sub></b> : 13 – 45	12 – 37	60	Nil	<b>SO<sub>2</sub></b> : 6 – 23.1	6 – 23.1	80	Nil	<b>NO<sub>x</sub></b> : 8 – 39	7 – 14	80	Nil	<b>CO</b> : <1	<1	2	Nil
<u>Core Zone</u>	<u>Buffer Zone</u>	<u>Standards</u>	<u>Variation</u>																								
<b>PM<sub>10</sub></b> : 36 – 89.6	32 – 78	100	Nil																								
<b>PM<sub>2.5</sub></b> : 13 – 45	12 – 37	60	Nil																								
<b>SO<sub>2</sub></b> : 6 – 23.1	6 – 23.1	80	Nil																								
<b>NO<sub>x</sub></b> : 8 – 39	7 – 14	80	Nil																								
<b>CO</b> : <1	<1	2	Nil																								

**PART-D****(Hazardous Wastes)**

[As specified Hazardous Wastes (Management and Handling) rules, 1989]

<b>Hazardous Wastes</b>	<b>Total Quantity</b>	
	<b>During the previous financial year (2023-24)</b>	<b>During the current financial year (2024-25)</b>
(a) From process	Nil	Nil
Waste Containing Oil	Nil	Nil
(b) From pollution control facilities	Nil	Nil

**PART-E****Solid Wastes**

<b>Sources</b>	<b>Total Quantity</b>	
	<b>During the previous financial year (2023-24)</b>	<b>During the current financial year (2024-25)</b>
(a) From process	Nil	Nil
(b) From pollution control facility	Nil	
(c) Quantity recycled or Re-utilized	Nil	

**PART-F**

**Please specify the characteristics (in terms of composition of quantum) of Hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.**

**Hazardous Waste:** No hazardous waste generated from the mining activity.

**Solid Wastes:**

Solid wastes in terms of overburden & intra-burden are being dumped & stacked respectively at earmarked area with all environmental precautionary measures.

## **PART-G**

### **Impact of pollution abatement measures taken on conservation of natural resources and on the cost of production.**

Significant resource conservation measures undertaken as follows.

1. Systematic & Scientific Mining Operation and use HEMMs.
2. Extensive & Intensive Exploration Programme are conducted.
3. Controlled blasting techniques.
4. Used of Jaw/Cone Crusher & Screening Plant for processing of ore.
5. Proportionate blending of different grades of ore for Meeting various Buyers' requirement.
6. Stacking of sub-grade & future utilization

## **PART-H**

### **Additional measures/investment proposal for environmental protection including abatement of pollution, prevention of pollution.**

1. Further reduction in water consumption by suitable action plan for implementation
2. Implementation of Rain water Harvesting Structures & Artificial Recharge Structures in and around of lease hold area for conservation & improvement of ground water potentiality.
3. Further greenery development at Mines and Dump/storage unit by planting trees of mixed variety.
4. Waste dumps are to be stabilized through coir mat & plantation subsequently
5. Development of more green belt in & around of operational activities.
6. Awareness and implementation of EMS – ISO – 14001 for improvement in Environment by systematic activities, audits and corrective actions.
7. Top priority for WCM (World Class Manufacturing) activities for improvement in Safety, Environment, production, quality and sustainable development.

**PART-I****Any other particulars for improving the quality of the environment**

1. We have full-fledged Environment Department for monitoring, maintenance of pollution control equipment and for Green Belt development.
2. Monitoring of ambient air quality, noise, soil, DG stack emission and water quality is being done regularly. (Dump/stockyard)
3. Environment Management System improvement
  1. Periodical review of EMS including compliance of environmental laws through periodic
  2. Management Review & Internal/ external audits
  3. Awareness promotion through various environmental competitions, workshops, Presentations etc. on world environment day, Earth Day, Bio-diversity Day, Ozone Day etc.

**(ii) AIR**

Improvement in Ambient Air Quality through effective control on fugitive dust emission.

**(iii) Green Belt development**

Extensive green belt is being developed in the mining area with plantation of approx. 2000 m<sup>2</sup>

Nos. of tree saplings and around 200 Nos. of shrubs and herbs covering an area 10% of the total lease area.

  
 M/s New Panthar Security Guard Service,  
 Proprietor - Shri Bani Singh S/o  
 Shri Raghunath Singh  
 R/o - Salasar complex, 306,  
 Shankar Vihar Colony, Kuraisi  
 District - Aligarh, U.P.

OFFICE - Salasar complex, 306,  
Shankar Vihar Colony, Kuraishi  
District - Aligarh, U.P.

GSTIN-09AVAPS8376G3ZZ

Mob:- +91-7534803701

## M/s New Panther Security Guard Service

To,  
Praveen Kumar Gaur (MSc Geology)

Fathers Name-Prabhu dutta sharma  
118 A.N.M Center wali gali Banna devi G.T Road Aligarh-202001

### SUBJECT: APPOINTMENT LETTER FOR THE POST OF SENIOR EXECUTIVE (ENVIRONMENT CELL)

Dear Praveen Kumar Gaur

Following your interview for the position of Senior Executive (environment Cell) and as per your Qualification, we are pleased to offer you the position with our company.

**M/s New Panthar Security Guard Service**, effective from 01-12-2021, under the following terms and conditions:

#### **Responsibilities and Duties:**

- You need to create a separate team and management Cell with well qualified persons in your team to look after the Environmental activities for our company.
- Six Month Compliance report, Annual Replenishment report, Hydrogeological Reports need to be submitted on time.
- Dealing with Govt. officers regarding any compliance.
- Hiring good RQP and Environmental Consultant to get the work done on time.

#### **Probation:**

You will be on regular post from very first day of joining ie 01-12-2021.

#### **Working Hours:**

Working hours will be as per the operation of the lease.

#### **Benefits:**

All your boarding and lodging will be borne by the Company.

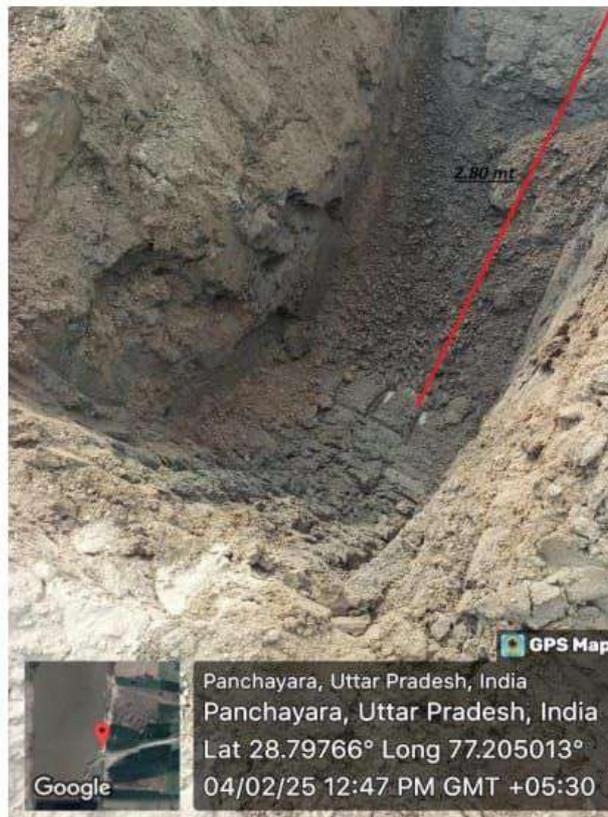
We congratulate you on your appointment and ask that you review these conditions. Please reply with your answer within 4 weeks

Sincerely,  
Bani Singh  
Proprietor of M/s New Panther Security Guard Services

**New Panther Security Guard Services**

*Bani Singh*  
Proprietor

level of that area. The photographs of pits shown in fig.



*Pankaj*  
**PANKAJ PANDE**  
**(GEOLOGIST)**



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Future

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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality	AAQ-200524-01	05.12.2024

Issued to: M/s New Panthar Security Guard Service

Project Name: Ordinary Sand Mining Project at Gata No. 303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.- 2, Village: Pachayara, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh

### Sampling & Analysis Data

Sample Drawn By	: NTL Representative
Date of Sampling	: 30.11.2024
Sample Description	: Ambient Air
Sampling Plan & Procedure	: SOP-AAQ/08
Analysis Duration	: 30.11.2024 - 05.12.2024
Sampling Location	: Core Zone (Gonda)
Average Flow Rate of SPM (m <sup>3</sup> /min.)	: 1.14
Average Flow Rate of Gases (lpm)	: 1.0
Sampling Instrument Used	: RDS (PM <sub>10</sub> ) FPS (PM <sub>2.5</sub> ) With Gaseous Attachment
Weather Condition	: Clear

### TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Suspended Particulate Matter (SPM)	IS:5182 Part-IV	385.0	µg /m <sup>3</sup>	500.0
2.	Particulate Matter (PM <sub>10</sub> )	IS:5182 Part-XXIII	72.83	µg /m <sup>3</sup>	100.0
3.	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 Part-XXIV	40.51	µg /m <sup>3</sup>	60.0
4.	Sulphur dioxide (SO <sub>2</sub> )	IS:5182 Part-II	9.76	µg /m <sup>3</sup>	80.0
5.	Nitrogen dioxide (NO <sub>2</sub> )	IS:5182 Part-VI	16.94	µg /m <sup>3</sup>	80.0

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

*S. Shukla*  
CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-200524-02	05.12.2024

Issued to: M/s New Panthar Security Guard Service

Project Name: Ordinary Sand Mining Project at Gata No. 303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.- 2, Village:

Pachayara, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh

### SAMPLING & ANALYSIS DATA

Sample Drawn On : 05.12.2024  
 Sample Drawn By : NTL Representative  
 Sample Location : Core Zone (Gonda)  
 Sample Received On : 05.12.2024  
 Sample description : Ambient Noise  
 Sampling Time : 24hrs

### TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	58.8	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	41.6	dB(A)	Residential Area	55	45
				Silence Zone	50	40

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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Shufash  
CHECKED BY

  
 AUTHORIZED SIGNATORY  


Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-200524-03	05.12.2024

Issued to: M/s New Panthar Security Guard Service

Project Name: Ordinary Sand Mining Project at Gata No. 303mi, 313mi, 290mi, 301mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.- 2, Village: Pachayara, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh

### SAMPLING & ANALYSIS DATA

Sample Drawn By	: NTL Representative
Sample Received Date	: 30.11.2024
Sample Quantity	: 2.0 Lt.
Analysis Duration	: 30.11.2024 - 05.12.2024
Sampling Location	: Yamuna River
Sample Description	: Surface Water

### TEST RESULTS

S. No.	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11)	7.46	-
2.	Electrical Conductivity @25°C	IS-3025(P-14)	540	µS/cm
3.	Total Hardness(as CaCO <sub>3</sub> )	IS:3025(Part-21)	127.0	mg/l
4.	Dissolve Oxygen	IS:3025(Part-38)	6.80	mg/l
5.	Chloride(as Cl)	IS:3025(Part-32)	36.50	mg/l
6.	Calcium (as Ca)	IS: 3025 (P- 40)	51.20	mg/l
7.	BOD (3 days at 27°C)	IS-3025 (P-44)	<2.0	mg/l
8.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	3.08	mg/l
9.	Total Dissolved Solid	IS:3025(Part-16)	320.0	mg/l
10.	Alkalinity ( as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	135.0	mg/l
11.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	26.60	mg/l
12.	Magnesium (as Mg)	IS: 3025 (P-46)	12.40	mg/l
13.	COD (as O <sub>2</sub> )	IS-3025 (P-38)	18.0	mg/l
14.	Total Suspended Solid (TSS)	IS:3025(Part-17)	10.2	mg/l

### MICROBIOLOGICAL REQUIREMENT

S.No.	Parameter	Test Method	Results	Unit
1.	Total Coliform	IS-1622	4.8 x 10 <sup>3</sup>	MPN/100 ml
2.	Faecal Coliform (MPN/100ML)	IS-1622	2.5 x 10 <sup>3</sup>	MPN/100 ml

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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- The test samples will be disposed of after two weeks from the date of issue of test report, unless used as specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

**Replenishment Survey Report of Mining Lease Located in Panchayara  
of Loni Ghaziabad, Uttar Pradesh**



**Location of Mining Lease: Gata No. 303mi, 313mi, 290mi, 310mi, 303, 304mi, 314mi,  
297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No. 02 , Village  
Panchayara, Tehsil Loni, District Ghaziabad, Uttar Pradesh  
(Total Lease Area - 12.512 Ha)**

**Riverbed of River Yamuna**

**Survey Carried on: June 26<sup>th</sup> 2024 / 16<sup>th</sup> January 2025**

**Lease Holder**

**M/s New Panther Security Guard Service  
Shri Bani Singh S/O Shri Raghunath Singh  
R/O : Salasar Complex, 306, Shanker Bihar Colony  
Kuraishi, District - Aligarh, UP**

**Prepared By:**

**M/s Globus Environmental Engineering Services, UP  
A *QCI-NABET Accredited Organization*  
SAHARA-SHOPPING CENTRE, FAIZABAD ROAD, INDIRANAGAR, LUCKNOW-UP**

## Introduction

The present project is for riverbed sand mining over an area of 12.512 hectares over Ganga River. The location of the project is Gata No. 303mi, 313mi, 290mi, 310mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No. 02, Village Panchayara, Tehsil Loni, District Ghaziabad, Uttar Pradesh. The lease for the mine has been issued through E-tendering cum e-auction process to the Lessee M/s New Panther Security Guard Service C/o Shri Bani Singh R/O Salasar Complex, 306, Shanker Bihar Colony, Kuraishi, District - Aligarh, UP vide LOI Letter No. 27/Parya/SEAC/5793/2019 dated 27<sup>th</sup> May 2021 which was later amended vide letter no. 201/Parya/SEAC/5793/2019 dated 29<sup>th</sup> September 2021.

### • Details of Mining Lease

Sr. No.	Particulars	-	Details				
1.	Project Type/Category as per MOEFCC	-	Open Cast Riverbed Sand Mining / 1(a) B1				
2.	Riverbed Location	-	Yamuna River				
3.	Mineral type	-	Fine Sand				
4.	Project Location	-	Gata No. 303mi, 313mi, 290mi, 310mi, 303, 304mi, 314mi, 297mi, 298mi, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No. 02, village Panchayara, tehsil Loni, district Ghaziabad, Uttar Pradesh.				
5.	Lessee	-	M/s New Panther Security Guard Service C/o Shri Bani Singh S/O Shri Raghunath Singh				
6.	Address for Correspondence	-	R/O - Salasar Complex, 306, Shanker Bihar Colony, Kuraishi, District - Aligarh, UP				
7.	Mining Plan Period	-	Five Years				
8.	Initial Sanction Period of Mining Lease	-	Five Years				
9.	Area of Mining Lease	-	12.512 Hectares				
10.	Production of mineral/year (as per approved mining plan)	-	2,50,240 cubic meter/annum				
11.	Ultimate Depth of Mining	-	2.40 m (as per Approved Mining Plan)				
12.	Highest mRL	-	208.0				
13.	Lowest mRL	-	207.0				
14.	Pillar Geo-coordinates	A	<table border="0"> <tr> <td><b>Latitude</b></td> <td><b>Longitude</b></td> </tr> <tr> <td>28°48'1.02"N</td> <td>77°12'19.63"E</td> </tr> </table>	<b>Latitude</b>	<b>Longitude</b>	28°48'1.02"N	77°12'19.63"E
<b>Latitude</b>	<b>Longitude</b>						
28°48'1.02"N	77°12'19.63"E						

B	28°47'49.56"N	77°12'17.52"E
C	28°47'39.12"N	77°12'19.04"E
D	28°47'39.35"N	77°12'13.26"E
E	28°47'48.74"N	77°12'10.86"E
F	28°48'2.80"N	77°12'13.01"E

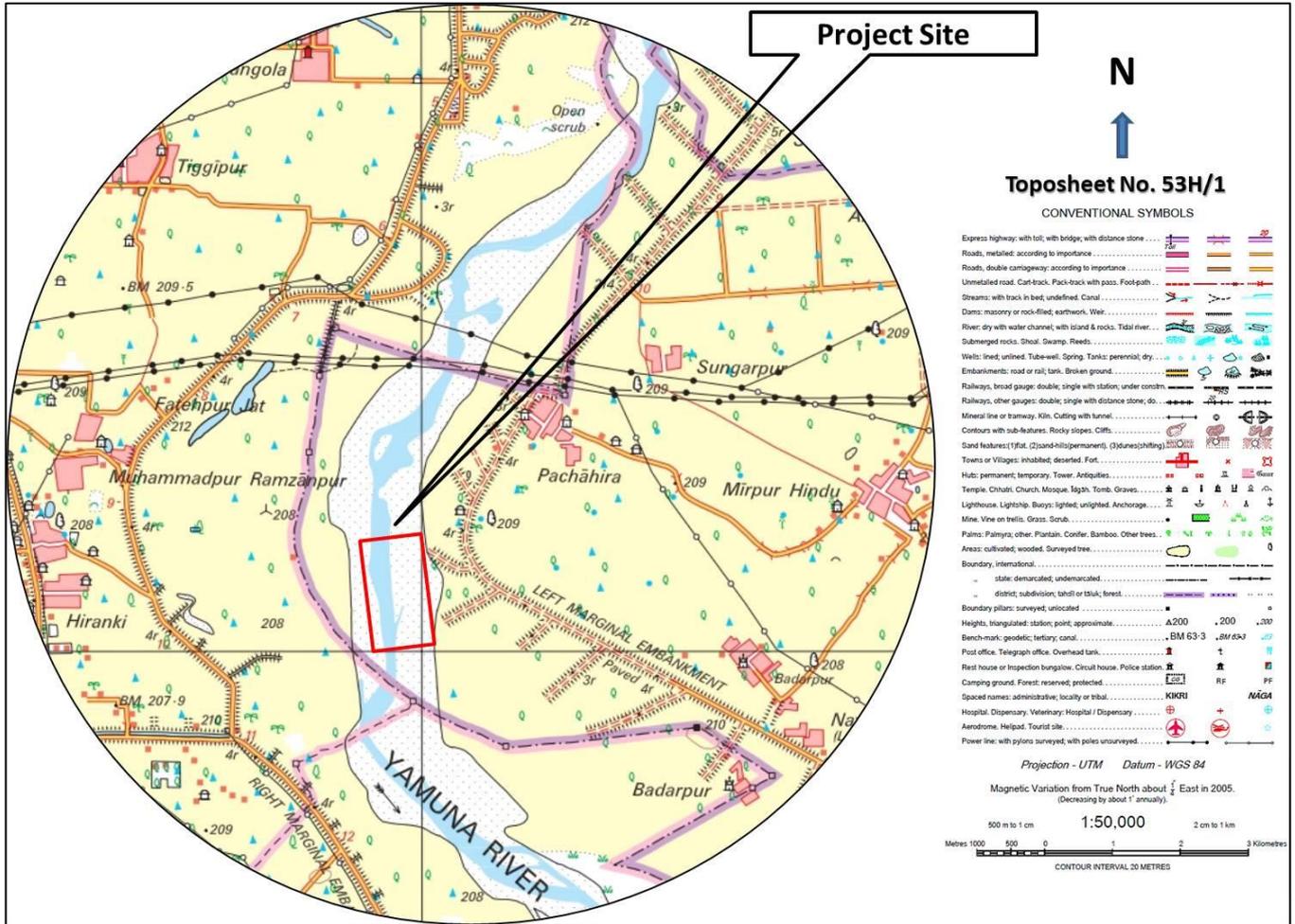


Figure 1.0 Site location duly marked on toposheet no. 53H/1

**Purpose & Objective of Study:**

Sand is one of the basic requirements in the field of construction. To ensure the supply governments eased out the mining procedures to meet the public demand of the required mineral. The construction business in Uttar Pradesh State and India worth lakhs of crores of rupees generating a huge revenue for the State as well as Central government. In 2021, the UP government has laid down a new Mining Policy as amended from time to time, a unique and a remarkable initiative of UP government. To ease of the business initiative in India, Central Government has laid

down several guidelines and issued notifications to benefit every person involved in this particular sector of mining.

Adding to it, the district are the administrative units of states which are best placed to the mapping of these mineral resources. Sand is classified as a minor mineral as defined under *MMDR ACT 1957*(as amended in 2021). The legal and administrative control over minor minerals is vested in to the State Governments, however; the environmental safeguards are monitored and controlled by the central government keeping the competent state official machinery such as pollution control boards, ministry of Environment and pollution, mining officials etc. engaged in to it. Concerning the environmental issues, Ministry of Mines, Government of India, New Delhi (GOI), Ministry of Environment, Forest and Climate Change, (GOI) New Delhi, formulated the guidelines form time to time specifically for the sustainable sand mining to ensure the scientific mining methods and also to avoid any illegal practices. *Enforcement and Monitoring Guidelines for Sand Mining 2020 (EMGSM 2020)*, *Sand Mining Frame Work 2018 (SMFW 2018)* and *Sustainable Sand Mining and Management Guidelines 2016 (SSMMG 2016)* are some of the excellent documents provided for everyone to follow the rules and regulations laid by the authorities in India. Nevertheless, active sand mining often get stuck in many issues like availability of minerals, inundation of mining lease, over mining, and environmentally non-sustainable mining practices.

In Uttar Pradesh, the minor mineral rules applicable in the state are Uttar Pradesh Minor Mineral (Concession) Rules 1963 (replaced by Uttar Pradesh Minor Mineral (Concession) Rules 2021 and the responsibility of minor mineral sand is with the Directorate of Geology & Mining UP. Moreover on the the 14<sup>th</sup> June 2017, a new “Mineral Policy 2017” was notified which mandates the E-tendering cum E-Auctioning of all minerals in the state with following key objectives:

1. Mining of Mineral shall be made more Sustainable for Environment and as well as for the social causes.
2. Conservation of the Mineral shall be ensured.
3. To enhance the revenue share of State of UP from 1.85% to 3.0% obtained from mining of minerals in the State.

4. To stop the illegal mining activities in the state and to bring the culprits into the justice.
5. To increase employment opportunities in the Mining Sector.
6. To encourage the healthy and clean competition among the mining Industries.
7. To increase the development of the scientific knowledge regarding minerals to ensure proper knowledge based on scientific and sustainable techniques of mining to the people.
8. To provide Mineral related data and information to the interested entrepreneur/miners.
9. To encourage the investment of the private capital in to the Mining sector to develop mining sector.
10. To speed-up the exploration of new mineral through modern mineral exploration investigation techniques for the development of mining sector in the state
11. To ensure the transparency among the lease allocation through e-tendering cum e-auctioning and to develop corruption free, simple and understandable working as per laws of State Government.
12. To take care of welfare of the affected people from the mining activity as well as the society.

The Mining Policy 2017 of UP government guarantees the mining lease holders to provide a hassle free environment as per the initiative of Central Government under Ease of Doing Business initiative. Despite a lot of efforts, issues such as illegal mining, environmental damage, high sand prices and quality of mineral that are interlinked with each other are prevalent across many states. Moreover, the SSMMG 2016 guideline proved to be the best document to control the mineral quantity related issue whereas EMGSM 2020 provide a comprehensive method to control the illegal mining and the related issues. The district authorities of states need to update the mapping of the resources by upgrading the DSR including the replenishment study to have outputs of annual deposition rates of sand from a river, deposition stretch of the rivers, total resources available in the state for sand. Additionally, very recently Hon'ble NGT issued an order dated 6<sup>th</sup> May 2022 which made the

replenishment study of the leases mandatory specifically for the UP state. The Order of NGT has also ascribed a simple method to undertake such studies.

## **2.1 Lease Survey Study and its Importance:**

Sand Mining Frame Work 2018 is a compilation of the legal and scientific manners of mining issued by Ministry of Mines GOI, New Delhi. The document provides information to conduct the geological and hydrogeological studies to measure the indicators of sustainable mining of minerals particularly the riverbed sand mining. Geo-investigation is a study that provides an in-depth analysis of the mining lease area based on the physical and mechanical survey. It helps in freezing the current situation of the mining lease so that after the monsoon period is over, replenishment could have been calculated to ascertain the quantity of mineral accumulated during the inundation period. This study also reveals the exact location of the mining lease area, the depth of the mineral, an exact quantity of mineral, stripping ratio and the information regarding the indicators of environmental sustainability. It also provides a glimpse of Hydro-geological repercussions of mining, whereas the impacts can be predicted. The mechanical contouring indicates the available mineral thickness on the given surface for e.g., the riverbed as in the present case. For authorities who work tirelessly to ensure the environmental sustainability during massive mining projects in cluster on a riverbed, geo-investigation is one of the decisive studies providing them evidences to take actions against illegal and un-scientific mining practices.

**Moreover, the Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its notification SO: 1533 dated 14<sup>th</sup> Sep. 2006, made it clear that proponent should carry a replenishment study post-monsoon to ensure the sustainable mining on the riverbed. Despite having the legal compulsions the replenishment study was not so common to conduct. Recently Hon'ble NGT New Delhi vide it's order dated 06<sup>th</sup> May 2022 made it mandatory in Uttar Pradesh to suspend the mining processes without having mineral replenishment study strictly done in accordance with the SSMMG 2016 and EMGSM 2020.**

Since the geo-investigation of the mining lease consist of physical survey aided by total station, the contouring is captured which is used to calculate the mineral excavated or the potential of replenishment. To complete the procedure two viz., pre-monsoon and post monsoon surveys are required. The present study is Pre-

Monsoon done in accordance with the Enforcement and Monitoring Guidelines of Sand Mines 2020.

### District Profile

Ghaziabad district is a largely suburban district of Uttar Pradesh state in Northern India. It is also a core part of the National Capital Region. The city of Ghaziabad is the administrative headquarters of the district. This district is part of Meerut Division. The district is bounded on the northwest by Baghpat District, on the north by Meerut District, on the east by Hapur district, on the southeast by Bulandshahr District, on the Southwest by Gautam Buddha Nagar District and on the west by Delhi State across the Yamuna River. The Hindon River flows through the district. District Ghaziabad is situated in the middle of Ganga-Yamuna doab and spreads over 1966 sq Km. It is bounded by longitude  $77^{\circ} 12' 78^{\circ} 13'$  latitude  $28^{\circ} 26' 28^{\circ} 54'$  and is underlain by Quaternary sediments. The district is administratively divided into 4 tehsil and is further divided into 8 development blocks.



Figure 2.0 District Map of Ghaziabad

## Geomorphology and Physiography

The entire district of Ghaziabad forms the part of Ganga-Yamuna doab, eastern boundary is marked by Ganga river and the river Yamuna defines the western boundaries. The area represents almost a monotonous flat plain dissected by drainage of different order. Ghaziabad town is situated almost in the old flood plain of river Hindon. Morphologically, the area can be divided into 3 morpho units viz a viz (i) older Alluvial Plain (ii) Older Flood Plain and (iii) Active Flood Plain. The banks of rivers are steep and ravinous. The older alluvium occupies the entire upland and interfluvial area occurring between major drainage ways i.e. Yamuna and Hindon and Hindon and Ganga. The development of soils in the district can be ascertained to different erosional and depositional agencies. Different morphological units have been bestowed with different types of soils. The soil range from pure sand to stiff clays, with combinations of these two extreme litho units. The pure sand is called Bhur. Clay is called Matiyar. When the sand is mixed with clay in equal proportion the soil may be termed as Dumat or loam a good agricultural soil.

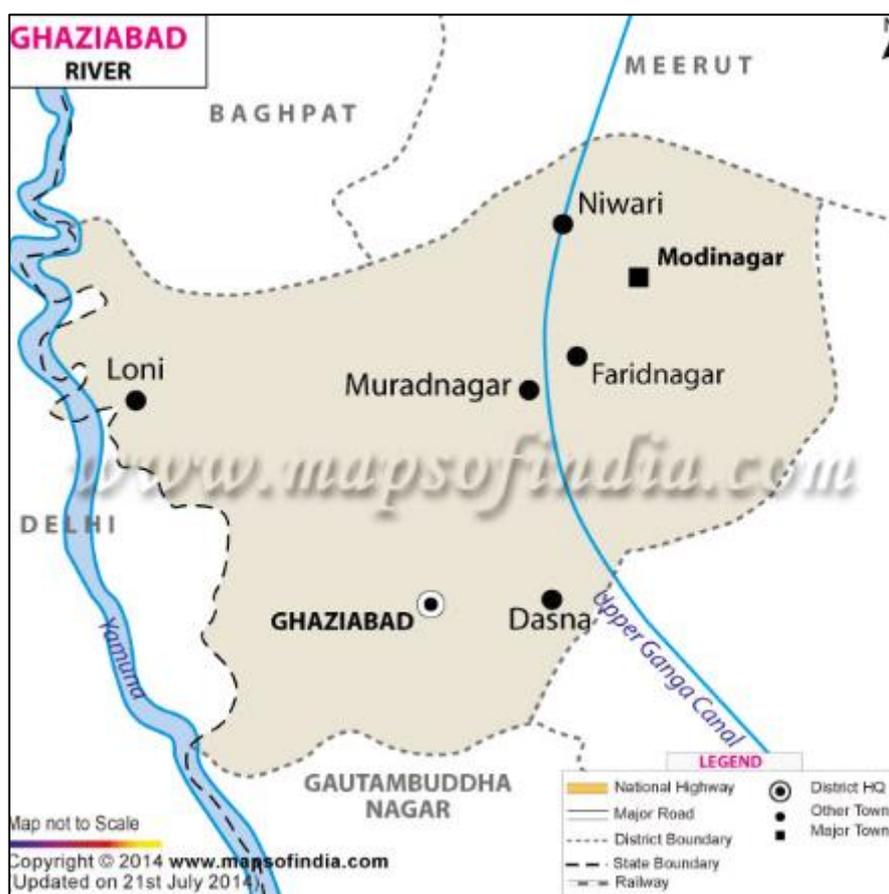


Figure 3.0 River Map of Ghaziabad

## Hydrogeology

Regionally the eastern half of the district forms part of Ganga alluvial plain where as its western part in close proximity of Hindon and Yamuna rivers represents marginal alluvial plain Tectonically the alluvial plain of Ganga basin represents a structural trough (Fore deep) or down wrap of earth crust. The Original of which is correlated to plate tectonic and Himalayan uplift. The area is underlain by quaternary sediments, there thickness increase from west to east and also towards north east. As per available subsurface alluvium in the district varies from 115 m to 450 m. In Hindon Yamuna doab, the thickness of quaternary sediments including alluvial deposit varies from 300 m the north to 115 m in the central part of the Western side of Hindon River. The irrigation in major part of the district is by means of minor irrigation structures such as tubewells capacity wells and surface irrigation system i.e. canals. Upper Ganga canal and its tributaries irrigate western part of the district and Anup Shalon branch of upper Ganga Canal irrigate eastern part of the district.

## Ground Water Resource

Ground water occurs in the pore spaces of the unconsolidated alluvial sediments in the zone of saturation. The near surface sediments are dominantly sandy clays and clays which grade into sediments having varied proportions of sand and clays. These sediments occur as inter layered sequence and pockets. Kankar is generally present in clay in the form of lenses and layers as well as interspersed. These mixed sediments occur down to 20 m and support large number of dug wells. The depth of dug wells range between 6 to 20 m. Below the top 4 to 10 m silty clays and clays, there occurs the sand formations which form a part of aquifer system. This aquifer is largely unconfined to semi-confined and supports a large number of cavity/shallow tube wells. In the district, ground water flows from NNW to SSE following the general drainage pattern. River Ganga is effluent. Upper Ganga canal contributes a substantial amount to ground water. Upper Ganga Canal more or less coincides with the ground water divide. The ground water level largely depends upon the rainfall. Average annual rainfall as recorded in previous years is 696 mm.

## 6. Brief of SSMMG 2016 & EMGSM 2020 Guidelines

*Enforcement and Monitoring Guidelines for Sand Mining 2020 (EMGSM 2020)* and *Sustainable Sand Mining and Management Guidelines 2016 (SSMMG 2016)* are some of the excellent documents provided for everyone to follow the rules and regulations laid by the authorities in India. Active sand mining often get stuck in many issues like availability of minerals, inundation of mining lease, over mining, and environmentally non-sustainable mining practices, SSMMG 2016 provide solution to the issue of how to practice sustainable mining? EMGSM 2020 provides an authentic way to measure the magnitude of earlier mining and futuristic potential of mining on a particular mining lease. A brief description in context with the Uttar Pradesh of SSMMG 2016 is given below:

### **Objectives:**

- Uncontrolled sand mining is not sustainable.
- Compliance with present and future legislation and regulations on the subject is mandatory and not voluntary.
- Each lease holder should be given the opportunity to self-regulate to the extent that it can demonstrate compliance with legislation and regulations.
- Where self- regulation fails to deliver compliance with legislation and regulations, increased formal enforcement and monitoring should be implemented with punitive measures applied in line with the legal framework.
- There is a need to protect the environment and the right of the population to live in clean and safe surroundings, with the need to use natural resources in a way that will make a positive and sustainable contribution to the economy.

### **The main objectives of the Guidelines**

- To ensure that sand and gravel mining is done in environmentally sustainable and socially responsible manner.
- To ensure availability of adequate quantity of aggregate in sustainable manner.
- To improve the effectiveness of monitoring of mining and transportation of mined out material.
- Ensure conservation of the river equilibrium and its natural environment by protection and restoration of the ecological system.

- Avoid aggradation at the downstream reach especially those with hydraulic structures such as jetties, water intakes etc.
- Ensure that the rivers are protected from bank and bed erosion beyond its stable profile.
- No obstruction to the river flow, water transport and restoring the riparian rights and in stream habitats.
- Avoid pollution of river water leading to water quality deterioration.
- To prevent depletion of ground water reserves due to excessive draining out of ground water.
- To prevent ground water pollution by prohibiting sand mining on fissures where it works as filter prior to ground water recharge.
- To maintain the river equilibrium with the application of sediment transport principles in determining the locations, period and quantity to be extracted.
- Streamlining and simplifying the process for grant of environmental clearance (EC) for sustainable mining.
- “Sustainable Sand Mining Guidelines, 2016” issued by MoEF&CC requires preparation of District Survey Report (DSR), which is an important initial step before grant of mining lease/LoI. The guidelines emphasize detailed procedure to be followed for the purpose of identification of areas of aggradation/deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited.

### **Objectives of EMGSM 2020**

- The Ministry of Environment Forest & Climate Change formulated the *Sustainable Sand Management Guidelines 2016* which focuses on the Management of Sand Mining in the Country. It was observed that apart from management and systematic mining practices there was an urgent need to have a guideline for effective enforcement of regulatory provision and their monitoring.
- This document is supplemental to the existing “Sustainable Sand Mining Management Guideline-2016” (SSMG-2016), and these two guidelines viz. “Enforcement & Monitoring Guidelines for Sand Mining” (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other. In case, any

ambiguity or variation between the provision of both these document arises, the provision made in “Enforcement & Monitoring Guidelines for Sand Mining-2020” shall prevail.

- All districts to prepare a comprehensive mining plan for the district as per the provision of District Survey Report. These reports shall be put on the website of District Administration.
  - No mining shall be allowed in the area which has not been identified in the comprehensive mining plan of the District.
  - Replenishment study should be conducted on regular basis.
  - All potential rivers mining zone/area shall be identified and put for auction with proper geo-tagged details by the auctioning authority concerned.
  - The latitude and longitude of each mining lease shall be clearly mentioned in Letter of Intent issued to the potential mine lease. Such information shall be provided on the website of the district administration.
  - The provision of these guidelines shall be considered while identifying the potential stretches /locations and boundaries of the leases for the minable area.
  - The LoI holder shall seek Environmental Clearance as per the provision of EIA Notification, and the regulatory authority shall ensure that the provision suggested in “Sustainable Sand Mining & Management 2016” and in this documents, as applicable are part of the clearance conditions.
  - There shall be no river bed mining operation allowed in monsoon period. The period as defined by IMD Nagpur for each state shall be adhered with.
  - The monitoring infrastructures including weighbridge and adequate fencing of the lease area, CCTV, Transport permits, etc., as suggested in this document shall be ensured in order to reduce unrecorded dispatch.
  - Regular monitoring of mined minerals and its transportation and storage shall be ensured and all information shall be captured at centralized database so that easy tracking of illegal material can be done.
  - Annual audit of each mining lease shall be carried out wherein three independent member of repute, nominated by District administration shall also participate

- **Data Collection Methodology of Mining Lease in Pre-Operative Phase**

Field Study was conducted by the team of experts consisting of Geologists, Hydro-geologist, environmentalist, GIS experts, and Surveyors. Total Station, Drone, GPS, Levelling Stave, High Resolution GPS Interfaced Camera, Measuring Tape are some of the common tools that are required for a comprehensive study. The entire study is separated in two sections - the geo-investigation team consisting of GIS experts, Hydrogeologists and Surveyors delineate required features/data using Total Stations, Drone, GPS, Levelling Stave, High resolution GPS interfaced camera starting with demarcation of the lease with the help of GPS and environmental safe guard monitoring team.

The investigation moves directly to the thickness of the overburden and the mineral of interest, helping in the calculation of workable & mineable area, stripping ratio of a mining lease area, and finally calculation of available minable reserves of mineral whereas Environmental experts watch and measure the extent of compliances of the conditions mentioned in the legal documents such as approved Mining Plan and as per SSMMG 2016. The collected data is duly reviewed by the reviewers including the academicians, mining experts and geologists.

Experts visiting site:

1. Mr. Dharmendra Chaudhary - Geological Expert
2. Mr. Jaydeep Tiwari - Operator Total Station



## 7. Workable area of the Mining Lease Area

As per LOI, the total lease area of mining lease is 12.512 Ha located on the riverbed of River Yamuna in Ghaziabad District. The satellite imageries were used to find the workable area for which, GPS coordinates provided by DMO Ghaziabad and in the approved Mining Plan were used to locate the MLA. The images of the said MLA of last two years have been taken and compared to find out the probability of workable area (See Pic.2.0).

From the Google Earth Image which are actually US Land Sat 8 data images show that in 2021, particularly during the procedures being followed for the public hearing. The traces of active mining are visible. In the year 2021 particularly on the Google image date shown in the Pic 2.0, unexcavated land is visible.

The total lease area is 12.512 Ha which is part of the riverbed of River Yamuna at village Panchayara of Tehsil Loni in District Ghaziabad UP. The river stream leave a lot of mineral (Fine Sand) covered with thin layer of silt and clay. The flow of River Ganga specifically on this site is from North West to South East direction. The location of the mining lease is shown on 53H/1 topomap (See Fig 1.0).



Pic. 2.0 Satellite Imagery dated 11<sup>th</sup> February 2022 show the pre- monsoon condition of mining lease area prevailing last year

The above satellite image (Google earth – Landsat 8) dated 11<sup>th</sup> Feb. 2022 show the post monsoon condition of the mining lease area where by light coloured grey stream shows the percolated area whereby no flow of actual stream. The dark coloured greenish area show the active river channel. Since being a part of extreme rough terrain, water of the river Yamuna flow during the monsoon in various slopes occur in the region causing extreme and broad river channelling to the gully flow of water. This cause the deposition of huge clutch of newer alluvium. A part of the mining lease as shown in the pic 3.0 is under inundation and water is receding rapidly. It is assumed that by the end of the month the entire mining lease area shall be available for execution.



**Pic 3.0 Active Mining of Sand Mineral on the MLA**

## 8. The Findings of Investigation of the said Mining Lease

The Pre-monsoon survey as a partial fulfilment of a comprehensive study of replenishment of RBM on riverbed of the River Yamuna at Panchayara village of Ghaziabad District was carried on 26<sup>th</sup> June 2024 by the team of expert comprised of Geologist and Environment experts along with the lease representatives. The study was conducted and the data were collected. The findings of the investigation are as follows:

1. The Lease area is a permanent feature and a part of the river bed of River Ganga (See the satellite Image). Active mining was observed on the day of survey on the said mining lease.
2. The approved quantity of mineral is 2,50,240 cubic meter per year. The ultimate depth of mining is 2.4 meters as per approved mining plan.
3. The lease area as estimated for the available mineral quantity with the available depth of horizontal flow of water in the coming days is as follows:
4. The mining lease area is located exactly on a Khadar area which is vulnerable of being inundated with River water either during monsoon or by release of water from the dam. The width of the tract is variable and the development of Khadar is most prominent on the east bank of Yamuna. The mining activity shall be restricted on the left bank of mining lease area.
5. Shallow waters oozing out from below the surface is visible which is often confused with ground water rather this is the inactive water channel flowing below the surface most likely to move down to a depth of 1 to 2 feet bgl a saturation point leaving substantial depth to achieve the production target as stipulated in LOI.







**Pic. 4: The large expanse of the mining lease showing various geological patterns within the riverbed**



**Pic. 5: The part of the MLA showing the active mining of sand mineral**



## POST MONSOON SURVEY

### **9.0 Post Monsoon Survey**

In literal terms, refilling the lowered riverbed spaces with the mineral brought by the rivers during rainy season is known as replenishment of the mineral. In natural course, every year, rivers collect various minerals from the hills and plains and deposit the same on the riverbed to the normal fields of flood plains. Geologically, this newly brought mineral is called new alluvium that if not removed may alter the route of the normal flow of the river. To estimate the total replenished volume of the river borne mineral, it is mandatory to take the data of elevation of the riverbed and the extracted mineral till the date of mine closure in pre-monsoon period i.e., June and on the date of mine opening after the monsoon period in October month of the year. To conduct such survey, machines like DGPS (Differential Geo Positioning System), drone for capturing the latest photographs of the mining lease and level stave so as to ascertain the horizontal surface of water flowing below the riverbed.

### **Survey Team**

A team of experts (QCI-NABET Approved) have visited for post monsoon survey of the mining lease to record the data required for volume estimation so replenished. The team includes environmentalist, geologist, hydro geologist and technicians running drone and DGPS machines.

1. Mr. Dharmendra Chaudhary (Geological Expert)
2. Mr. Shivam Singh (Drone Survey Expert)



### 10.0 Condition of mining lease





Comparative analysis of drone images shows the mining lease where the water has receded completely. Mineral is deposited on the part of lease as can be seen from the pic no. 7.0. The pre-monsoon season had a little different condition as that of post monsoon. River Ganges has older deposits of alluvium.

### 11.0 Findings of the survey:

1. The Mining Lease area is a permanent feature and a part of the riverbed of River Yamuna (See Pic 8.0). Presently mining activity was observed to be of lesser magnitude.
2. Entire mining lease is filled with water and old alluvium; the horizontal surface flowing river water is present at depth very well supportive to execute sustainable mining.
3. The lease area is located on the catchment area of the meandering part of the river and there are very little chances of deposition of mineral in future as the mining site is an occasional and do not form actual riverbed.
4. The entire mining lease area i.e., 12.512 Ha is exposed and dry, mining operations were found to be in full swing during the survey.
5. The available mining lease area on the day of survey is 6.153 Ha. and the available mining depth (leaving the horizontal flow of river water) is 1.8m.
6. The available volume of the mineral is:

Sanctioned area of mining lease is: = 12.512 Ha.

Total Available area of mining lease as on date of survey is = 6.153 Ha.

Total area in Sq. Mt. =  $6.153 \times 10,000 = 61,530$  Sq. Mt.

Available depth of mining is = 1.8 m (avoiding the breach of horizontal flow of river)

Available volume of mineral is =  $61,530 \times 1.8 = 110,754$  cubic meters

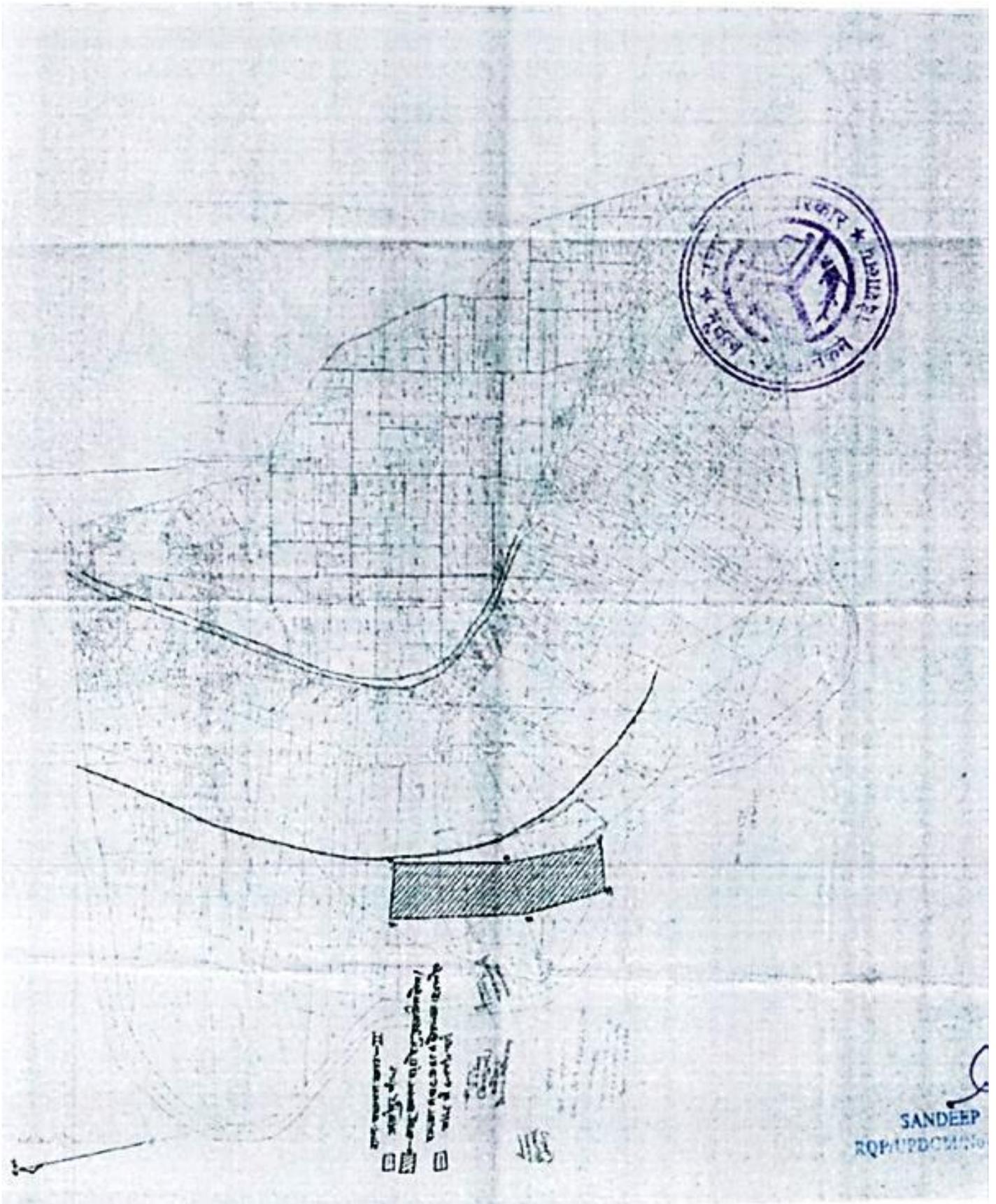
NOTE: The volume of mineral thus obtained can be extracted from the riverbed sustainably however; any illegal means may disturb the natural conditions of the area.

### Conclusion:

The mining over an area 12.512 Ha area was allowed to the lessee. After the monsoon period, entire mining lease area has been replenished by the newer alluvium which has been recorded. The Commercially viable mineral as available on 16<sup>th</sup> January 2025 is 110,754 cubic meters which is less than what is allowed as per EC conditions i.e., 250,240

cubic meter. Thus the mining of mineral in the given quantity per year is feasible after monsoon season on the present lease.





Handwritten notes in Hindi:  
1. ...  
2. ...  
3. ...  
4. ...  
5. ...

SANDEEP  
RQP/UPDC/M/10

# 1105

## State Level Environment Impact Assessment Authority, Uttar Pradesh

### Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.com

To,  
Shri Bani Singh,  
Salasar Complex, 306 Shankar Vihar Colony,  
Kuraishi Aligarh - 202001

Ref. No. ....27...../Parya/SEAC/5793/2019

Date: 27 May, 2021

**Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).**

Dear Sir,

Please refer to your application/letters 26-08-2020, 09-09-2020, 09-12-2020, 25-03-2021, 01-04-2021, 13-04-2021 & 15-04-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-04-2021 and SEIAA in its meeting dated 21-05-2021

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 500/Parya/SEAC/5793/2019, dated 04/11/2020.
3. The public hearing was organized on 01/03/2021. Final EIA report submitted by the project proponent on 19/03/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/55952/2020		
2. File no. allotted by SEIAA, UP	5793		
2. ToR Vide Letter No.	500/Parya/SEAC/5793/2019, Dated: 04.11.2020 by SEIAA, U.P.		
3. Name of Proponent	M/s New Panther Security Guard Service Shri Bani Singh S/o Shri Raghunath Singh		
4. Full correspondence address of proponent and mobile no.	R/o- Salasar Complex, 306, Shankar Vihar Colony, Kuraishi, Aligarh - 202001		
5. Name of Project	"Sand/ Moram Mining"		
6. Name of River	Yamuna River		
7. Project location (Plot/Khasra/Gata No.)	Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi		
8. Name of Minor Mineral	River Bed Material (Sand/Moram)		
9. Schedule (as per EIA notification 2006)	1(a)j		
10. Category of Project	B(1)		
11. Sanctioned Lease Area (in Ha.)	Total Lease Area: 12.512 Ha		
12. Mineable Area (in Ha.)	8.512 Ha		
13. Project Status	State Govt. has given its consent vide letter no. 993/खनन/ई-निविदासहईनीलामी / 2020, दिनांक- 23/06/2020 for the exploitation of Sand/Morrum for a period of five years.		
14. Zero level mRL	205 mRL		
15. Max. & Min mRL within lease area	Highest: 208 mRL & Lowest: 207 mRL		
16. Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
		28°47'39.12"N	77°12'19.04"E



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	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
	Workable Area		
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
	C	28°47'39.12"N	77°12'19.04"E
	D'	28°47'39.39"N	77°12'14.95"E
	C'	28°47'43.86"N	77°12'15.30"E
	B'	28°47'52.33"N	77°12'18.05"E
	A'	28°48'0.94"N	77°12'18.99"E
	Non- Workable Area		
	A'	28°48'0.94"N	77°12'18.99"E
	B'	28°47'52.33"N	77°12'18.05"E
	C'	28°47'43.86"N	77°12'15.30"E
	D'	28°47'39.39"N	77°12'14.95"E
	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
17. Total Geological Reserves	4,11,544 m <sup>3</sup>		
18. Total Mineable Reserves	1,77,736.8m <sup>3</sup> per annum		
20. Proposed Production/year	2,50,240 m <sup>3</sup>		
21. Sanctioned Period of Mine lease	Five years		
22. Production of mine/day	683.60 m <sup>3</sup> /day		
23. Method of Mining	Opencast semi-mechanized		
24. No. of Working days	260 Days		
25. Working hours/day	8 -10 hours/day		
26. No. Of Workers	59 Manpower		
27. No. of vehicles movement/day	34 Units (Assumed Loading Capacity: 20 m <sup>3</sup> /Unit)		
28. Type of Land	State Government Land		
29. Ultimate Depth of Mining	2.40 m		
30. Nearest metalled road from site	Panchayara – Mavikala Road is 750 m, East		
31. Water Requirement	Source	Purpose	Avg.Demand /Day(in KLD)
	Portable Tanker	Drinking @15 lpcd/worker	59 workers x 15 lpcd = 885 Lit/day
		Land reclamation/plantation @2.5 Lit/Tree	625 Trees x 2.5 l/day = 1562.5 Lit/day
		Dust suppression @1 Lit/Sq.m (twice in a day)	Haul Road Area = (750 m Length x 7 m Width = 4305 m <sup>2</sup> ) x 1 l/Sq.m = 4305 Lit/day x 2 = 8610 Lit/day
Total			11.057 KLD (11.0 KLD)
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till April 03/2021		
33. Any litigation pending against the project or hand in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Ghaziabad. Letter No. 1112,खननलिपिक /2020 दिनांक -07-08-2020		
35. Details of Mining Lease Area in	Sanctioned Lease Area	12.512 Ha	



Approved Mining Plan	Workable Area of the lease	8.512 Ha
	Area under, SSMMG 2016	0.2190 Ha
	Area under Safety Zone	1.2449 Ha
	Area under Active Water Channel	2.535 Ha
36. Details of Lease Area in approved DSR	Approved DSR, Ghaziabad : Page No-54, Table No-15, Sr. No-2	
37. Total Cost of Project	Rs. 116.45 Lakhs	
38. Proposed CER Cost	Rs. 2.33 Lakhs (2% of the total Project Cost)	
39. Proposed EMP Cost	Rs. 21.57 Lakhs	
40. Length and breadth of Haul Road	Haulage Road Length 750 m & Haulage Road Width 7 m	
41. No. of Trees to be Planted	625 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 13-04-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 21-05-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,50,240 m<sup>3</sup>/annum is proposed lease area 12.512 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures



- taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
  19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  21. Dispensary facilities for first-aid shall be provided at site.
  22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
  24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
  25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
  35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
  37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.



39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

#### Specific Conditions

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the



- bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
  44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
  45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
  46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
  47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
  48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
  49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
  51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
  52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
  53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
  54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
  55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
  56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
  57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
  58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
  59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
  62. Waste water from potable use be collected and reused for sprinkling.
  63. During the school opening and closing time vehicle movement will be restricted.
  64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.



Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5793/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA